



REGIONAL OFFICE
C.G. ENVIRONMENT CONSERVATION BOARD
JAGDALPUR 494001

Telephone No.-07782-229367, E-mail.hocecbrojagdalpur@gmail.com

No. **951** /RO/TS/CECB/2020
To,

Jagdalpur dated

01/10/2020

✓ The Registrar
National Green Tribunal,
Principal Bench, New Delhi

Sub - Regarding joint inspection of M/s Bajrang power and ispat ltd., hahaladdi iron ore mines, Dist-Kanker, In the matter of OA no. 04/2018
Ref - Hon'ble National Green Tribunal, Principal Bench, New Delhi's Order , dated 02.07.2020 and 04.09.2020

Respected Sir,

With reference to the above mentioned orders, Joint inspection committee, formed by Hon'ble NGT, consisting of i) Representative of Central Pollution Control Board, ii) Divisional Forest Officer concerned and iii) State Pollution Control Board, In matter of OA no. 04/2018, conducted the Inspection of M/s Bajrang power and ispat ltd., Hahaladdi iron ore mines, Dist-Kanker, on dated 23.09.2020.

One of the members of joint inspection committee, Division Forest Officer, East Bhanupratappur Division, Bhanupratappur, Dist-Kanker, nominated his representative **Shri Phool Singh, Sub divisional officer (SDO-Forest)**, to join the J.I.C. The copy of DFO's letter attached as **Annexure -A**.

The detail Inspection report with photographs, is enclosed for justification of compliance.

Enclosed : As above (Total pages-143)

(A.K. Trivedi)

Nodal Officer, Joint Inspection Committee and Regional Officer
Chhattisgarh Environment Conservation Board

No. / /RO/TS/CECB/2020

Jagdalpur dated

Copy to : -

1. Member Secretary, C.G. Environment Conservation Board, Nava Raipur Atal Nagar, for information please.
2. Smt. Parul Badhoriya, (Board's Advocate), Chamber no. 609, UCI lawyers chambers, behind Bhopal District court, Bhopal (MP) for information and necessary action.

(A.K. Trivedi)

Regional Officer

Chhattisgarh Environment Conservation Board
Jagdalpur (C.G)



कार्यालय वनमंडलाधिकारी पूर्व भानुप्रतापपुर वनमंडल भानुप्रतापपुर

जिला-उत्तर बस्तर कांकेर

E-mail: dfoeast_bpur@rediffmail.com

07850-252223 Fax- 07850-252213

पृ.क्र./मा.चि./2020/5058
प्रति,

भानुप्रतापपुर, दिनांक 17/09/2020

उप वनमण्डलाधिकारी,
भानुप्रतापपुर

विषय :- माननीय एन.जी.टी., भोपाल में विचाराधीन प्रकरण क्रमांक 04/2018 के संबंध में मेसर्स बजरंग पॉवर एण्ड इस्पात लिमिटेड, हाहालददी के संयुक्त निरीक्षण बाबत।

संदर्भ :- क्षेत्रीय कार्यालय छ.ग. पर्यावरण संरक्षण मण्डल का पत्र क्रं./807/क्षे.कार्या./वै.शा./छ.प.सं.मं./2020 जगदलपुर दिनांक 09/09/2020।

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विषयांकित संदर्भ में लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल, सेन्ट्रल जोनल बेंच, भोपाल में विचाराधीन प्रकरण क्रमांक 04/2018, श्री राजेश रंगारी विरुद्ध यूनियन ऑफ इण्डिया एवं 07 अन्य के संबंध में माननीय न्यायालय द्वारा दिनांक 02/07/2020 को पारित आदेश में Joint Inspection Committee (J.I.C.) का गठन किया गया है। उक्त समिति में अधोहस्ताक्षरकर्ता को प्रतिनिधि सदस्य नामांकित किया गया है। समिति द्वारा दिनांक 23/09/2020 को मेसर्स श्री बजरंग पॉवर एण्ड इस्पात लिमिटेड रायपुर द्वारा आवेदित क्षेत्र का स्थल निरीक्षण किया जाना प्रस्तावित किया गया है।

अतः आप नियत तिथि में संयुक्त स्थल निरीक्षण में सम्मिलित होना सुनिश्चित करें।


वन मण्डलाधिकारी
पूर्व भानुप्रतापपुर वनमण्डल
भानुप्रतापपुर

पृ.क्र./मा.चि./2020/5059
प्रतिलिपि :-

भानुप्रतापपुर, दिनांक 17/09/2020

- परिक्षेत्र अधिकारी, दुर्गूकोन्दल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
- मेसर्स श्री बजरंग पॉवर एण्ड इस्पात लिमिटेड, ग्राम - बोरझारा, उरला औद्योगिक क्षेत्र रायपुर (छ.ग.) की ओर सूचनार्थ अग्रेषित। कृपया मौके पर उपस्थित रहें।


वन मण्डलाधिकारी
पूर्व भानुप्रतापपुर वनमण्डल
भानुप्रतापपुर

हस्ताक्षर अधिकारी



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जहाँ है हरियाली, वहाँ है खुशहाली "

In the matter of Rajesh Rangari Vs Union of India and Ors.

(O.A. No. 04/2018 CZ)

JOINT INSPECTION REPORT OF THE COMMITTEE

1. The instant petition was preferred for the enforcement of the legal rights conferred to the Petitioner relating to environment, as provided under the provisions of Environment Protection Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, and Water (Prevention and Control of Pollution) Act, 1974 and also for the protection and restitution of the environment for such area which is falling within the jurisdiction of this Hon'ble Tribunal and in view of a serious threat to the environment and the public at large by way of the recklessness and violation of various environmental regulations on the part of the Respondents wherein, the Respondent No. 5/Lessee, is violating the environmental rules.
2. In the above matter, Hon'ble NGT constituted a committee, including 1) Representative of CPCB, Bhopal, Dr. R.P. Mishra, Sc.-'D', 2) DFO, East Bhanupratappur Forest Division, and 3) Regional Officer, CECB, A.K. Trivedi (Nodal Officer) and directed to conduct Inspection of the site and submit the report.
3. In the said matter the Respondent no. 4, that is CECB, has already submitted the compliance report on 30.06.2019 for EC Conditions, granted to the Industry which is on record. The copy of the same is placed as **Annexure 1**.

The Compliance of the consent conditions were also verified on dated 23.09.2020 and copy of the same is placed as **Annexure 2**.

4. Joint Inspection Committee visited the place and verified the issues raised in application for which the applicant has desired the status of compliance. The field status in the above said matter, was verified by the committee on 23.09.2020, and finding are as under. :-

S. No.	Ground of the Original Application	Observation of J.I.C.
1.	That, Respondent No. 5 is running an iron ore mine in contravention to the provisions of Forest Conservation Act by not obliging to any of the conditions laid down in the said act and also is in continuous violation of the terms as laid down by the Centre and state authorities in the various clearances required to run the said establishment of the Respondent No 5.	<p>It was observed that M/s Shri Bajrang Power & Ispat Ltd. have obtained mining lease from Mineral Resource Department, Govt. of CG for excavation of Iron Ore in reserve forest Compartment No. 641(P) and 642 (P) situated in the Durgukondal Forest Range of Bhanupratappur East Forest Division, over an area of 75.00 Ha. Forest Diversion was granted for total area of 76.50 Ha. (75.00 Ha – Mining Area + 1.50 Ha. Approach Road).</p> <p>The first stage approval was granted by MoEF vide letter No. F-No.8-34/2009-FC dated 03.05.2013 (Annexure-3) and subsequently after due compliance of all conditions stipulated, stage-II approval was also granted by MoEF vide letter No. F-No.8-34/2009-FC dated 4.08.2014 (Annexure-4).</p> <p>The Mine is in operation since 09-02-2015 after obtaining valid Consent to Operate from Chhattisgarh Environment Conservation Board (CECB) (Annexure-5).</p>

2.	<p>That, Respondent No.5 has been allotted the patch of land for mining lease with approach road in the preserved forest land no. 641 and 642 which has been approved by the District Forest Officer, Bhanupratappur. Whereas, the Respondent No.5, instead of using the approach road, has constructed a road between point C and D which is of 0.95 hectares and has been using the same for the transportation of iron ore, which is against the terms and conditions as stipulated in the lease deed executed by the Respondent No 5 with respect to the lease allotted to them.</p>	<p>Respondent No.5 has produced the document for diversion of total 76.50 Ha. Forest Land area of which 75 Ha. for Mining Lease and remaining 1.5 Ha. for approach road. As there was no direct access to the Mining Lease area, the respondent No. 5 during opening of the Mine had requested to forest department for the permission to construct extraction path through B point as approved by MOEF for transportation of cutting trees from mine lease area to Forest Department's depot which was to involve felling of about 400 Nos. trees. (Annexure-6)</p> <p>In reply Respondent No.5 was informed that during the exploitation of forest, extraction path was developed by forest department, which is joining the mining lease area to nearest road for transportation of cutting trees. Thus, instead of developing a new road therein about 400 Nos. tree felling would be required; it was proposed to utilize the existing extraction path as approach road, where no felling of trees will be required. Therefore, to avoid felling of large number of trees in the interest of environment conservation it was followed. A copy of the letter dated 10-04-2018 issued by Forest Range Officer is annexed as Annexure-7.</p> <p>As the existing road is in forest area for which respondent number 5 was permitted to use, the state forest department asked Respondent no. 5 to submit another diversion proposal for 2.58 Ha which may finally be used by Respondent no 5 for movement of its all vehicles. In compliance of the same Respondent no 5 has also applied for diversion of 2.5 Ha forest land after depositing requisite fees and its approval is in advanced stage in MoEF. Copy of the Registration Certificate for Forest Land diversion is attached as Annexure-8.</p> <p>That, to ensure the compliance of the lease conditions, periodic inspections being carried out in the allocated area by the Zonal Inspection Officer and other officials of State Forest Department. The Respondent No.5 is not carrying out any excavation activity outside or in addition to the approved area.</p>
3.	<p>That, the Respondent No. 5 also stands in gross violation as they have illegally expanded the electricity line of 250 KVA and 33 KV which has been done in the forest area Reserved forest land no. 641</p>	<p>The application submitted by Respondent number 5 for diversion of forest land referred as in point number 02 also has the purpose of 250 KVA electricity line.</p>

and 642 of 2.700Km and 1.62 hectare of the forest area and is supplying the same through the reserved forest area without prior approval of the authorities. The said line has been allotted to Respondent No 5 in pursuance of the demand by them, but the Respondent No.5 without taking the permission of the concerned authorities, which stands in contradiction to the provisions laid down in the Forest Conservation Act, 1980, have expanded the same. Thus the activities of the Respondent no.5 are absolutely illegal and being done contrary to laws lay down and without obtaining the prerequisite permissions. The Respondent No. 5 was further directed to prepare the diversion plan and DGPS survey and apply for online registration too, but they have failed to comply with the said directions also.

Range Forest Officer, Durgukondal Range has issued a letter No.2146 dated 21.09.2017 (**Annexure-9**) which is an inspection report upon a complaint made by the local residents of the questioned area, whereby the Range Officer has observed that the Respondent No.5 has been in compliance of all the conditions imposed upon them for excavation and development of the surrounding area. The Respondent No.5 carrying out activities for excavation of Iron Ore which confines to the approved area only. The Range Forest Officer, Durgukondal Range has also come to the finding that the Respondent No.5 has been carrying out activities for development of the questioned area. The Respondent No.5 has deposited the stipulated amount under the Wildlife Preservation Scheme for the year 2010-11 to 2015-16 and the Respondent State is carried out the work of Survey Demarcation, Weeding, Lake Construction, pukka Check-dam construction, Water Hole, C.C. Road construction etc.

In addition to the aforesaid work, the work of Lake construction, Deepening of Lake, construction of sewage lines, construction of roads, construction of bridge, setting-up of water cooler for cool potable water has also been done in accordance to the proposal of the Gram Panchayat. A copy of the proposal of Gram Panchayat is annexed herewith as **Annexure-10.**

That the Respondent No.5 has not developed any approach road over the approved area, rather the Respondent No.5 has been using existing road on forest Compartment No.642 for transportation of iron ore. The Respondent No.5 has applied for and deposited the registration amount for diversion of total area of 2.58 Ha. of which 0.95 Ha. as approach road and 1.620 Ha. for use for laying of Electricity Lines.

There was a massive Naxali attack on 24th November 2015 when approximately 150 Naxali's with hundreds of Jan Militia rushed in to the site from all corners, and torched all equipment including the Ambulance. They damaged property amounting to Rs.20 Crore at site.

Thereafter State Government established a camp of Chhattisgarh Armed Force (CAF) nearby the mines to keep a stern eye on naxal movement in the area. Since, the camp was established in a lonely forest area, District Administration asked Respondent No. 5 to

		<p>provide electricity in the camp so that the CAF people will not suffer in the night on want of lighting facility. Accordingly, Respondent No. 5 informed to the forest department and power line was drawn from main line to the camp area through Mining Lease area along the side of the road without cutting any trees.</p> <p>Respondent No. 5 submitted the diversion proposal for the same and hence which has been complied with. The diversion proposal duly recommended by Nodal Officer, O/o the PCCF vide letter No.1159 dated 17-06-2020 has been sent to Principal Secretary, Govt. of CG for sending it to MoEFCC, Regional Office, Nagpur for necessary approval. (Annexure-11).</p>
4	<p>That, Respondent No. 5 has failed to take any mitigating measures regarding the Top Soil as mandated under the File No 98/Ron/2016-Ngp/1046 Dated 16/11/2016 of the Ministry Of Environment, Forest And Climate Change, Respondent No.1. The Respondent No. 5 was obligated for stacking of the topsoil in the lease area. It was observed that the same is being dumped along with the overburden and the lame excuse given by the Respondent No 5 for the same is that the area do not have top soil, whereas the fact is that the area diverted from the mining has good quality forest having density of 0.5 to 0.7 with species composition of Tectona grandis, Terminalia tomentosa, Haldinia cardifolia, D. sissoo, Pterocarpus marsupium, Acacia Arabica, Diospyros melanoxylon, Bamboo species etc.</p>	<p>It was informed by the respondent 5 that no top soil was noticed on red laterite during ore extraction process more over the red laterite soil recovered during felling of trees has been used for afforestation activity on OB dump which was found visible.</p>
5	<p>That, the Respondent No.5 has also miserably failed to comply with the condition No 7 of the First Part and Condition No 4, whereby the Respondent No.1 was obligated to plant trees on both sides of the approach road in the 7.50 meter line, whereas they have only planted approximately 100 trees in the area of only 100 meters, which was also done solely with the malafide intention of misguiding the inspection. The said plants were also found to be in dead condition, which itself reflects the conduct of the Respondent No.1.</p>	<p>That, the Respondent No.5 has carried out plantation of trees on both sides of the approach road and taking care of planted trees along the road side and also in the mining lease area. An inspection of the same was carried out by the Sub Divisional Forest Officer, Bhanupratappur on 22.03.2018 and an inspection report dated 23.03.2018 of the same was made. A copy of the inspection report dated 23.03.2018 is annexed herewith as Annexure-12.</p> <p>As on date the Respondent No.5 has planted 10,400 Nos. trees within mining lease area and 2650 Nos. trees outside the mining lease area and has also carried out plantation of trees in the area enclosed within the fences.</p>

6	<p>That, as per the Conditions enumerated in the Forest Clearance, the Respondent No.5 was responsible for fencing the entire allotted area with barbed wires which till this date stands incomplete. Through repeated reminders it was informed to the Respondent No. 5 regarding the improper fencing as well as broken and unnumbered pillars as well as in a physical verification carried out by SDO Bhanupratappur and Forest Range Officer, it was found that the same is also not finished as there are only a few pillars standing and which are also not numbered.</p>	<p>As per 1st stage compliance condition no. 24 & 2nd stage compliance condition no. 14, the Respondent No.5 has constructed corner pillars all around the Mining Lease area and concrete pillars have been installed at an interval of 50 meters. The pillars are inscribed with number of the pillar, forward bearing and backward bearing. In addition to this the entire boundaries of the mining lease have been fenced with barbed wire and the safety zone area has also been fenced with barbed wire / concertina wire.</p> <p>The Respondent No. 5 informed that, the area is sensitive and naxal prone. So frequent disturbance is being created by them. Whenever they come, they come in masses and damage the boundary. Still the repairing wherever requires and also new fencing is done time to time.</p>
7	<p>That, as specified in the additional condition No. 10.7(2) of the lease allotted by the Ministry Of Mining (State Of Chhattisgarh) the allotted area falls under the 5th Schedule and the compensation money should be paid to the affected villagers and an increment of 10% to be made every year but the Respondent No. 5 has not deposited the said amount for the last two years i.e, 2015-2016 and 2016-2017. Thus, the Respondent No.5 is violating the conditions of the lease and the operations of the Respondent No.5 need to be stopped till they comply with the terms of the lease as aforesaid and till they pay the compensation due till date.</p>	<p>That, as per the conditions stipulated at Sl. No.30 under stage-I Forest Clearance granted by Respondent No.1, as a part of compliance, the lessee engaged "Society for Social Services, Madhya Bharat Chapter, Bilai, Chhattisgarh" to assess the availability of various minor forest products available in the area. Shri Ashok Masih, Retired Additional PCCF on behalf of the agency conducted the study and calculated the amount. Then as per "Faustman formula for Capitalization of forest Revenue" the final amount to be payable to villagers residing in the nearby villages was calculated and the lessee was asked to deposit Rs. 13,37,580/- (Rs thirteen lakh thirty seven thousand five hundred eighty only) with forest department as per approval of the State Government vide letter No.F-5-9/2009/10-2 dated 28-05-2014 (Annexure- 13) and the amount was distributed by Forest department to local villagers (Annexure- 14).</p>
8	<p>That, Respondent No. 5 has not taken any steps towards treating the waste that has been deposited in the drains that is emitted from the iron ore which is against the provisions of the Water Pollution (Prevention and Control) Act, 1974 as such water as emitted from the iron ore is turning the nearby agricultural lands barren and is also deteriorating the water bodies situated in the nearby area.</p>	<p>The lessee has constructed a garland drain all along the waste dump & mine pit. This garland drain has been connected to 4 nos. of settling pits through check dams within the Mining Lease. The de-siltation of garland drain and settling pits before and after monsoon is being done regularly. With these measures the surface runoff in the Mining Lease during rainy season is also not allowed to go beyond Mining Lease boundary.</p> <p>The Respondent No.5 has constructed 4 check-dams and groundwater recharging tank due to which no water goes outside the approved area and farm lands as well as no damage is been</p>

		<p>done to cultivable land. The joint inspection report by Tehsildar, Durgokondal, Naib Tehsildar Bhanupratappur & Mining Inspector, Kanker is attached as <u>Annexure -15.</u></p> <p>Earlier a complaint received in Regional Office, Chhattisgarh Environment Conservation Board's office regarding Red water problem, but when inspection done by the officials of Board, the complaint found false.</p> <p>Joint Inspection of the Mine Lease area undertaken by representative of CPCB, Neeri and MoEFCC on dated 12-02-2020. As per the instructions of Joint Inspection committee, Respondent No.5 has issued work order to M/s Teccatum Info Services Pvt. Ltd, Hyderabad for conducting study on topography rainfall pattern of the Mine lease area. The study is under progress. Copy of the work order is annexed as <u>Annexure-16</u></p>
9	<p>That, Respondent No. 5 has not complied with the provisions of Environment Protection Act, 1986 which has resulted in drastic intensification of the detrimental gases and chemical elements in the surrounding environment which has not been paid any attention.</p>	<p>That, the Respondent No.5 is engaged in the business of iron ore excavation and no sorts of chemicals are being used in the process because at present beneficiation of mineral is also not being done.</p> <p>Industry has been granted authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016, for the scientific handling and disposal of Hazardous waste. (Copy of Authorization attached as <u>Annexure 17)</u></p>
10	<p>That, moreover, out of the total villages that falls within 5Km of the allotted premises of the mining lease, the Respondent No. 5 has only taken care of two of them and no measures have been taken by Respondent No.5 for the deepening of the lakes and wells situated in the rest of the villages as per the Clause No. 19 and 10 of the Lease, which again, is a contravention of the terms laid down by the Centre and State authorities in the lease.</p>	<p>That, the Respondent No.5 has been carrying out periodic development activities in the villages surrounding a vicinity of 5 Kms. from the lease area. The Respondent no.5 also carries out period health camps in the nearby areas every after two/three months. The Respondent no. 5 has also carried out construction and deepening of lakes in the villages of Hahaladdi, Chahchad and Medo. Also did electrification by installation of solar energy system in the villages of Durgokondal, Hahaladdi, Chahchad, Bhurkagudum, Chahchad, Phadgal, Medo, etc. which are within 5 Km vicinity from the lease area. The list of CSR activities during FY: 2018-19 & 2019-20 is attached as <u>Annexure 18.</u> District Collector of the area is the competent authority to decide the task to be taken under CSR activities.</p>
11	<p>That, the Respondent No. 5 has failed to appreciate the rationale behind obtaining consents from Respondent No. 4 - CECB, which is based on the principle of</p>	<p>The Respondent No. 5 is having valid consent to Operate from Chhattisgarh Environment Conservation Board under Air & Water Act. Further, online AAQMS stations has been</p>

	<p>Environmental Protection and Ecological sustainability and has on several occasions tried to mislead the concerned Authorities by just superficially complying with the terms and conditions whereas at the core of the said compliances, lies a completely hollow foundation, which can collapse at any instance, thereby endangering not only life of the people nearby, but also the environment at large.</p>	<p>installed and connected to CECB/CPCB servers, there is no generation of industrial effluent from mining operation. The water sprinklers and Mist water spray system has been installed to control fugitive emission. There is no use of hazardous chemicals hence no such waste is generated. Zero discharge condition is being maintained at all times.</p> <p>That, the Respondent No.5, since inception i.e. the year of 2015 has been in compliance of all stipulated conditions and compliance of the same is being ensured by the Respondent State by conducting periodic inspections.</p>
12	<p>That, the inaction on the part of all the Respondents gives right to the Petitioner to invoke the jurisdiction of this Hon'ble Tribunal, as the legal rights of the Petitioner is infringed by the Respondent No. 5 and no action, except the oral and written reminders which have always proved worthless, is initiated at the ends of the Respondent No. 1 to 4 till date, Hence, this Original Application for the relief sought below.</p>	<p>That, the Respondent No.5 has shown its commitment to comply with the conditions stipulated in various approvals / NOC / Permissions granted by the various authorities of Central / State Govt. time to time. It was informed by respondent no. 5 that prior to start of the mining operation, the villagers of the adjoining areas were solely dependent on agriculture for their sustenance. The Respondent No.5 has provided the employment opportunities to the local residents of the nearby villages and has also worked under CSR for sustainable development of the nearby villages. Copy of the acknowledgement letter issued by concerned Gram Pachayat is annexed as Annexure 19.</p>

(Phool Singh)

SDO Forest (Representative of DFO)
East Bhanupratappur Forest Division
Bhanupratappur, Dist-Kanker

(Dr. R.P. Mishra)

Scientist- 'D'
Central Pollution Control Board Regional
Directorate (Central) Bhopal

(A.K. Trivedi)

Nodal Officer, Joint Inspection
Committee and Regional Officer
Chhattisgarh Environment
Conservation Board, Jagdalpur

(6)

Environment Clearance vide letter no.J-11015/515/2007-IA.II(M),Govt. of India,
Ministry of Environment & Forest dated 02/03/2009
Hahaladdi Iron Ore Mine (ML area 75.0 ha and production capacity 0.25 MTPA)
at village Hahaladdi, in Bhanupratappur Mandal, in Kanker Distt.(Chhattisgarh)

SPECIFIC CONDITIONS:Status as on 30/06/2019

S.No	Description	Remarks
1	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) no. 460 of 2004, as may be applicable to this project.	Agreed and undertake to abide by final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) no. 460 of 2004, as may be applicable to this project.
2	No two pits shall be simultaneously worked i.e. before the first pit is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Agreed and undertake that two pits shall not be simultaneously worked i.e. before the first pit is exhausted and reclamation work completed, no mineral bearing area shall be worked. However, at present ours is single pit mine.
3	After exhausting the first mine pit and before starting mining operations in the next pit reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted Adequate rehabilitation of mined pit shall be completed before any ore bearing area is worked.	The Mine was opened on 09/02/2015. It is a single pit mine operation. Hence not applicable at present. However, we hereby undertake that After exhausting the first mine pit and before starting mining operations in the next pit reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit.
4	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits. However, our project has only one deposit. Hence, at present it is not applicable.
5	Padgal village shall be adopted by the company and sustainable economic package for 20 or so households of the tribal population of the village shall be implemented before start of mining activities i.e. during development of mine. The action taken shall be submitted to the Regional office of the Ministry within six months before start of mining.	On the basis of one man from each house, more than 20 local villagers are engaged in mining work from the beginning of project resulting significant improvement can be observed in their family's economic conditions. Under adaptation of Padgal village, drinking water facility, Health care facility, skill development training & facility and other need base supports are being provided by the company in the padga village. Apart from it, under CSR work lots of beneficial activities towards sustainable economic package for tribal population of village have been implemented by the company.



(7)

6	Primary survey of flora and fauna shall be carried out and data shall be submitted to the Regional Office of the Ministry within six months.	Primary survey of flora and fauna has been carried out and data has already been submitted to the Regional Office of the Ministry.
7	Conservation plan for wildlife shall be prepared in consultation with the office of the Chief Wildlife Warden and implementation of the same shall be during development of mine. The plan shall include fire management plan in fire prone areas and also consist of an in-built monitoring and evaluation mechanism. Necessary fund for implementation of the same shall be separately allocated and shall not be diverted for any other activity. Status of implementation shall be reported to the Regional office of the Ministry as well as the concerned agency within six months	Wildlife Conservation Plan submitted to Chief Wildlife Warden (PCCF - Wildlife) Department of Forests, Govt. of Chhattisgarh, has already been approved and submitted to the Regional Office of the Ministry as well as the amount of Rs. 3.5 Crores has already been paid to the State Forest Department for its implementation at the time of getting Forest Clearance.
8	Zero waste mining concept shall be implemented either by putting up Pelletization plant or dispose off 100% low grade ores/fines to prospective buyers.	Since we have 1.4 MTPA cap. Pellet Plant along with 2.0 MTPA cap. Iron Ore Beneficiation Plant at Raipur(C.G.) for utilization of mined Iron Ore. Therefore, zero mining waste plan concept is being implemented so as to ascertain 100% utilization of low grade ores / fines for captive use.
9	Hydro-geological study of the area shall be reviewed annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented. Specific hydro-geological shall be conducted at the end of mining plan period of the 5 th year of mining, before proceeding to undertake mining in the 6 th year. The report shall be submitted to the Regional Office of the Ministry.	Hydro-geological study of the area has been done and being reviewed annually. No adverse effect on ground water quality and quantity is observed. Further, we hereby undertake to carry out Hydro-geological study at the end of mining plan period of the 5 th year of mining, before proceeding to undertake mining in the 6 th year and the report shall be submitted to the Regional Office of the Ministry
10	A 50 m barrier of no mining zone all along the side(s) (within the lease) facing nallahs (if any) flowing within or adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry of half yearly basis.	There is no perennial nalla flowing within the Mining lease, hence not applicable
11	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme.	The Mine was opened on Feb'2015. The company is taking up the measures for upliftment of the poor section of the society, like organized Skill development training program under which free of cost training are being provided to female villagers (tailoring, making cloth bags,

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<p>Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.</p>	<p>Dona Pattal, etc) and to male villagers (Driving cum Mechanic work, Electrician, Motor Binding, Vehicle repairing etc). Apart from it, towards community development activities and income generating programs, vegetable seeds & fruit bearing sapling distribution to nearby villagers. Further Need based assessment in nearby villages was made by us there in, we found most of the families were not having regular sources of income. Mine Management provided permanent income source (employment) to at least one member of each family of the nearby villages, that too on regular basis. Apart from above following infrastructure development work has been done.</p> <ol style="list-style-type: none">1. Installation of Solar Street lights in all villages surrounding the Mining Lease area2. Washroom construction in all villages surrounding the ML area.3. Drinking water facilities in all villages surrounding the ML area.4. De-siltation and Pond deepening work for ground water recharging and so as to ensure availability of water through out the year within 5 KM radius.5. Road access to Chahchad & Padgal Village as there was no road till we construct it. Construction of Bridge on Hahaladdi-Donde Road.6. Regular health check up and free treatment with medicine for all nearby villagers.7. School boundary wall construction for safety and security of school students.8. Scholarship to needy students of the nearby villages9. Computer system and furniture for Dibyang School.10. Promotion of cultural & Sports activities. <p>Appreciation letters from Gram Panchayat are already submitted.</p>
<p>12</p>	<p>Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages, due to mining activity shall be</p>
	<p>Since our mine area is situated quite away from agriculture land/common property land, nearby villages, hence no damage has been observed or reported, due to mining activities, hence no question for</p>

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	submitted to the Regional office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	compensation payment, as it confirmed by joint inspection also, carried out by revenue department & Mining Department. In this report, there is no any damage has been reported due to our Mining activities.
13	Maintenance of village roads through which transportation of ores are undertaken shall be carried out by the company regularly at its own expenses. The roads shall be black topped.	The company has constructed and also maintaining WBM Roads connecting mine area to village roads i.e. Road widening and strengthening including WBM work is being done regularly by the Company at its own cost. However black topping & stabilization of the Road shall be taken up in next few days. In the mean time, Regular water sprinkling is being done on roads by water tanker to control Fugitive emission. Work order already been released to contractor and work should be started soon.
14	Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	04 Nos. Rain water harvesting pits constructed at different location of Mine area. Apart from it Garland Drains and check dam also constructed at desired locations.
15	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	Towards Measures for prevention and control of soil erosion and management of silt, we have made provision of check dams before allowing water to Ground water recharging pits. Apart from it thick plantation of native trees and shrubs shall be done after saturation of dumps. Retaining walls have been made all along the Dump. However, considering the formation of rock types, chances of soil erosion are very less as the surface cover is either BHQ or Ferruginous lateritie. Moreover, out crops of mineral bearing rocks are present at places.
16	Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal / perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over	There is no seasonal or perennial nalla flowing through the mine lease area. However Garland drains and check dams has been constructed at foot of the dumps with proper arrangement to arrest the silt. Sedimentation pits are constructed at the corners of the garland drains and de-silting is being done at regular intervals.

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	and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow, proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.	
17	Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Ground water in the Core zone is being regularly monitored for study of contamination and depletion of water level due to mining activities and records are being maintained and submitted to concerned office.
18	Cultivable waste land (within 5 km of the lease) shall be identified and fodder farming or other suitable productive use of waste land shall be taken up in phased manner. Status of implementation shall be submitted to the Regional office of the Ministry.	The waste land within 5 KM of the lease for the purpose of fodder farming, has been allotted to us by Tehsildar, Durgukondal and fodder farming work is in progress.
19	Shelters belt the wind break of 30 m width and consisting of at least 5 tiers around lease facing the school / agricultural fields (if any in the vicinity) shall be raised.	Since our Mine area is quite away from the School / agricultural fields, hence provision of shelter belt with the wind break is not required. Moreover Mine area is surrounded by thick forest, which itself is good enough to check noise and air pollution. As suggested, an extensive green belt towards Padgal village side have been developed by us. Apart from above plantation in available open area falling within the lease have also being done.
20	Blast vibrations study shall be conducted and submitted to the Regional office of the Ministry within six months. The study shall also provide measures for prevention of blasting associated impact on nearby houses and agricultural fields.	Blasting has been started recently and accordingly blast vibration study being carried out. The measure for prevention of blasting associated impact on nearby houses and agriculture field is not required since our mine area is quite away and moreover we are taking mild blasting only for loosening of Rocks.
21	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	Fugitive dust generation is being controlled by regular water sprinkling on site & roads by movable water sprinklers and water Tankers and records are being maintained. Human habitation (including school and other public amenities) are quite away from our lease area, so there is no any direct impact observed/monitored due to our mining activities, however



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		regular monitoring is being carried out. However, considering being a thick forest area, this serves the purpose of checking fugitive emission, which itself effective in noise pollution, air pollution. In addition to above, regular water sprinkling is being done on roads and site by water sprinklers and water tanker to control dust generation due to vehicular movement and mining activities.
22	Monitoring of soil samples for assessment of transformation to acidic state or contamination due to mining activity (as applicable) shall be regularly conducted and records maintained.	Monitoring of soil samples for assessment of transformation to acidic state or contamination due to mining activity has been done. The report is already submitted.
23	Transportation of ore shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of ore / dust takes place. Transportation shall be done only during day time.	Transportation of ore is being done by Tarpaulin covered trucks to avoid spillage of ore or control dust generation during vehicle movement. Our mine operation is in only day time hours i.e. 8 A.M. to 5 P.M., hence transportation of ore is also being done during the day time only as our mine is located at very sensitive area.
24	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.	<p>Awareness program for workers on impact of mining on their health and precautionary measures like safe working, use of personal equipment etc. is being carried out periodically. Review of impact of various health measures have been undertaken</p> <p>Periodic Health & Medical checkup of employees are being carried out regularly by a well-qualified Doctor, engaged by company and records are being maintained.</p> <p>Periodically Work related safety & health awareness programs for the employees are being carried out timely.</p> <p>Till date no accident reported in our mine.</p> <p>As the public demand was for eye camp, the company organized two eye camps with an interval of one month and total support was provided to all the patients. Wherever required, the major cases were referred to Raipur and company has borne all the expenses in this regard.</p>

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25	Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	No Top soil has been generated till date being lateritic soil strata of our Mine area which is nothing but OB, hence no separate stacking is required.
26	Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional office of the Ministry of Environment & Forests on six monthly basis.	We undertake that the maximum height of the dump shall not exceed 30 m, each stage shall be of 10 m and overall slope of the dump shall not exceed 28°. The Native species shall be planted in OB dump area to stabilize the dump and to prevent soil erosion and surface run-off. Six monthly status of compliance conditions are being submitted to the Regional office of the Ministry of Environment, Forest and Climate Change.
27	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.	Our mine has just started from Feb'2015. However slope of the mining bench and ultimate Pit limit shall be maintained as per the Mining scheme approved by Indian Bureau of Mines.
28	Adequate plantation shall be raised in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees shall not be less than 2500 plants per hect. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.	<p>The mine was opened in February'2015. Thereafter, management has undertaken plantation program. As the duration from inception of mines is too less, the plantation done all around the ML area is not distinctly visible. However dense green belt also has been developed as per CPCB guide line. The plant species were selected in consultation with the Local villagers/ local forest officials/Agriculture department. Although it is already dense forest area, however in open land, demarked for plantation, has been planted as per norms i.e. 2500 nos/Hect. The company has involved the local people for plantation program for betterment of environment.</p> <p>Since our Mine is situated in forest area and far away from nearby villages, there was no need of rehabilitation.</p>

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20	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre monsoon (April-May), monsoon (August), post monsoon(November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.	Piezometers have been installed and data is being maintained. The monitoring is being carried out four times in a year - pre monsoon (April-May), monsoon (August), post monsoon(November) and winter (January) and the data thus collected are being sent to concerned authorities.
30	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry.	Ambient air quality monitoring is being carried out by outside authorized agencies for mine area as well as areas of human habitations near the mine and reports are being submitted to State Pollution Control Board and Region office of the Ministry. Monitoring Reports are already submitted.
31	The waste water from the mine shall be treated to conform to the prescribe standards before discharging into the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the Ministry of Environment & Forests, Central Pollution Control Board and the State Pollution Control Board.	Our Mine is an open cast working mines. Moreover, beneficiation of Ore is not being done at Mines .Since there is no tailing dam so there is no waste water discharge other than monsoon.
32	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of ores for transportation shall be committed. The trucks transporting ore shall not pass through wild life sanctuary.	Vehicular emissions are being controlled by regular water sprinkling on roads by Tankers and monitoring records are being maintained. Tarpaulin covered vehicles are being engaged for transportation purpose and transportation is being done, only during day time. Vehicle Over loading and their passing through Wild Life Sanctuary is strictly restricted and not permitted.
33	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	We have already obtained the permission for extraction of ground water from competent authority i.e. Central ground Water Authority (CGWA). Copy of permission letter is already submitted.

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34	Action plan with respect to suggestions / improvements and recommendations made during public consultation/hearing shall be submitted to the Ministry and the State Govt. within six months.	suggestions / improvements and recommendations made during public consultation/hearing are being compiled like priority to locals peoples for direct/ indirect employment in Mine related work, provision of work related Technical training to untrained peoples, provision of Drinking water facility, Health care facility, maintenance & strengthening of existing roads, skill development training and other need base supports to local villagers including ladies, scholarship for poor students, maintenance, re-construction/ repairing of school buildings of nearby villages etc. Apart from these, under CSR work lots of beneficial activities towards sustainable economic package for tribal population of village have been implemented by the company.
35	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.	A final mine closure plan along with details of corpus fund etc shall be submitted to the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.

B. GENERAL CONDITIONS:

S.No.	Description	Status
1.	No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment & Forests.	Agreed and shall be followed.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Agreed. and shall be followed.
3.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be undertaken/provided and properly maintained.	Fugitive dust emissions from all the sources is being controlled and maintained within the norms, by regular water spraying by movable sprinklers and water tanker on haul roads, loading & unloading area and at transfer points.
4.	Four ambient air monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO ₂ , NO _x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Ambient air monitoring stations has been established in the core zone as well as in the buffer zone for RPM, SPM, SO ₂ NO _x monitoring. Frequency of monitoring has been decided as per SPCB, guidance.

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5.	Data on ambient air quality (RPM, SPM, SO ₂ , NO _x) should be regularly submitted to the Ministry including its Regional office located at Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.	Data on ambient air quality (RPM, SPM, SO ₂ , NO _x) are being regularly monitored and submitted to the Ministry including its Regional office located at Nagpur and the State Pollution Control Board / Central Pollution Control Board once in six months. Reports are already submitted.
6.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs.	Regular noise monitoring is being carried out at work zone and personal safety protective like ear plugs/muffs are being provided to the employees, those are working in noise prone area.
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	No industrial waste water (Mine water) is being generated from mine operation. Only domestic waste water is being generated and same is being used for plantation as well as for dust suppression purpose after treatment.
8.	Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.	Personal protective respiratory devices like nose mask etc. are being provided to employees of dusty area and regular health & safety related training sessions are being conducted for them in regular intervals.
9.	Provision shall be made for the housing the labors within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Most of the employees are local and living near mine area, hence no need of housing for them, although all necessary infrastructure and facilities such as toilets, safe drinking water, canteen medical health care, etc. has been provided at site area.
10.	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	A separate Environmental Management Cell with suitable qualified personnel has been constructed, which is working effectively.
11.	The project authorities shall inform to the Regional Office of the Ministry located at Bhopal, regarding data of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Already submitted to concerned authorities.
12.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other	Agreed and being followed.

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	<p>purpose. Your wise expenditure shall be reported to the Ministry and its Regional Office located at Bhopal.</p>	
13.	<p>The project authorities shall inform to the Regional Office located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.</p>	<p>Agreed and being followed</p>
14.	<p>The Regional Office of the Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The project authorities shall extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.</p>	<p>Agreed and being followed.</p>
15.	<p>A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.</p>	<p>Copy of EC has been sent to concern address.</p>
16.	<p>State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office / Tehsildar's Office for 30 days.</p>	<p>After receipt of EC, the same along with covering letter already been send to SPCB,office for necessary action ,at their end.</p>
17.	<p>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at http://envfor.nic.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Bhopal.</p>	<p>Details of Environmental Clearance with regard to Hahaladdi Iron Ore Mine was published in two News papers, 'Nav-Bharat' & 'Dainik Bhaskar' on 17/03/2009 and also copies of same send to the Regional Office of the Ministry located in Bhopal, vide our letter no. SBMPL/ 09-10/ MoEF /023, dated 03/04/2009.</p>



Grant of consent to operate for 0.25MTPA capacity Mining of Iron Ore at Village-
Hahaladdi, Bhanupratappur Mandal, Kanker(C.G.) vide letter no. 7304 /TS /CECB /2015,
Raipur, dated 09/02/2015 of Air Act

TERMS & CONDITIONS

Status as on 31.01.2018

S. No.	Particulars	Remarks
1	Industry shall comply with all the terms and conditions of Environmental Clearance granted by State EIA Authority, Chhattisgarh, Ministry of Environment and Forests, Government of India vide letter no.J-11015/515/2007-IA.II (M) dated 02.03.2009	Agreed and being complied
2.	Total mining lease area shall not exceed 75.0 hectare.	Agreed and being followed.
3	Mine Management shall provide adequate air pollution control arrangements at all point and non point sources for the control of emissions from mining operations and for the control of emissions during the handling & transportation of bauxite, rejects etc. shall be installed before commissioning of the mining activities and maintained in proper order during operation. Mine Management shall install suitable & effective air pollution control equipments at all transfer points, junction points etc. also. All the conveying system, transfer point, junction point etc. shall be covered.	Movable water sprinklers, mist spray system are installed at different locations of mine area to control air pollution generated during mining operation. Apart from it, regular water spraying is being done at mine area, internal and external roads by our own water tankers.
4	The Mine Management shall maintain fugitive dust emissions to the minimum level in the areas of road transportation routes to ensure National Ambient Air Quality Standards prescribed including black topping / asphaltting / concreting and maintenance with requisite water sprinkling arrangements.	Fugitive dust emission is being controlled & maintained by required operations of movable water sprinklers, mist spray system on regular basis. Moreover 3 Nos. water Tankers are provided for regular water sprinkling on roads. Ambient Air Quality is being monitored by outside authorized agency and records are being maintained.
5	All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the Mine Management, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.	For generated domestic waste water septic tank followed by soak pit has been constructed at mine area which are being operated and maintained for smooth and regular operations.
6	Ambient air quality within the mining lease area shall conform to the standards prescribed by Board. Mine Management shall ensure the ground level concentration of pollutants in ambient air within standard prescribed for residential, rural areas in the nearby residential/rural areas due to mining operations.	Ambient air quality is being maintained well within the prescribed norms by regular operation of movable water sprinklers, mist water spray system and water spraying tankers in and around the mines area. Ambient air quality monitoring is being carried out by outside authorized agency and records are being maintained.

7	Ambient air quality monitoring stations shall be established in the core zone as well as buffer zone for SPM, RPM, NO _x and SO ₂ . Location and number of the ambient air quality stations shall be decided based on meteorological data, topographical features and environmentally and ecologically sensitive targets and the frequency of monitoring shall be undertaken in consultation with the Board. Data on ambient air quality (RPM, SPM, SO ₂ , NO _x) shall be monitoring and records shall be submitted to the Board regularly.	Air monitoring is being carried out in the core zone as well as in the buffer zone for RPM, SPM,SO ₂ ,NO _x monitoring by outside authorized agencies and reports are being submitted to the board timely. Frequency of monitoring has been decided as per SPCB, guidance.
8	Mine Management shall install separate electric metering arrangements with time totalizer for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control device/devices shall immediately stop the operating system and shall remain tripped till the pollution control device/devices are made functional again/rectified to achieve the desired efficiency.	To control fugitive dust generation, installed water sprinklers & mist spray system are not electric operated, hence N.A.
9	Mine Management shall take effective steps for safe disposal of solid wastes and sludge.	Generated solid waste like overburden etc. are being stored at their designated places and shall be used for land levelling and scientific study if required. Roadside sludge/muck generated during transportation shall also be properly disposed off in safe and scientific manner.
10	All the internal roads shall be made pucca before commissioning of the mining operations. The Mine Management shall adopt good housekeeping practices.	As mining is done on high altitude i.e at 610 mRL and ultimate pit depth at present is envisaged, at 520 mRL ,the mining pit will go down gradually. Hence haul roads will change accordingly. In the case, the haul road will be maintained with proper gradient and water sprinkling will be done regularly. Wherever required permanent approach road will be made pucca. Under Good housekeeping practices regular cleaning and water sprinkling is being done by water tankers within the mine lease area.
11	Mine Management shall take proper action to control the noise pollution. Mine Management shall install appropriate noise barriers/ control measures including acoustic hoods, silencers, enclosures et. On all sources of noise generation to control the noise. Earplugs/ear muffs etc. shall be provided to the employee working in the area of generator halls and other high noise aras. Leq of / noise levels emanating from turbines shall be limited to 75 dBA. The noise level shall not exceed the limits 75 dB(A)	Agreed and being followed. Apart from it suitable personal, protective equip- ments like Ear plugs etc are being provided to concerned employees of noise prone area.-

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	during the day-time and 70dB(A) during the night-time within the mine premises. Mine Management shall take adequate measures for control of noise level below 85 dB (A) in the work environment.	
12	Vehicle emissions shall be kept under control and regularly monitored. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. The trucks transporting ore shall not pass through wild life sanctuary.	Vehicles are being maintained in good condition to avoid Vehicle emission. Moreover Roads & site area are being cleaned and watered on regular basis by water tanker, movable sprinklers operation to control vehicle emissions. Transportation of ore is being done only during day time and are being covered by Tarpauline covered vehicles. Transporting vehicles are not passing through wild life sanctuary.
13.	Topsoil shall be stacked properly with proper slope with adequate measures and should be used for reclamation and rehabilitation of mined out areas. There shall be no permanent external OB dump in the project area. Concurrent backfilling should be practiced. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self sustaining.	No top soil has been generated till date being lateritic soil strata of our mine area which is nothing but OB hence no separate stacking required.
14.	Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.	Blasting has been started recently. Controlled blasting is being carried out by use of lower intensity explosive to loose the hard stone hence there is no any chance of fly of rocks & boulders, dust etc at that area during the blasting. All the preventive measures has been taken.
15.	Extensive tree plantation shall be done in and around mining lease area, overburden, dump area. As far as possible maximum area of open spaces shall be utilized for plantation. Plantation shall be raised along the roads, dump site etc. At least 2500 plants species per hectare land shall be planted. The tree plantation shall be carried out in phase manner preferably with the local species.	Agreed and being followed. Extensive plantation is being developed in the mine area, haul roads, OB dump area. The tree planting is being carried out in phase manner as per standard plantation norms.
16	Mine Management shall also comply with all the environmental protection measures and safe guards recommended in the EMP.	Agreed and being complied.
17	Mine Management shall follow all the directions and guidelines issued by government for rehabilitation of affected people (if applicable).	N.A.
18	Mine Management shall obtain permission from competent authority to cut down trees prior to any mining activity. (if applicable)	Agreed and being implemented.
19	Mine Management shall obtain necessary permission for handling and storage of explosive material from Chief Controller of Explosives.	Controlled blasting is being carried out by use of lower intensity explosive to loose the hard stone, by competent outside authorized

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		agency with proper safety precautions. Explosive materials neither stored at our mine area nor handled by us, hence N.A
20	Mine Management shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization.	Environment management shall has been constituted which is working effectively.
21	Necessary funds shall be provided for implementation of the above conditions for environmental safeguards. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.	Agreed and being followed.
22	Mine Management shall obtain all necessary statutory clearances / licenses from concerned Central / State Government Departments, Boards, Bodies and Corporations etc. for the iron ore mining. Mine Management shall follow direction issued by Central/ State Government, Central Pollution Control Board/ Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.	All the necessary statutory clearances, licences has already being obtained from concerned authorities.
23	The issuance of 'Consent to Operate' does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed
24	Any change in mining capacity, process, project profile etc. shall be intimated to the Board and prior permission of the Board shall be obtained for the same.	Agreed
25	Board may amend/cancel of the conditions stringent the emission limit and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.	Agreed

NDK

Grant of consent to operate for 0.25MTPA capacity Mining of Iron Ore at Village-
Hahaladdi, Bhanupratappur Mandal, Kanker(C.G.) vide letter no. 7306/TS/CECB/2015,
Raipur, dated 09/02/2015 of water Act

SPECIAL CONDITIONS of Water Act.

Status as on 31.01.2018

S. No.	Particulars	Remarks
1.	Industry shall comply with all the terms and conditions of Environmental Clearance granted by State EIA Authority, Chhattisgarh, Ministry of Environment and Forests, Government of India vide letter no. J-11015/515/2007-IA.II (M) dated 02.03.2009.	Agreed and being followed.
2.	Total mining lease area shall not exceed 75.0 hectare.	Agreed
3.	Mine Management shall provide adequate facility for proper treatment of industrial/ mine and domestic effluent. Mine Management shall provide effluent treatment plant before commissioning of the mine. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise similar alternate arrangement shall be made. Mine Management shall ensure that the treated effluent quality meet the standards prescribed by Board published in Gazette Notification dated 25.03.88.	Garland drain with check dams has been constructed all around the Mine Area and it is connect to settling tank for normal treatment. For Domestic effluent, septic tanks with soak pits are provided for treatment. After treatment of Mine & domestic effluent, treated water is being used for plantation & dust suppression purpose. Treated quality is being maintained well within the prescribed norms.
4.	Any liquid effluent whatsoever generated from mining activities shall not be discharged into the river or any surface water bodies under any circumstances, and it shall be reused wholly in the process/plantation. All the industrial and mine effluent generated shall be re-circulated / reused after proper treatment. The un-treated/ treated domestic effluent shall not be discharge into the river or any surface water bodies. Mine Management shall make proper arrangements of suitable drains/pipe networks to ensure adequate flow for utilization of treated effluent inside the premises.	No Mine /Domestic effluent is being discharged out of the Mine premises. No generation from Mine activity, while domestic effluent after treatment is being fully used for plantation and dust suppression purpose after treatment. Hence zero discharge concept is being maintained all the time.
5.	Mine Management shall provide adequate measuring arrangements for the measurement of water utilized in different categories and effluent generated before commissioning of the mine.	Water meters has been installed in Bore pipe line and after settling tank/soak pit
6.	Mine Management shall install separate electric metering arrangements with time totalizer for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control device/devices shall immediately stop the operating system and shall remain tripped till the pollution control device/devices are made functional again/rectified to achieve the desired efficiency.	No electric operated Air Pollution control devices are required, However to control fugitive dust generation water tankers & water sprinklers and mist spray system are being used and these are not electrical operated equipments. Hence Not applicable.

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7	Mine Management shall take effective steps for safe disposal of solid wastes and sludge. Mine Management shall obtain authorization from Board for management and handling of hazardous materials as per Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 (as amended up to date).	Generated solid waste like overburden etc are being stored at their designated place and shall be used for land levelling and scientific study if required. Roadside sludge/muck generated during transportation shall also be properly disposed off in safe and scientific manner.
8	All the internal roads shall be made pucca before commissioning of the mining operations. The Mine Management shall adopt good housekeeping practices.	As mining is done on high altitude i.e at 610 mRL and ultimate pit depth at present is envisaged, at 520 mRL, the mining pit will go down gradually. Hence haul roads will change accordingly. In the case, the haul road will be maintained with proper gradient and water sprinkling will be done regularly. Wherever required permanent approach road will be made pucca. Under Good housekeeping practices regular cleaning and water sprinkling is being done by water tankers within the mine lease area.
9.	Vehicle emissions shall be kept under control and regularly monitored. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation.	Vehicle emission is being maintained by regular cleaning and watering by tankers on roads. Trucks are being covered by Tarpaulin during their transportation from the mines area. Transportation is being done only during day time.
10.	Topsoil shall be stacked properly with proper slope with adequate measures and should be used for reclamation and rehabilitation of mined out areas. There shall be no permanent external OB dump in the project area. Concurrent backfilling should be practiced. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self sustaining.	Agreed and being followed.
11.	Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.	Blasting has been started recently. Controlled blasting is being carried out by use of lower intensity explosive to loose the hard stone hence there is no any chance of fly of rocks & boulders, dust etc at that area during the blasting. All the preventive measures has been taken.
12.	Extensive tree plantation shall be done in and around mining lease area, overburden, dump area. As far as possible maximum area of open spaces shall be utilized for plantation. Plantation shall be raised along the roads, dump site etc. At least 2500 plants species per hectare land shall be planted. The tree plantation shall be carried out in phase manner preferably with the local species.	Agreed & being followed. Extensive plantation is being developed in the mine area, haul roads, OB dump are. The tree planting is being carried out in phase manner as per standard norms.

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13	Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals. Trenches / garlands drains shall be constructed at foot of dumps installed at regular intervals to arrest silt from being carried out. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal / perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out. Industry shall ensure that natural water courses should not be adversely affected due to mining activity.	Garland drain with sedimentation pits have been constructed. No natural water sources is situated near the mine area.
14	Mine Management shall adopt rainwater-harvesting technique in the project area for recharge of ground water. The rainwater-harvesting technique shall be incorporated right from the design stage of all structures. Project authority shall develop rainwater-harvesting structures to harvest the rainwater for utilization in the lean season as well as to recharge the ground water table. A detailed scheme for rainwater harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/ State Ground Water Board.	04 Nos. of Rain water Harvesting pits are constructed at Mine area.
15	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year- pre monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to the Chhattisgarh Environment Conservation Board, Raipur.	Piezometer has been installed for measuring the Ground water level & quantity and records are being maintained.
16	Mine Management shall also comply with all the environmental protection measures and safe guards recommended in the EMP.	Agreed and being complied.
17	Mine Management shall follow all the directions and guidelines issued by government for rehabilitation of affected people (if applicable).	No rehabilitation and resettlement involved hence not applicable to us.
18	Mine Management shall obtain permission from competent authority to cut down trees prior to any mining activity. (if applicable)	Agreed and implemented.
19	Mine Management shall obtain necessary permission for handling and storage of explosive material from Chief Controller of Explosives.	Controlled blasting is being carried out by use of lower intensity explosive to loose the hard stone, by competent outside authorized agency with proper safety precautions. Explosive materials neither stored at our mine area nor handled by us, hence N.A

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20	Mine Management shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization.	Environment management cell has been constituted which is working effectively.
21	Necessary funds shall be provided for implementation of the above conditions for environmental safeguards. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.	Agreed and being followed.
22	Mine Management shall obtain all necessary statutory clearances / licenses from concerned Central / State Government Departments, Boards, Bodies and Corporations etc. for the iron ore mining. Mine Management shall follow direction issued by Central/ State Government, Central Pollution Control Board/ Chhattisgarh Environment Conservation Board from time to time regarding control of water pollution and for environmental conservation.	All the necessary statutory clearances, licences has been already obtained from concerned authorities.
23	The issuance of 'Consent to Operate' does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed
24	Any change in mining capacity, process, project profile etc shall be intimated to the Board and prior permission of the Board shall be obtained for the same.	Agreed
25.	Board may amend /cancel any of the conditions strigent the effluent limit and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.	Agreed

DoF

Grant of Renewal of consent to operate for 0.25MTPA capacity Mining of Iron Ore at Village- Hahaladdi, Bhanupratappur Mandal, Kanker(C.G.) of air vide letter no. 6253/TS/CECB/2016,Raipur,dated 17/03/2016.

Additional conditions

(Status as on 31/01/2018)

S. No.	Particulars	Remarks
1.	Mine Management shall operate and maintain the existing pollution control systems effectively and regularly. Mine management shall maintain the ambient air quality within prescribed limits within the mine premises. Chhattisgarh Environment conservation Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.	Movable water sprinklers and mist water spray system has been installed at different locations of mine area and are working effectively. Apart from these, 3 Nos. water tankers are provided at mine area for regular water sprinkling for dust suppression. Ambient air quality is being maintained well within the prescribed limits, within the mine premises.
2.	Regular monitoring for the measurement of air pollutants in ambient air shall be carried out and reports submitted to the Board regularly.	Agreed. Ambient air quality monitoring is being carried out by authorized agencies and reports are being submitted timely.
3.	All internal roads shall be made pucca. Good housekeeping practices shall be adopted within the mine lease area.	As mining is done on high altitude i.e at 610 mRL and ultimate pit depth at present is envisaged, at 520 mRL, the mining pit will go down gradually. Hence haul roads will change accordingly. In the case, the haul road will be maintained with proper gradient and water sprinkling will be done regularly. Wherever required permanent approach road will be made pucca. Under Good housekeeping practices regular cleaning and water sprinkling is being done by water tankers within the mine lease area.
4.	Mine management shall ensure disposal of all solid wastes including over burden, rejects etc. in a proper, safe and scientific manner. Roadside sludge/muck generated during transportation shall also be properly disposed off in safe and scientific manner.	Generated solid waste like overburden are being stored at their designated place and shall be used for land levelling and scientific study if required. Roadside sludge/muck generated during transportation shall also be properly disposed off in safe and scientific manner
5.	Mine Management shall transport iron ore in dully covered vehicles to avoid fugitive dust emission during transportation	Iron Ore is being transported in tarpaulin covered vehicles to avoid generation of fugitive dust emission.
6.	Mine management shall use Fly ash blocks or fly ash based products in their construction/repairing activities.	Agreed and being followed.
7.	Extensive tree plantation shall be done in and around mining lease area.	Extensive plantation with wide green belt of broad leaf local species has been developed along the mine premises. Most of the open spaces are being used for plantation
8.	Mine management shall submit Environment Statement to the Board as per provision of Environment (Protection) amendment Rule,1993 for the Previous year ending 31 st March on or before 30 th September every year.	Agreed and being submitted timely

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Grant of Renewal of consent to operate for 0.25 MTPA capacity Mining of Iron Ore at Village- Hahaladdi, Bhanupratappur Mandal, Kanker(C.G.) of water vide letter no. 6251 /TS/CECB/2016,Raipur,dated 17/03/2016.

Additional conditions

(Status as on 31/01/2018)

S. No.	Particulars	Remarks
1.	Mine Management shall operate and maintain the effluent treatment system regularly. Industry shall ensure treated quality within the standards prescribed by board published in Gazette Notification dated 25.03.88.Mine management shall not discharge any treated/untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition outside the factory premises shall be maintained at all the time.	No Industrial effluent is generated in the mines. However we have constructed Garland drains with check dams all around the mine area with proper size to guide the flow of rain water during monsoon and the garland drain is connected to settling tank, After settling of heavy particles in tank's bottom, cleared water from settling tank is being used for plantation & dust suppression on roads. Hence Zero discharge condition is being maintained at all the time
2.	Mine management shall submit monitoring report of effluent regularly.	During mining activities only domestic effluent is being generated which is being treated through septic tank followed by soak pit and same is being used for plantation and dust suppression purpose. Treated water quality is being analysed and reports are being submitted to board regularly.
3.	Mine management shall take appropriate steps to prevent water pollution due to mining activity.	Since it is an open cast working mine, hence there is no water is being used during mining activity nor polluted water is being generated from mining activity, while domestic effluents after being treated in septic tank and soak pit is being utilized for dust suppression purpose. No any untreated water is being discharged outside the mine premises hence zero discharge is being maintained all the time.
4.	Mine management shall provide rain water harvesting arrangement within the mine lease area.	We have already constructed 04 Nos. of Rain Water Harvesting pits within the Mine premises.
5.	All internal roads shall be made pucca. Good housekeeping practices shall be adopted within the mine lease area.	As mining is done on high altitude i.e at 610 mRL and ultimate pit depth at present is envisaged, at 520 mRL the mining pit will go down gradually. Hence haul roads will change accordingly. In the case, the haul road will be maintained with proper gradient and water sprinkling will be done regularly.

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		Wherever required permanent approach road will be made pucca. Under Good housekeeping practices regular cleaning and water sprinkling is being done by water tankers within the mine lease area.
6.	Mine management shall use Fly ash blocks or fly ash based products in their construction/repairing activities.	Being compiled.
7	Extensive tree plantation shall be done in and around mining lease area.	Extensive plantation with wide green belt of broad leaf local species has been developed along the mine premises. Most of the open spaces are used for plantation
8	Mine management shall submit Environment Statement to the Board as per provision of Environment (Protection) amendment Rule,1993 for the Previous year ending 31 st March on or before 30 th September every year.	Agreed and being submitted timely.

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Annexure - 3

F. No. 8-34/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Date: 27 May, 2013

To
The Principal Secretary (Forests),
Government of Chhattisgarh,
Raipur.

Sub: Diversion of 76.50 ha of forest land for iron ore mining in East Bhanupratapur Forest Division in Kanker district of Chhattisgarh in favour of M/s Bajrang Metallics & Power Limited -reg.

Sir,

I am directed to refer to the Govt. of Chhattisgarh letter no. F / 5 - 9 / 2009 / 10 - 2 dated 27.05.2009 on the above subject seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government and based on the recommendations of the Forest Advisory Committee, the Central Government hereby conveys the 'in-principle approval for diversion of 76.50 ha of forest land for iron ore mining in East Bhanupratapur Forest Division in Kanker district of Chhattisgarh in favour of M/s Bajrang Metallics & Power Limited subject to fulfillment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged;
2. Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency;
3. The non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance;
4. The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale;
5. The non-forest land identified for raising Compensatory Afforestation shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, as the case may be, within a period of six months. The Nodal Officer (Forest Conservation) shall report compliance in this regard;
6. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may

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- include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
7. Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost;
 8. The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard;
 9. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
 10. All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of safety zone, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned;
 11. The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulating) Act, 1957, or Rules framed there under, subject to a maximum period of 30 years;
 12. User agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 m. from outer perimeter of the mining lease;
 13. The user agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed.
 14. The User Agency either himself or through the State Forest Department shall undertake fencing, protection and afforestation of the safety zone area (7.5 meter strip all along the outer boundary of the mining lease or mining cluster, as applicable, and such other areas as specified in the approved mining plan) at the project cost;

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15. The User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, one and half time in extent to the area used for safety zone;
16. The boundary of safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
17. In case of under-ground mines, areas on surface shall be fenced and afforested from the funds to be provided by the user agency.
18. The user Agency shall implement the R & R Plan as per the R & R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R & R Plan will be monitored by the State Government/Regional Office of MoEF along with indicators for monitoring and expected observable milestones.
19. The user agency shall undertake de-silting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation of such tanks/water bodies, whenever required;
20. Following activities shall be undertaken by the User Agency at the project cost:
 - a. Preparation and implementation of a plan containing appropriate mitigative measures to minimize soil erosion and choking of streams;
 - b. Planting of adequate drought hardy plant species and sowing of seeds in the appropriate area within the mining lease to arrest soil erosion;
 - c. Construction of check dams, retention /toe walls along the contour to arrest sliding down of the excavated material;
 - d. Stabilize the overburden dumps by appropriate grading/benching so as to ensure that that angles of repose at any given place is less than 28°; and
 - e. Strict adherence to the prescribed top soil management.
21. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
22. No labour camp shall be established on the forest land;
23. The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
24. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
25. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.

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26. The forest land shall not be used for any purpose other than that specified in the proposal;
27. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
28. No damage to the flora and fauna of the adjoining area shall be caused;
29. Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
30. State Government shall assess the benefits such as ~~grazing~~, collection of tendu leave and other NTFP etc. presently accrued from the forest land proposed for diversion to the tribal and other residents of the adjoining habitations and recover its consolidated commuted value or equivalent annuity, from the user agency and distribute it among the project affected families. Local inhabitants raised the issues in public hearing about losses to be incurred in collection of tendu leaves due to proposed mining which was not satisfactory answered by the project proponent.
31. User agency will also create realistic baseline data by scientific methodology about the ecological aspects including flora and fauna in and around the lease area to be required for periodic monitoring and change depiction,
32. A specific study by a group of experts/reputed organization to be approved by the MoEF to assess cumulative impact of the mining in the landscape has been proposed which may suggest appropriate measures to mitigate the identified impacts every five years. All the user agencies in this landscape may be mandated to fund the cost of study/mitigative measures on proportionate sharing basis.
33. The Ministry should reiterate that the mining shall be done progressively and area shall be reclaimed successively as specified in the environmental clearance. Carefully selected endemic and pioneer species only shall be used for reclamation. The mining plan should also be developed in GIS domain and submitted to MOEF.
34. Only primary crushing should be allowed at mine site to facilitate ore transportation. No other ore processing unit or beneficiation activity should be allowed in and around the mining site.
35. Transportation of ore to be done in covered vehicles specially designed/ modified.
36. Proper run-off control structure to be erected to prevent damage to neighboring agricultural field and drainage leading to rivers flowing on northern and southern portion of proposed lease. Rain water harvesting to be done.
37. No mining or ancillary activities should be allowed between sun set and sun rise.
38. No housing facility to be created within lease area.
39. The State Government shall identify and submit detail mining leases around the current lease to give a clear picture of the area and to enable the Ministry to frame a policy regarding number of mining leases to be granted over the period in this landscape.
40. The project proponent should defray the cost of corridor (Indravai-Sitanandi) restoration/rejuvenation in the area falling under the jurisdiction of the East Bhanupratapur Forest Division. The said corridor rejuvenation plan should be prepared by the Forest Department in consultation with the WII, as per the NTCA Guidelines.

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41. As part of an 'off site offset' measure, the project proponent should support eco-development initiatives (at least 5 village/hamlet clusters) in the notified buffer/peripheral area of the Indravati Tiger reserve, and peripheral area of the Bhamragarh Wildlife Sanctuary. The said eco-development plan should be prepared by the Forest Department in consultation with the local people.
42. The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-FC (pt.) dated 03.08.2009, in support thereof;
43. The user agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
44. Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and
45. The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final permission for diversion of the forests land under Section-2 of the Forest (Conservation) Act, 1980. The transfer of forest land to the User Agency shall not be effected by the State Government till final permission for the diversion of forest land is issued by the Central Government.

Yours faithfully,

(B. K. Singh)
Director

Copy to:

1. The Principal Chief Conservator of Forest, Government of Chhattisgarh, Raipur.
2. The Addl. Principal Chief conservator of Forest (Central), Western Regional Office, Bhopal.
3. The Nodal Officer (FCA), Office of the PCCF, Government of Chhattisgarh, Raipur.
4. User Agency.
5. Monitoring cell, FC Division.
6. Guard File.

(B. K. Singh)
Director

F. No. 8-34/2009 - FC
 Government of India
 Ministry of Environment & Forests
 (FC Division)

Paryavaran Bhawan,
 CCO Complex, Lodhi Road
 New Delhi - 110010
 Date: 4th August, 2014

To
 The Principal Secretary (Forests),
 Government of Chhattisgarh,
 Raipur.

Sub: Diversion of 76.50 ha of forest land for iron ore mining in East Bhanupratapur Forest Division in Kanker district of Chhattisgarh in favour of M/s Shri Bajrang Metallics & Power Limited -reg.

Sir,

I am directed to refer to the Govt. of Chhattisgarh letter no. F/5-9/2009-10-2 dated 27.05.2009 on the above subject seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 3.05.2013 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

The State Government, in the compliance report dated 19.03.2013 has proposed to raise compensatory afforestation over 580.798 ha of Revenue forest land (*Chhote hade Jhad Ka Jungle*), double in extent to the area proposed for diversion. The matter was examined in the Ministry in light of Guidelines given under para 3.2 (i) read with clarifications given thereunder. As per the provisions of the said Guidelines, the revenue land (*Chhote hade Jhad Ka Jungle*), on which provisions of Forest (Conservation) Act, 1980 are applicable, may be considered for the purpose of compensatory afforestation at par with non-forest land provided such lands on which compensatory afforestation is proposed shall be notified as R1 under the Indian Forest Act, 1927.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government, vide letter no. *Bhu-Prabandh Khanij/331-13/1163* dated 2.06.2014, 25.06.2014 and letter dated 17.07.2014, final approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 76.50 ha of forest land for iron ore mining in East Bhanupratapur Forest Division in Kanker district of Chhattisgarh in favour of M/s Bajrang Metallics & Power Limited subject to fulfillment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged;
2. Compensatory afforestation over the *chhote hade Jhad Ka Jungle* (revenue forest land), twice in extent to the forest land being diverted as proposed by the State Government shall be raised and maintained by the State Forest Department from the funds already provided by the User Agency;

(36)

3. The *chhoti hude Jhalu Ka Jungle* transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927 latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record:
4. Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost:
5. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India:
6. The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulation) Act, 1957, or Rules framed there under, subject to a maximum period of 30 years:
7. User agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 m. from outer perimeter of the mining lease:
8. The user agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed.
9. Following activities shall be undertaken by the user agency for the management of safety zone:
 - i. User agency shall ensure demarcation of boundary of safety zone (7.5 meter strip all along the outer boundary of the mining lease area), and its protection by erecting adequate number of 4 feet high RCC boundary pillars inscribed with DGPS coordinates and deploying adequate number of watchers under the supervision of the State Forest Department.
 - ii. In case of the mining leases adjoining the habitation stretch of the boundary of the safety zone of the lease adjacent to the habitation/roads should be properly fenced by the user agency at the project cost to protect the vegetation /regeneration activities in the safety zone.
 - iii. Safety zone shall be maintained as green belt around the mining lease and to ensure dense canopy cover in the area, regeneration shall be taken in this area by the user agency at the project cost under the supervision of the State Forest Department.
 - iv. Afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone shall also be done by the user agency at the project cost under the supervision of the State Forest Department.

37

10. The user agency shall undertake de-silting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation of such tanks/water bodies, whenever required:
11. Following activities shall be undertaken by the User Agency at the project cost as per the scheme submitted by user agency and approved by the state Government:
 - i. Implementation of plan containing appropriate mitigative measures to minimize soil erosion and choking of streams;
 - ii. Planting of adequate drought hardy plant species and sowing of seeds in the appropriate area within the mining lease to arrest soil erosion;
 - iii. Construction of check dams, retention / toe walls along the contour to arrest sliding down of the excavated material;
 - iv. Stabilize the overburden dumps by appropriate grading/benelching so as to ensure that that angles of repose at any given place is less than 28 ; and
 - v. Strict adherence to the prescribed top soil management.
12. No labour camp shall be established on the forest land;
13. The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
14. The boundary of the diverted forest land, mining lease shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
15. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
16. The forest land shall not be used for any purpose other than that specified in the proposal;
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
18. No damage to the flora and fauna of the adjoining area shall be caused;
19. Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
20. Cost of benefits such as grazing, collection of tendu leave and other NTFP etc. presently accrued from the forest land proposed for diversion to the tribal and other residents of the adjoining habitations, as assessed by the State Government will be distributed among the project affected families;
21. Realistic baseline data prepared by the user agency shall be utilized for periodic monitoring and change depletion of the ecological aspects including flora and fauna in and around the lease area;
22. Recommendations of the specific study to be conducted by a group of experts/reputed organization constituted by the State Government of Chattisgarh, vide letter No.Bhu.Prabandh/Khanj/331-13/589 dt 17.07.2014 and approved by the Ministry of Environment, Forest & Climate Change vide No.8-34/2009-FC dt 01.08.2014 to assess cumulative impact of the mining in the landscape will be binding on the user agency;
23. The State Government shall ensure that the mining shall be done progressively and area shall be reclaimed successively as specified in the environmental clearance. Carefully selected endemic and pioneer species only shall be used for reclamation.
24. Only primary crushing should be allowed at mine site to facilitate ore transportation. No other ore processing unit or beneficiation activity should be allowed in and around the mining site.
25. Transportation of ore to be done in covered vehicles specially designed/ modified.



26. Proper run-off control structure to be erected to prevent damage to neighboring agricultural field and drainage leading to rivers flowing on northern and southern portion of proposed lease. Rain water harvesting to be done.

27. No mining or ancillary activities should be allowed between sun set and sun rise.

28. No housing facility to be created within lease area.

29. The corridor (Indravai-Sitanandi) falling under the jurisdiction of the East Bhanupratapur Forest Division should be restored/rejuvenated in the area as per the Plan prepared by the Forest Department in consultation with the WII, as per the NTCA Guidelines.

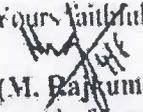
30. Eco-development initiatives (at least 5 village/hamlet clusters) in the notified buffer peripheral area of the Indravai Tiger reserve, and peripheral area of the Bhamragarh Wildlife Sanctuary, as a part of an 'off site offset' measure, shall be undertaken by the project proponent as per the Plan prepared by the Forest Department in consultation with the local people.

31. The user agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

32. Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and

33. The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,


(M. Bajramar)

Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forest, Government of Chhattisgarh, Raipur.

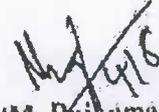
2. The Addl. Principal Chief conservator of Forest (Central), Western Regional Office, Bhopal.

3. The Nodal Officer (FCA), Office of the PCCF, Government of Chhattisgarh, Raipur.

4. User Agency (M/s. Shri. Bajrang Metals and Power limited, Village Ghondwara, Uda Industrial Complex, Raipur-493221).

5. Monitoring cell, FC Division.

6. Guard File.


(M. Bajramar)

Assistant Inspector General of Forests



NI-18/Jagdalpur/15

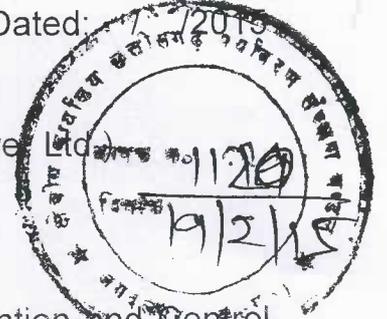
Date:- 09/02/15

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Commercial Complex, Chhattisgarh Housing Board Colony,
Kabir Nagar, Raipur (C.G.)

No. /TS/CECB/2015
 To,

Raipur, Dated:

M/s Shri Bajrang Power & Ispat Limited,
 (Formerly known as M/s Shri Bajrang Metalics & Power Ltd)
 Village-Borjara, Urla-Guma Road,
District - Raipur (C.G.)



Sub: - Grant of consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981. (Mine at village Hahaladdi, Teh. Bhanupratappur, District-Kanker).

- Ref: - 1. Permission to Establish issued by Chhattisgarh Environment Conservation Board, Raipur, vide letter no. 5958/TS/CECB/2014 Raipur, dated: 17/12/2014 for Iron Ore Mine of capacity 0.25 Million Tonnes Per Year.
2. Your online application dated 27/12/2014 and subsequent information dated 09/01/2015

---:00:---

With reference to your above application, consent is hereby granted for a period of one year starting from the first date of commissioning of the mine subject to the fulfillment of the following terms and conditions.

This consent is valid for following capacity: -

Name	Capacity
Mining of Iron Ore	0.25 Million Tonnes Per Year (Zero Point two five Million Tonnes Per Year)

Terms & Conditions: -

1. Industry shall comply with all the terms and conditions of Environmental Clearance granted by State EIA Authority, Chhattisgarh, Ministry of Environment and Forests, Government of India vide letter no. J-11015/515/2007-IA.II (M) dated 02/03/2009.
2. Total mining lease area shall not exceed 75.0 hectare.
3. Mine Management shall provide adequate air pollution control arrangements at all point and non point sources for the control of emissions from mining operations and for the control of emissions during the handling & transportation of bauxite, rejects etc. shall be installed before commissioning of the mining activities and maintained in proper order during operation. Mine Management shall install suitable & effective air pollution control equipments at all transfer points, junction



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector - 19,
Nava Raipur Atal Nagar, District - Raipur (C.G.)
E-mail - hocecb@gmail.com

No. 3229 /TS/CECB/ 2020
To,

Nava Raipur Atal Nagar, Raipur, Dated 09 /07 /2020

M/s Shri Bajrang Power & Ispat Limited,
(Mine at Village-Hahaladdi, District-Kanker)
Village-Borjhara, Urla-Guma Road
Distt.- Raipur (C.G.)

Sub: - Grant of Permission to Establish cum Consent to Operate for expansion of Mining of Iron ore Capacity - 0.6 MTPA to 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) and Grant of Permission to Establish for new iron ore beneficiation plant capacity - 0.48 MTPA under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: -

1. Grant of Consent for expansion of mining of iron ore capacity – 0.25 MTPA to 0.6 MTPA under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 6793/TS/CECB/2018, Naya Raipur dated 01.03.2018 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 6795/TS/CECB/2018, Naya Raipur dated 01.03.2018.
2. Last renewal of the Board issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 10685/TS/CECB/2019 Nava Raipur Atal Nagar Raipur, dated 28/02/2020.
3. Environmental Clearance issued by State Environment Impact Assessment Authority vide letter no. 248/EC/Kanker/795 Nava Raipur Atal Nagar dated 18.05.2020 for expansion of Mining of Iron ore Capacity - 0.6 MTPA to 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) and new iron ore beneficiation plant capacity (wet) - 0.48 MTPA.
4. Your online application no. 5265724, dated 04.06.2020 and subsequent correspondence ended dated 16.06.2020.

--: 00 :--

Chhattisgarh Environment Conservation Board had granted Consent to Operate for expansion of mining of iron ore capacity – 0.25 MTPA to 0.6 MTPA under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter mentioned under reference no. 01.

This consent under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Act, 1981 has been renewed up to 28/02/2021 vide letter mentioned under reference no. 02.

State Environment Impact Assessment Authority has issued Environmental Clearance vide letter no. 248/EC/Kanker/795 Nava Raipur Atal Nagar dated 18.05.2020 for expansion of Mining of Iron ore Capacity - 0.6 MTPA to 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) and new iron ore beneficiation plant capacity (wet) - 0.48 MTPA.

Now, Industry has submitted online application for obtaining Permission to Establish cum Consent to Operate from the Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for capacity enhancement of mining of iron ore from 0.6 MTPA to 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) which shall be done without any establishment, modification and change in mining process just by increasing mining operation hours from single shift to double shift and also requested to grant Permission to Establish for new iron ore beneficiation plant capacity (wet)- 0.48 MTPA within the mining premises.

Regional Officer, Jagdalpur has recommended to grant Permission to Establishment for new iron ore beneficiation plant capacity (wet) - 0.48 MTPA within the mining premises and grant Consent to Operate for capacity enhancement of mining of Iron Ore from 0.6 MTPA to 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) capacity enhancement from 0.6 MTPA to 1.2 MTPA.

The facts submitted by the industry have been examined. After careful consideration of the facts & materials in record and in the view of the above, without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts and after going through your proposal for achieving the effluent and gaseous emission standards, Board hereby grant Permission to Establish for Proposed Iron Ore Beneficiation Plant capacity (wet)- 0.48 MTPA within lease area at Village- Hahaladdi, Tehsil- Bhanupratappur, District- Uttar Bastar Kanker (C.G.) subject to the fulfillment of the following:-

Terms & Conditions: -

1. Industry shall adhere to the stipulations incorporated in the environmental clearance issued by the State EIA Authority, Chhattisgarh, Ministry of Environment, Forest and Climate Change, Government of India vide letter no. 248/EC/Kanker/795, dated 18/05/2020.
2. This consent is granted subject to outcome of Hon'ble Supreme Court of India, Hon'ble NGT, Hon'ble High Court of Chhattisgarh and any other Court of law/Tribunal, as may be applicable to this project.
3. Industry shall ensure wet process based screening for separation of iron ore from the ore dust.
4. Industry shall provide adequate facility for proper treatment of industrial and domestic effluent. Water used for industrial purpose shall be properly treated in a well designed effluent treatment plant of adequate capacity and recycled back in the process.
5. Industry shall ensure that generated tailing sludge will be passed through horizontal bed filter to remove excess water and recovered excess water will be re-used in the process. Lean Tailings generated from the process shall be stored within mining

premises and ensure that adequate arrangement shall be provided for proper storage, handling and transportation facility in scientific manner. All the effluent treatment system shall all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In case of any failure of effluent treatment arrangement, it shall be immediately rectified or similar alternate arrangement shall be provided. Treated effluent shall be utilized in process within plant premises only. Industry shall make arrangement of suitable drains/pipe networks to ensure adequate flow for full utilization of treated effluent inside the premises. No effluent shall be discharged outside of plant premises under any circumstances. Hence zero discharge condition shall be maintained all the time. Industry shall ensure the treated effluent quality within the standards prescribed by Board published in Gazette notification dated 25.03.1988.

6. Industry shall provide adequate measuring arrangements for the measurement of water utilized in different categories and effluent generated.
7. Industry shall install appropriate air pollution control equipments to control the emission of air pollutants at all points of emission (If any). Emission of particulate matter from any point source shall not exceed 50 mg/Nm³ under any circumstances (If any). Chhattisgarh Environment Conservation Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.
8. Industry shall provide appropriate dust suppression/dust extraction system at all fugitive dust emission sources such as raw materials handling, product and wastes handling section, conveying system, transfer points/junction points, stock house etc. All conveyor belt, all transfer points, all junction points etc. shall be covered to avoid fugitive emission. All internal roads shall be black topped. Good housekeeping practices shall be adopted by the industry.
9. The ambient air quality within the factory premises shall not exceed the standards prescribed by Board.
10. Stack height (If any) shall be based on $H=14(Q)^{0.3}$ (where Q is emission rate of SO₂ in Kg/Hr., and H is Stack height in meters) or as per notification/guidelines of Ministry of Environment, Forest & Climate Change, Government of India/Central Pollution Control Board (whichever is more). The height of stack(s) shall not be less than 30 meter. Adequate arrangement for stack emission monitoring shall be provided with all the stack.
11. Regular monitoring for the measurement of air pollutants level in ambient and emission of air pollutants from stacks (If any) shall be carried out. Industry shall submit stack and ambient air quality monitoring reports to the Board regularly every month.
12. Adequate number of permanent ambient air quality monitoring stations shall be set-up in the down wind direction as well as where maximum ground level concentrations of SPM, (PM₁₀ and PM_{2.5}), NO_x, CO and SO₂ are anticipated in consultation with the Board. Monitoring network shall be designed taking in to account the land use pattern, location of the stacks, meteorological conditions and topographic features including existing ambient air quality data. Data on ambient air quality and stack emission shall be submitted to the Board every month.
13. Industry shall install separate electric metering arrangements with time totalize for the running of pollution control device(s). These arrangements shall be made in such a fashion that any non-functioning of pollution control device/devices shall immediately stop the electric supply to the production unit/fuel supply/raw materials supply system and shall remain tripped till the pollution control device/devices are made functional again/rectified to achieve the desired efficiency. The record of

- electric consumption for running the pollution control equipments shall be submitted to Board regularly every month. A separate log - book shall be maintained for this purpose.
14. Industry shall provide safe and scientific arrangement for collection, storage, transportation and disposal of all solid wastes (thickened tailings) and sludges. Adequate arrangements shall be provided for proper storage, handling etc. of all solid waste generated to avoid any fugitive emission. All solid wastes shall be stored above ground level under covered area for smaller period only.
 15. Industry shall provide proper arrangement to control the noise pollution. Industry shall install appropriate noise barriers/control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation to control the noise. The noise level shall not exceed the limit 75 dB(A) during the day time and 70 dB(A) during the night time within the plant premises. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment.
 16. Industry shall submit characterization report of all the waste generated. As per characterization report, if any waste comes under the purview of Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016. Industry shall obtain letter of authorization under Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016 from the Board.
 17. Wide green belt of broad leaf local species shall be developed along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes.
 18. Industry shall obtain permission for extraction of ground water from Central Ground Board Authority (As per requirement).
 19. Garland drains with appropriate check dams shall be provided all along the raw materials and solid wastes temporary storage area (if any) to avoid any possibility of erosion during rain. Garland drain (size, gradient & length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the project site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains. The surface run-off shall be de-silted through a series of check dams and drains. Storm water flowing over plant premises shall not be allowed to join nearby nallah or any river. The treated storm water shall be used either in process or for land application.
 20. Industry shall adopt rainwater-harvesting technique in the project area and residential area (if any) for recharge of ground water. The rain harvesting technique shall be incorporated right from the design stage of all structures. Industry shall develop rainwater-harvesting structures to harvest the rainwater for utilization in the lean season as well as to recharge the ground water table.
 21. Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities.
 22. Industry shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization.
 23. Industry shall obtain statutory clearances/licenses/permissions from concerned Central Government/State Government Departments, Boards, Bodies and Corporations etc. before start of construction/establishment of the above-mentioned plant. Industry shall follow direction issued by Central Government/ State Government, Central Pollution Control Board/Chhattisgarh Environment

Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.

24. The issuance of 'consent to establish' of the Board does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
25. Any change in production capacity, process, raw materials, fuel used etc. shall be intimated to the Board. For any enhancement of the above prior permission of the Board shall be obtained.
26. This permission to establish shall be valid for the period of five years effective from the date of issue of this letter. This permission to establish shall be treated as cancelled in case; no construction activity has been started on the site regarding establishment of the industry during this period. Chhattisgarh Environment Conservation Board reserves the right to extend the validity period / not to extend the validity period/ cancel /withdraw the permission to establish of the industry, based on the construction activities carried out on the site regarding establishment of the industry.
27. Board reserves the right to amend/cancel any of the above conditions, stringent the emission/effluent limits stipulated above and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.

The consent (for operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed Performa at least two months before the expected date of commissioning of the plant. The applicant shall not without valid consent (for operation) of the Board bring into use any out let for the discharge of effluent and particulate matter/gaseous emission.

For & on behalf of
Chhattisgarh Environment Conservation Board

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District – Raipur (C.G.)

And

Consent to operate is hereby granted under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for capacity - mining of Iron Ore 1.2 MTPA (1.0 MTPA above threshold value, +45% Fe and 0.2 MTPA below threshold value, -45% Fe, which is part of overburden) for the period upto 28.02.2021 starting from the date of issue of this letter subject to the fulfillment of the terms and conditions annexed here as to Part-A and Part-B respectively.

This "Consent to Operate" is valid for following capacity: -

Name of Product	Production Capacity
Iron Ore Mines	1.2 Million Tonnes Per Annum (One Point Two Million Tonnes Per Annum) (1.0 Million Tonnes Per Annum, above Threshold value, + 45% Fe and 0.2 Million Tonnes Per Annum below Threshold value, - 45% Fe)

Note: - The above capacity is inclusive of Mining of Iron Ore – 0.60 Million Tonnes Per Annum for which consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 had been granted by Chhattisgarh Environment Conservation Board, Raipur vide letter no. 6793//TS/CECB/2018 Naya Raipur, dated: 01/03/2018. The consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 issued vide letter no. 6793//TS/CECB/2018 Naya Raipur, dated: 01/03/2018 shall be treated as cancelled with effect from the date of issue of this letter.

Please acknowledge the receipt of this letter.

For & on behalf of
Chhattisgarh Environment Conservation Board

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Endt. No. /TS/CECB/2020 Nava Raipur Atal Nagar, dated: ___/___/2020
Copy to: -

Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Jagdalpur (C.G.). Please ensure compliance and report, if any condition/conditions are violated by the industry.

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

PART-A

CONSENT LETTER

Sub: Grant of Consent to M/s Shri Bajrang Power & Ispat Limited, for the discharge of effluent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Online application dated: 04/06/2020 and subsequent corresponding ending dated: 16/06/2020 (online application no. 5265724) of M/s Shri Bajrang Power & Ispat Limited (Expiry Date - 28/02/2021)

1. With reference to the above application for consent to discharge effluent into the natural water courses under the Water (Prevention & Control of Pollution) Act, 1974, here-in-after referred to as the Act M/s Shri Bajrang Power & Ispat Limited is authorized by the State Board to discharge its industrial and other effluents arising out of their premises into the local stream/river/well in accordance with the general and special conditions as mentioned in the Annexure.
2. This consent shall be valid a period up to 28/02/2021.

This consent is valid for following capacity: -

Name of Product	Production Capacity
Iron Ore Mines	1.2 Million Tonnes Per Annum (One Point Two Million Tonnes Per Annum) (1.0 Million Tonnes Per Annum, above Threshold value, + 45% Fe and 0.2 Million Tonnes Per Annum below Threshold value, - 45% Fe)

Note: - The above capacity is inclusive of Mining of Iron Ore – 0.60 Million Tonnes Per Annum for which consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 had been granted by Chhattisgarh Environment Conservation Board, Raipur vide letter no. 6793//TS/CECB/2018 Naya Raipur, dated: 01/03/2018. The consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 issued vide letter no. 6793//TS/CECB/2018 Naya Raipur, dated: 01/03/2018 shall be treated as cancelled with effect from the date of issue of this letter.

For & on behalf of
Chhattisgarh Environment Conservation Board

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Seal
Enclosure: Annexure

(I)
ANNEXURE

M/s Shri Bajrang Power and Ispat Limited

Location of Mine: Forest compartment no. 641,642 and area- 75 hectare, Village- Hahaladdi, Tehsil- Bhanupratappur, District- Uttar Bastar Kanker (C.G.)

Vide consent no. 18 /EI/Jagdalpur /CECB/2020 Dated 09 / 07 /2020

A. GENERAL CONDITIONS: -

1. All discharges authorized shall be consistent with terms and conditions of this Consent Facility expansions, production increases or process Modifications which result in new or increased discharges of pollutants must be reported by submission of a new Consent, application or if such new, or increased discharge does not violate the effluent limitations specified in the Consent, by submission to the Board details of such new or increased discharges of pollutants in which case the consent may be modified to specify effluent limitations for any pollutants not identified and limited here in the discharge of any pollutant more frequently than or at a level in excess of that identified and authorized by the Consent shall constitute a violation of the terms and conditions of the Consent.
2. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following: -
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all-relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
3. Notwithstanding para(2) above, if a toxic effluent standard or prohibition (including any schedule of compliance specified in such effluent standard or prohibition) is established for a toxic pollutant which is present in the discharge authorized here in and such standard or prohibition is more stringent than any limitation upon such pollutant in this Consent the Consent shall be revised or modified in accordance with the toxic effluent standard or prohibition that the Board may consider and the applicant shall be so notified.
4. The applicant shall allow the staff of Chhattisgarh Environment Conservation Board and/or their authorized representative, upon the Presentation of credentials:

- (a) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - (b) To have access to and copy at reasonable time any records required to be kept under the terms and conditions of this Consent.
 - (c) To inspect at reasonable time any monitoring equipment or monitoring method required in this Consent; or
 - (d) To sample at reasonable time any discharge of pollutants.
5. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities of system installed or used by him to achieve compliance with the terms and conditions of this Consent.
 6. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.
 7. The Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any water course.
 8. The specific effluent limitations and other pollution controls applicable to the discharge permitted herein are set forth below as specific conditions. Also set forth below are self-monitoring and reporting requirements. Unless otherwise specified, the applicant shall submit duplicate original copies of all reports to the Chhattisgarh Environment Conservation Board. Except for data determined to be confidential all such reports shall be available for public inspection at the office of the Chhattisgarh Environment Conservation Board. Knowingly making any false statement on any such report may result in the imposition of criminal penalties as provide for in section 42 of the Act.

B. SPECIAL CONDITIONS: -

1. Initial Effluent limitation during the period beginning on the effective date of this consent and lasting until one calendar year discharge from outfalls shall be limited and monitored by the applicant as specified below: -

(a) The following shall be limited by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation	Monitoring Requirements
-------	--------------------------	----------------------	-------------------------

	Average		Maximum		Frequency of Measurement	Type of Sample
	Mg/l	Kg/Day	Mg/l	Kg/Day		

Daily/Weekly/Monthly/Tri-monthly.

Grab/ 24 Hours Composite

In Addition to above discharge shall be limited and monitored as specified below:

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample <input type="checkbox"/>
		Mg/l	Kg/Day	Mg/l	Kg/Day		

Daily/Weekly/Monthly/Tri-monthly.

Grab/ 24 Hours Composite

For the purpose of this sub-section, the daily average discharge is the total discharge by weight during the calendar month divided by number of days in month. the production or commercial facility was operating for the purpose of the sub-section the daily maximum discharge means the total discharge by weight during any calendar day.

(b) The pH shall not be less than 5.5 or greater than 9.0

2. Final effluent Limitation: - During the period beginning from 1st day of month of commissioning of the plant and lasting until the date of expiration of this Consent, discharge from the outfalls shall be limited and monitored by the applicant as specified below:-

(a) The following shall be limited and monitored by the applicant as specified.

S. No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample <input type="checkbox"/>
		Mg/l	Kg/Day	Mg/l	Kg/Day		

1	B.O.D.	--	--	30	Monthly	24 hours Composite
2	C.O.D.	--	--	250		
3	S.S.	--	--	100		
	pH 5.5 to 9.0 Flow: Cum/Day (Industrial & Domestic)				Daily	Grab

Daily/Weekly/Monthly/Tri-monthly.
Grab/ 24 Hours Composite

Additional, outfalls shall be monitored as follows:

- (i) Flow, Temperature and Total solids: One per month
- (ii) Grab Samples Maximum discharge temperature above upstream receiving water shall be in accordance with the standard of ISI at 40° C.
- (iii) Uniform as per IS| 2490 at 40° C.

The temperature shall be monitored once per month of each outfall. For the purpose of the sub-section the daily average is the total discharge by weight during calendar month divided by the number of days in month that the production or commercial facility was operating for the purpose of this sub-section, the daily maximum discharge means the total discharge by weight during any calendar day.

- (b) The pH shall not be less than 5.5 or greater than 9.0 for outfalls. The samples are taken as monthly, grab samples.

3. Schedule of Compliance for effluent Limitation: - The applicant shall achieve compliance with the effluent limitation: specified above for discharge from outfalls in accordance with the following schedule:

- (i) Report of Progress : Tri - Monthly
- (ii) Completion of final plans by
- (iii) Award of contract of other commitment of financing
- (iv) Commencement of construction by
- (v) Report of construction progress
- (vi) Completion of construction by
- (vii) Attainment of operational level by

- (b) The applicant shall submit to the Consent issuing Authority the required report of progress or where a specific action is required in (a) above to be taken by a certain date a written notice of compliance or non-compliance with each of the above scheduled dates, post marked not later than 14 days following

Please see on page no 12 to 18

each elapsed date. Each notice of compliance shall include the following: -

- (1) A short description of the non-compliance.
- (2) A description of any action taken or proposed by the applicant to comply with the elapsed scheduled requirement without further delay.
- (3) An estimate of any factor which tend to explain or mitigate the non-compliance, and
- (4) An estimate of the date, the applicant will comply with the elapsed scheduled requirement and assessment of the possibility that the applicant will meet the next scheduled requirement time.

4. Compilation of monitoring Data

- (a) Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- (b) Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet monitoring requirements specified above shall conform to such guidelines. Unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water & Waste Water 13th Edition of the American Public Health Association, New York U.S.A. shall be used.
- (c) The applicant shall take samples and measurement to meet the monthly requirements specified above at the location indicated below:

POINT OF SAMPLING

- (i) Outfalls of waste.
- (ii) 100 meters from point of confluence, down stream to river or lake.

5. Recording of Monitoring activities and Results:

- (a) The applicant shall make and maintain records of all information resulting from monitoring activities by this Consent.
- (b) The applicant shall record for each measurement of sample taken pursuant to the requirements of this Consent the following information:

- (1) The date, exact place and time of sampling
 - (2) The dates on which analysis was performed.
 - (3) Who performed the analysis?
 - (4) The analytical techniques or methods used and
 - (5) The result of all required analysis.
- (c) If applicant monitors any pollutant more frequently as is required by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports, which may be prescribed by the Board, such increased frequency shall be indicated on the Discharge Monitoring Report form.
- (d) The applicant shall retain for a minimum of 3 years all records of monitoring activities and result including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be the extent during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by the Central or State Board.

6. Reporting of Monitoring Results:

- (a) Monitoring information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring Report form duly filled in and signed, to the Board's office at the following address:
Nava Raipur Atal Nagar, District - Raipur (C.G.)
- (b) Each submitted Discharge Monitoring Report shall be signed as follows:
- (i) If submitted by Corporation by a Principal Executive Officer of at least the level of Vice-President or his duly authorized representative, if such representative is responsible for the overall operation of the facility from which the discharge described in the discharge Monitoring Report originates,
 - (ii) If submitted by a partnership firm, by a general partner.
 - (iii) If submitted by a sole proprietor, the proprietor,
 - (iv) If submitted by a Municipal, State or Central Government or other public enterprises, by a Principal Executive Officer, ranking elected official commanding officer, or other duly authorized employee.
- (c) All information submitted on the Discharge Monitoring Form shall be based upon measurements and sampling carried out during the three previous calendar months. The first Discharge Monitoring Report shall be submitted for a period ending 60 days

from issuance. Thereafter reporting period shall end on the last date of each month. The applicant shall submit a Discharge Monitoring Report post marked no later than 28th day of the month following each completed reporting period.

7. Limitation of Discharge of Oil Hazardous Substance in harmful quantities: The applicant shall not discharge oil in quantities defined as harmful in regulations. In addition the applicant shall not discharge hazardous substance into natural water course in quantities defined as harmful in regulations promulgated by the Board. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
8. Limitation of visible Floating Solids and Foam: During the period beginning date of issuance and lasting until the date of expiration of this Consent the applicant shall not discharge floating solids or visible foam.
9. Disposal of Collected Solids:
 - a) Intake Water Treatment: Solid Sludge's, dirt, silt or other pollutant separated from or resulting from treatment of intake or supply waters prior to use by the applicant shall be disposed off in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish or other animals collected or trapped as a result of intake water screening or treatment may be returned to water,
 - b) Waste water Treatment, Solid sludge's, filter backwash or other pollutant removed from or resulting from treatment or control of waste waster shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water.
10. Non-compliance with Effluent Limitations:
 - (a) If for any reason the applicant does not comply with or will be unable to comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephone No. 0771- _____ and provide the Consent issuing Authority with the following information in writing within 5 days of such notification:
 - i) Cause of non-compliance.
 - ii) A description of the non-complying discharge including its impact upon the receiving water.
 - iii) Anticipated time, of non compliance is expected to continue or if such condition has been corrected, the duration of non-compliance.



- iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and;
 - v) Steps to be taken by the applicant to prevent recurrence of conditions of non compliance.
- (b) The applicant shall take all responsible steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- (c) Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond his control such as equipment break down electric power failure, accident or natural disaster.

Limitation of Batch Discharge.

SPECIAL CONDITIONS

11. Provision for Electric Power Failure: The applicant shall either-
- (a) No later than certify in writing to the consent issuing authority that applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent or.
 - (b) No later than 30 days after the effective date of his Consent, certify in writing to the consent issuing authority that upon the reduction, loss, or failure of one or more of the primary sources of electric power to any facilities utilized by the applicant to maintain compliance with the terms and conditions of his consent, the applicant shall halt, reduce or otherwise Control production and/or all discharges in order to maintain compliance with the terms & conditions of this Consent.
12. Prohibition of by pass of Treatment Facilities: The diversion or by-pass of any discharge from facility utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
- (i) Where unavoidable to prevent loss of life severe property damage, or
 - (ii) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.



13. Spill Prevention and Containment Plan: Within 90 days of the effective date of the Consent the applicant shall prepare and submit to the consent issuing authority; a Spill Prevention; Containment and Countermeasure Plan for the facility covered by this Consent. Such plan shall include the following information and procedures relating to the prevention of spills and unauthorized discharges or oil and hazardous substances;
- (a) A description of a reporting system to be used to notify immediately persons responsible for management of a facility and appropriate State and Central authorities;
 - (b) A description of equipment or facilities (including overall facility) for the prevention, containment of spills and unauthorized discharge;
 - (c) A list of all oil and hazardous materials used processed or stored at the facility including the normal quantity maintained on the premises for each listed material;
 - (d) A brief description of any spills or unauthorized discharge which occurred during the 36 months period preceding the effective date of this Consent and subsequent measures taken by the applicant or reduce the possibility of further spills or unauthorized discharges; and.
 - (d) An implementation schedule for additional equipment or facilities which might be required for sub para (b) above but which are not yet operational.

SPECIAL CONDITIONS

1. Industry shall adhere to the stipulations incorporated in the environmental clearance issued by the State EIA Authority, Chhattisgarh, Ministry of Environment, Forest and Climate Change, Government of India vide letter no. 248/EC/Kanker/795, dated 18/05/2020.
2. This consent is granted subject to outcome of Hon'ble Supreme Court of India, Hon'ble NGT, Hon'ble High Court of Chhattisgarh and any other Court of law/Tribunal, as may be applicable to this project.
3. Industry shall ensure the continuous, proper and efficient working of effluent treatment plant for industrial, if any and domestic effluent generated due to expansion unit. Industry shall ensure that the treated effluent quality meet the standards prescribed by Board published in Gazette Notification dated 25/03/88 all the time. Industry shall provide adequate facility for proper treatment of industrial [mine water including acid mine water (if any), heavy vehicle washing/workshop/ coal handling plant waste water etc.] and domestic effluent generated due to capacity enhancement also. The major parameters of treated effluent shall be kept within the limits as follows:-

S. No.	Parameters	Limits
1.	pH	5.5 - 9.0
2.	Suspended Solids	100 Milligram per Liter
3.	BOD	30 Milligram per Liter
4.	COD	250 Milligram per Liter
5.	Oil and Grease	10 Milligram per Liter

Chhattisgarh Environment Conservation Board may further stipulate stringent limit depending upon environmental conditions.

4. Industry shall provide adequate measuring arrangement for the measurement of water utilized in different categories and effluent generated before start of mining activity.
5. Industry shall provide adequate number of influent and effluent quality monitoring stations/points in consultation with Chhattisgarh Environment Conservation Board. Regular monitoring shall be carried out for relevant parameters. Regular monitoring of surface and ground water quality shall be undertaken around mine area to ascertain the change in the water quality, if any, due to leaching of contaminants from dump area/mine area. Result and data collected shall be analyzed to ascertain the status of water quality and findings shall be submitted.
6. Industry shall ensure continuous running of separate electric metering arrangements with time totalizer for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control devices shall immediately stop the electric/raw material supply to the production unit and shall remain tripped till the pollution control device/devices are made functional again.
7. Industry shall take effective steps to check the soil erosion from over burden/waste material dumping areas and causing silting problem in nearby nalla/river/pond during rainy season. Sufficient numbers of check dams of adequate capacity shall be constructed to prevent the same. Check dams and silting ponds of appropriate size shall be constructed to arrest silt and sediment flow from soil and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly de-silted and maintained. Garland drain of appropriate size shall be constructed to collect surface run-offs from the

mining area, topsoil dumps, waste dumps etc. Garland drain (size, gradient & length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Plantation shall be taken up for soil stabilization along the slopes of the dump. Sedimentation pits shall be constructed at the corners of the garland drains. The surface run-off shall be de-silted through a series of check dams and drains before final disposal.

8. Industry shall adopt rainwater-harvesting technique in mining premises for recharge of ground water. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers at suitable locations at the proponent's cost in and around lease area. Regular monitoring of surface and ground water quality shall be carried out by establishing a network of stations at suitable locations in lease area.
9. All internal roads including haulage road shall be made pucca as far as possible. Water spraying arrangements shall be made during transportation of coal and other waste materials on haul roads. Good housekeeping practices shall be adopted by the industry.
10. Extensive tree plantation shall be developed with broad leaf local species all along the boundary of the mine lease area for green belt/plantation including peripheral safety zone and available lease area. As far as possible maximum area of open spaces shall be utilized for plantation. Plantation shall also be raised along the roads, dump sites etc. At-least 2500 plants species/ha. shall be planted. The tree plantation shall be carried out in phase manner preferably with local species.
11. All the slope of external dumps (if any) shall be maintained at a maximum of 28 degrees.
12. Regular monitoring of subsidence movement on the surface over working area and impact on water bodies/vegetation/structures/ surrounding should be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate measures should be taken to avoid loss of life and material. Cracks should be effectively plugged with ballast and clayey soil/suitable material.
13. Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities. Industry shall also use fly ash/bottom ash for filling low lying areas within premises and mined out areas as per notification/guideline/direction of Ministry of Environment and Forests, Government of India/ Central Government/ Central Pollution Control Board/State Government/ Chhattisgarh Environment Conservation Board. Industry shall ensure transportation of fly ash for back filling/beneficial uses by covered truck to prevent emission during transportation.
14. Industry shall provide separate fund for eco-development/ community development programmes, educational programmes, drinking water supply and health care etc. in & around the project area and surrounding villages as per direction of Central Government/Central Pollution Control Board/State Government/ Chhattisgarh Environment Conservation Board. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.
15. Industry shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization. A full-fledged laboratory with qualified technical/ scientific staff shall be provided to monitor the influent, effluent, ground

water, soil, ambient air quality, stack emission (if any) and environmental samples etc.

16. Industry shall obtain statutory clearances/licenses from concerned Central/State Government Departments, Boards, Bodies and Corporations etc. Industry shall follow direction issued by Central/ State Government, Central Pollution Control Board/Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.
17. The issuance of 'consent to Operate' does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
18. Any change in product, production/mining capacity, process, raw materials used, project profile (mining technology and scope of working) etc. shall be intimated to the Board and prior permission of the Board shall be obtained for the same.
19. Board reserves the right to amend/cancel any of the above conditions and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.

For & on behalf of
Chhattisgarh Environment Conservation Board

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Part-B

CONSENT LETTER

Sub: Grant of Consent to M/s Shri Bajrang Power & Ispat Limited for the discharge of effluent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Online application dated: 04/06/2020 and subsequent corresponding ending dated: 16/06/2020 (online application no. 5265724) of M/s Shri Bajrang Power & Ispat Limited (Expiry Date - 28/02/2021).

3. With reference to the above application, consent under the Air (Prevention & Control of Pollution) Act, 1981 to M/s Shri Bajrang Power & Ispat Limited is hereby granted by the State Board in accordance with the terms and conditions as mentioned below.

4. This consent shall be valid a period up to 28/02/2021.

This consent is valid for following capacity: -

Name of Product	Production Capacity
Iron Ore Mines	1.2 Million Tonnes Per Annum (One Point Two Million Tonnes Per Annum) (1.0 Million Tonnes Per Annum, above Threshold value, + 45% Fe and 0.2 Million Tonnes Per Annum below Threshold value, - 45% Fe)

Note: - The above capacity is inclusive of Mining of Iron Ore – 0.60 Million Tonnes Per Annum for which consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 had been granted by Chhattisgarh Environment Conservation Board, Raipur vide letter no. 6795//TS/CECB/2018 Naya Raipur, dated: 01/03/2018. The consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 issued vide letter no. 6795//TS/CECB/2018 Naya Raipur, dated: 01/03/2018 shall be treated as cancelled with effect from the date of issue of this letter.

Terms & Conditions: -

1. Industry shall adhere to the stipulations incorporated in the environmental clearance issued by the State EIA Authority, Chhattisgarh, Ministry of Environment, Forest and Climate Change, Government of India vide letter no. 248/EC/Kanker/795, dated 18/05/2020.
2. This consent is granted subject to outcome of Hon'ble Supreme Court of India, Hon'ble NGT, Hon'ble High Court of Chhattisgarh and any other Court of law/Tribunal, as may be applicable to this project.
3. Industry shall ensure the continuous, proper and efficient working of adequate air pollution control arrangements to control the emission of air pollutants during transportation, loading/ unloading and other mining activities. Industry shall install adequate air pollution control equipments at all the points of dust emission. Industry shall ensure the emission of the parameters within the standards prescribed by the Board all the time.
4. Effective steps shall be taken to avoid fugitive emissions during excavation, blasting, crushing, handling and transportation etc. of iron ore and other waste materials. Adequate water spraying arrangements shall be provided during transportation of

iron ore and other waste materials on haul road. Fugitive dust emissions from all sources shall be regularly monitored and data recorded properly. Good housekeeping practices shall be adopted by the industry.

5. Ambient air quality within the mine lease area shall not exceed the standards prescribed by the Board. Industry shall ensure the concentration of pollutants in ambient air within standards prescribed for residential, rural areas in the nearby residential/rural areas due to commissioning of the plant. Industry shall follow provisions of notification issued by Ministry of Environment & Forests, Government of India in this regard from time to time.
6. Continuous ambient air quality monitoring system for monitoring of pollutants levels shall be installed. Ambient air quality monitoring stations shall be established (at least four) in the core zone as well as buffer zone for SPM, (PM10, PM2.5), NO_x, SO₂ and CO. Location and number of the ambient air quality stations shall be decided based on meteorological data, topographical features and environmentally and ecologically sensitive targets and the frequency of monitoring shall be undertaken in consultation with the Board.
7. Industry shall ensure continuous running of separate electric metering arrangements with time totalizer for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control devices shall immediately stop the electric/raw material supply to the production unit and shall remain tripped till the pollution control device/devices are made functional again.
8. All internal roads including haulage road shall be made pucca as far as possible. Water spraying arrangements shall be made during transportation of coal and other waste materials on haul roads. Good housekeeping practices shall be adopted by the industry.
9. Industry shall take due precaution and appropriate measures to arrest and minimize vibration and noise effects during mining activities. The noise level shall not exceed the limit 75 dB(A) during the day time and 70 dB(A) during the night time within the mine lease area. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in blasting and drilling operations etc. shall be provided with ear plugs/muffs.
10. Industry shall ensure that the blasting and other mining operations shall not cause any damages to nearby settlements. Controlled blasting shall be practiced. The mitigation measures for control of ground vibrations and to arrest fly rocks and boulders shall be implemented. Industry shall take due precaution and appropriate measures to arrest and minimize vibration and noise effects during mining activities.
11. Extensive tree plantation shall be developed with broad leaf local species all along the boundary of the mine lease area for green belt/plantation including peripheral safety zone and available lease area. As far as possible maximum area of open spaces shall be utilized for plantation. Plantation shall also be raised along the roads, dump sites etc. At-least 2500 plants species/ha. shall be planted. The tree plantation shall be carried out in phase manner preferably with local species.

12. All the slope of external dumps (if any) shall be maintained at a maximum of 28 degrees.
13. Regular monitoring of subsidence movement on the surface over working area and impact on water bodies/vegetation/structures/ surrounding should be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate measures should be taken to avoid loss of life and material. Cracks should be effectively plugged with ballast and clayey soil/suitable material.
14. Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities. Industry shall also use fly ash/bottom ash for filling low lying areas within premises and mined out areas as per notification/guideline/direction of Ministry of Environment and Forests, Government of India/ Central Government/ Central Pollution Control Board/State Government/ Chhattisgarh Environment Conservation Board. Industry shall ensure transportation of fly ash for back filling/beneficial uses by covered truck to prevent emission during transportation.
15. Industry shall provide separate fund for eco-development/ community development programmes, educational programmes, drinking water supply and health care etc. in & around the project area and surrounding villages as per direction of Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.
16. Industry shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization. A full-fledged laboratory with qualified technical/ scientific staff shall be provided to monitor the influent, effluent, ground water, soil, ambient air quality, stack emission (if any) and environmental samples etc.
17. Industry shall obtain statutory clearances/licenses from concerned Central/State Government Departments, Boards, Bodies and Corporations etc. Industry shall follow direction issued by Central/ State Government, Central Pollution Control Board/Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.
18. The issuance of 'consent to operate' does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
19. Any change in product, production/mining capacity, process, raw materials used, project profile (mining technology and scope of working) etc. shall be intimated to the Board and prior permission of the Board shall be obtained for the same.
20. Board reserves the right to amend/cancel any of the above conditions and add new conditions as and when deemed necessary in the interest of environmental

protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.

Please acknowledge the receipt of this letter.

For & on behalf of
Chhattisgarh Environment Conservation Board

Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Endt. No. 3230 /TS/CECB/ 2020 Nava Raipur Atal Nagar, Raipur, Dated 09 / 07 /2020

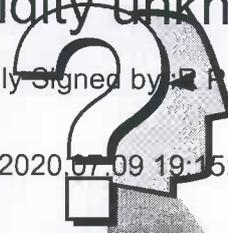
Copy to: - Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Jagdalpur (C.G.). Please ensure compliance and report, if any condition/conditions are violated by the mine.

Sd/-
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Validity unknown

Digitally Signed by: R P Tiwari
MS

Date: 2020.07.09 19:15:21 IST





**SHRI BAJRANG
POWER & ISPAT LTD.**

SBPIL/MINES/201-18/M-178

दिनांक: 24/03/2018

प्रति,
उप वनमण्डलाधिकारी
वन मण्डल पूर्व भानुप्रतापपुर
जिला - उत्तर बस्तर कांकेर

विषय:- खान पहुंच मार्ग में वृक्षों की गणना की जानकारी बाबत।

महोदय,

आपके निर्देशानुसार दिनांक 23/03/2018 को मैदान से खान क्षेत्र के 'B' Point तक 10 मीटर चौड़ाई लेते हुए मार्किंग उपरान्त वृक्षों की गणना की गयी। गणना के दौरान मौके पर कुल 402 खड़े वृक्ष पाये गये।

उपरोक्त जानकारी आवश्यक कार्यवाही हेतु आपके सूचनाार्थ संप्रेषित है।

धन्यवाद

कृते, श्री बजरंग पावर एण्ड इस्पात लिमिटेड
(श्री बजरंग आयरन और माइंस)

अधिकृत हस्ताक्षरकर्ता

संलग्न:- जी. पी. एस. को-ऑर्डिनेट एवं गूगल मैप।

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

Ph. : +91-771-4288019 / 29 / 39, Fax : +91-771-2323601 / 602, 4288123

E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in



APPROACH ROAD MARKING GROUND TO 'B' POINT, DATE: 23/03/2018

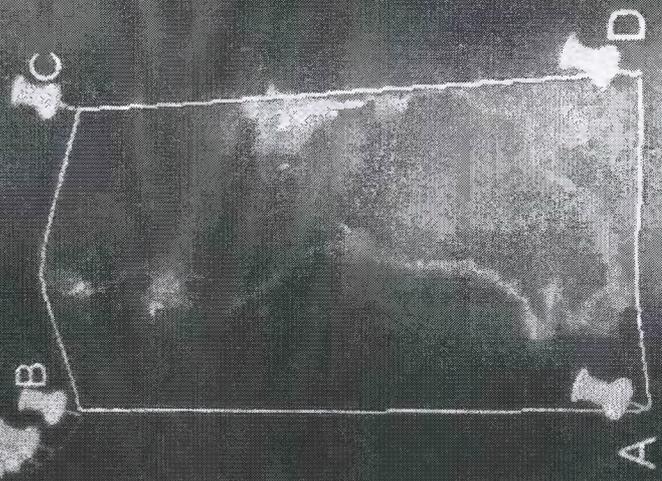
SYMBOL	LATITUDE (N)	LONGITUDE (E)
'B' POINT	20°11'56.5"	80°54'2.5"
RN 1	20°11'59.7"	80°54'0.00"
RN 2	20°12'01.3"	80°53'59.0"
RN 3	20°12'03.2"	80°53'58.4"
RN 4	20°12'07.6"	80°53'58.4"
RN 5	20°12'09.2"	80°53'58.7"
RN 6	20°12'11.0"	80°53'58.5"
RN 7	20°12'14.2"	80°53'57.2"
RN 8	20°12'16.6"	80°53'56.4"
RN 9	20°12'22.1"	80°53'55.3"
RN 10	20°12'26.1"	80°53'55.6"
RN 11	20°12'27.7"	80°53'56.2"

Handwritten signature
23/3/18

66

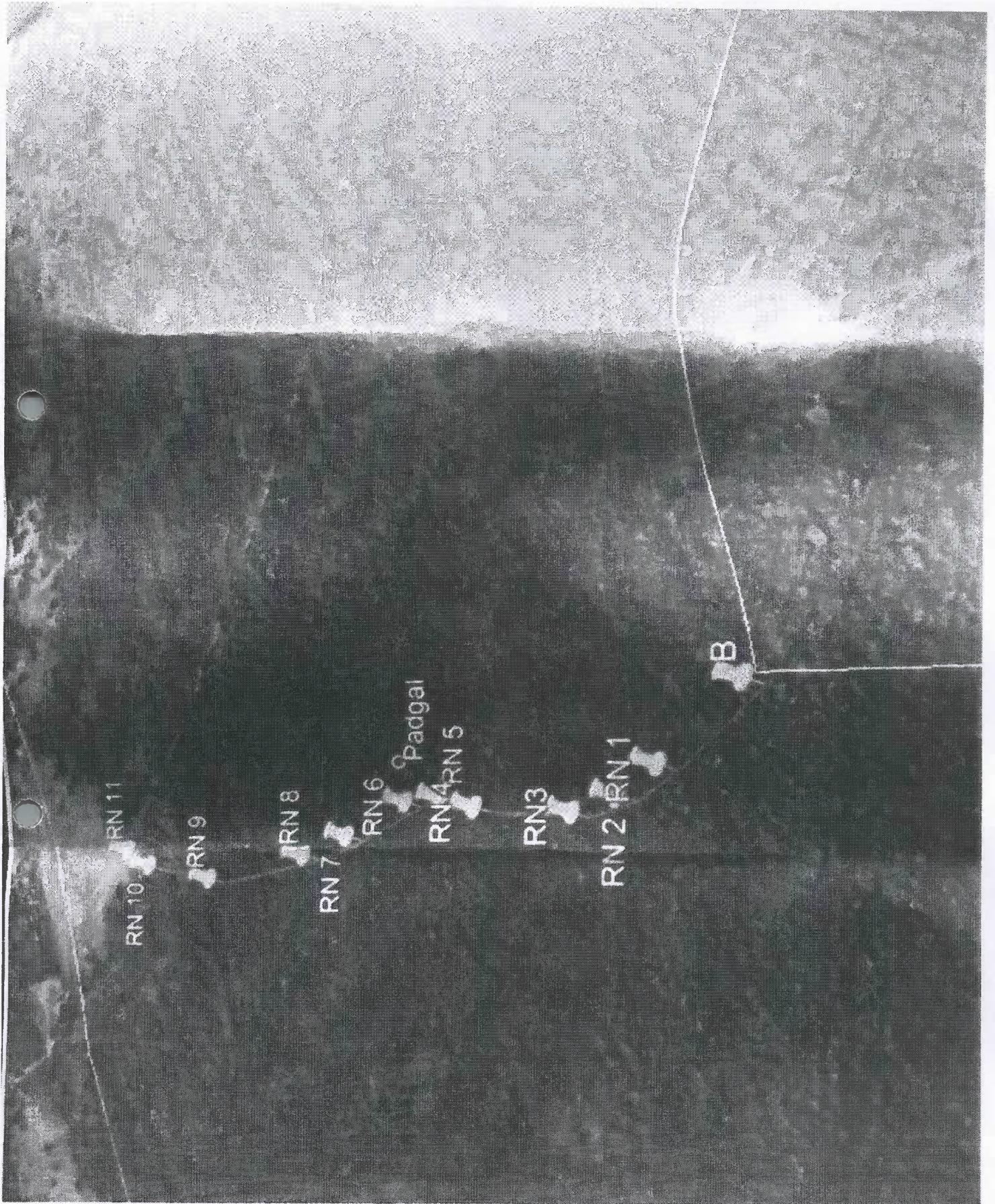
Patachi

RN-10 RN 11
RN 9
RN 7 RN 8
RN 4
RN 5 RN 1
RN 2



Andhabeda





RN 10 RN 11

RN 9

RN 8

RN 7

RN 6

Padgal

RN 4 RN 5

RN 3

RN 2 RN 1

B





**SHRI BAJRANG
POWER & ISPAT LTD.**

SBPIL/MINES/201-18/M-178

दिनांक: 24/03/2018

प्रति,

उप वनमण्डलाधिकारी
वन मण्डल पूर्व गानुप्रतापपुर
जिला - उत्तर बस्तर कांकेर

विषय:- खान पहुंच मार्ग में वृक्षों की गणना की जानकारी बाबत।

महोदय,

आपके निर्देशानुसार दिनांक 23/03/2018 को मैदान से खान क्षेत्र के 'B' Point तक 10 मीटर चौड़ाई लेते हुए मार्किंग उपरान्त वृक्षों की गणना की गयी। गणना के दौरान मौके पर कुल 402 खड़े वृक्ष पाये गये।

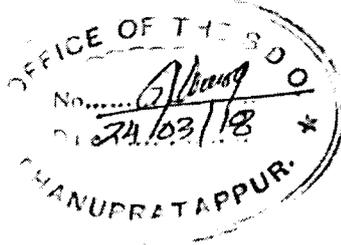
उपरोक्त जानकारी आवश्यक कार्यवाही हेतु आपके सूचनार्थ संप्रेषित है।

धन्यवाद

कृते, श्री बजरंग पावर एण्ड इस्पात लिमिटेड
(श्री बजरंग आयसन और माइंस)

अधिकृत हस्ताक्षरकर्ता

संलग्न:- जी. पी. एस. को-ऑर्डिनेट एवं गूगल मैप।



CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

Ph. : +91-771-4288019 / 29 / 39, Fax : +91-771-2323601 / 602, 4288123

E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in



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कार्यालय वन परिक्षेत्र अधिकारी - दुर्गूकोंदल
पूर्व भानुप्रतापपुर वनमण्डल भानुप्रतापपुर
जिला उत्तर बस्तर कांकेर (उ.ग.)

क्रमांक/डी.के.एफ./2018/1023
 प्रति,

दुर्गूकोंदल, दिनांक - 10/4/018

उपवनमण्डलाधिकारी
 भानुप्रतापपुर

विषय :- Sanction of 01 No. 252 K.V. A HT Connection of 33 KV Power Supply Iron Ore Mines, Village Hahaladdi D/C Durgukondal (2.58 हेक्टेयर वन भूमि के डायवर्सन के सम्बंध में)

सन्दर्भ :- आपका पत्र क्र./लेखा/451 दिनांक 31.03.2018 ।

—00—

विषयांतर्गत वन परिक्षेत्र दुर्गूकोंदल अंतर्गत श्री बजरंग पावर एण्ड इस्पात लिमिटेड के पक्ष में वन कक्ष क्र. आर.एफ. 641 एवं 642 में 75.000 हेक्टेयर क्षेत्र लौह अयस्क उत्खनन हेतु स्वीकृति उपरान्त उत्खनन कार्य संचालित किया जा रहा है । उक्त कम्पनी द्वारा पूर्व में कुल 76.500 हे. क्षेत्रफल वनभूमि का डायवर्सन कराया जा चुका है । जिसमें से 1.50 हे. क्षेत्र पहुँच मार्ग के रूप में स्वीकृत है । उक्त 1.500 हे. में कुल 402 नग वृक्षों को काटने की आवश्यकता होती । किन्तु उक्त कम्पनी द्वारा वृक्षों को नुकसान ना पहुँचाते हुए पूर्व में बने एक्ट्रेशन मार्ग का उपयोग किया जा रहा है जिसमें किसी प्रकार की वृक्षों को काटने की आवश्यकता नहीं है । पूर्व में एक्ट्रेशन मार्ग वनभूमि होने के कारण कुल 2.580 हे. क्षेत्रफल का डायवर्सन किया जाना अनिवार्य है ।

उक्त एक्ट्रेशन मार्ग का निरीक्षण स्वयं मेरे द्वारा मौके पर जाकर किया गया है, जिसमें किसी प्रकार का वन अधिकार मान्यता प्रमाण पत्र वितरण नहीं किया गया है एवं ना ही उक्त भूमि अतिक्रमित है । अतः उक्त वनभूमि को पहुँच मार्ग एवं विद्युत लाईन बिछाने हेतु डायवर्सन किये जाने की स्वीकृति प्रदान की जा सकती है ।

प्रतिवेदन सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर सम्प्रेषित ।


 वन परिक्षेत्र अधिकारी
 दुर्गूकोंदल

11/22/2018

Shri Bajrang Power & ISPAT Ltd. Mail - Email Alert From System Administrator of Online Submission and Monitoring of Forests Cle...

Annexure - 8



Mining Department <mining@goelgroup.co.in>

Email Alert From System Administrator of Online Submission and Monitoring of Forests Clearances Proposal(OSMFCP) portal

1 message

monitoring-fc@nic.in <monitoring-fc@nic.in>
To: mining@goelgroup.co.in
Cc: monitoring-fc@nic.in

Thu, Nov 22, 2018 at 5:08 PM

This is to acknowledge that a proposal seeking prior approval of Central Government under the Forest (Conservation) Act 1980 as per the details given below has been successfully uploaded on the portal of the Ministry of Environment, Forests and Climate Change Government of India.

1. Proposal No. : FP/CG/Approach/32947/2018
2. Proposal Name : APPROACH ROAD AND POWER LINE
3. Category of the Proposal : Approach Access
4. Date of Submission : 03/05/2018
5. Name of the Applicant with Contact Details

Name	: SHRAVAN
Mobile No.	: 9826422310
State	: Chhattisgarh
District	: Raipur
Pincode	: 493221
6. Area Applied (ha.) : 2.58

The proposal will be examined by the Nodal Officer, Forest (Conservation) Act, 1980 to assess its completeness.

(System Administrator)

*** This is a system generated email, please do not reply. ***

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कार्यालय वन परिक्षेत्र अधिकारी - दुर्गूकोंदल

पूर्व भानुप्रतापपुर वनमण्डल भानुप्रतापपुर
जिला उत्तर बस्तर कांकेर (छ.ग.)mail : ilkr@rediffmail.com

Phon No. : 07843-233285

दिनांक श्री के.एफ. / 2017 / 2146

दुर्गूकोंदल, दिनांक - 21/09/17

प्रति,

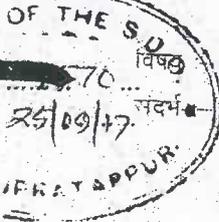
श्रीमान् उप वनमण्डलाधिकारी

भानुप्रतापपुर

कक्ष क्रमांक 641 एवं 642 से 76.50 हे. क्षेत्र में लौह अयस्क खनन बावत।

अपका पत्र क्र. / 147 दिनांक 09.02.2017

-00-



श्रीमान् उप वनमण्डलाधिकारी
भानुप्रतापपुर

विषयांकित संदर्भ में निवेदन है कि जैव विविधता समिति पलाचुर के अध्यक्ष एवं ग्रामिणों द्वारा खनिपट्टा क्षेत्र में बजरंग माईन्स के प्रबंधक द्वारा जैव विविधता संरक्षण के संबंध में कोई उपाय नहीं किये जाने संबंधी शिकायत की गई थी। प्रकरण की जांच हेतु जैव विविधता समिति पलाचुर के अध्यक्ष एवं बजरंग माईन्स के प्रबंधक को इस कार्यालय में उपस्थित होकर अभिकथन दर्ज कराने लेख किया गया था। इस संबंध में श्री माईन्स प्रबंधक द्वारा उनके द्वारा जैव विविधता संबंधी किये गये उपायों का प्रतिवेदन प्रस्तुत किया गया है, जिसकी छाया प्रति संलग्न है। शिकायत की जांच हेतु शिकायत कर्ता अध्यक्ष, जैव विविधता समिति पलाचुर को कई बार लेख करने के बाद उनके द्वारा दिनांक 16/09/17 को अपना लिखित प्रतिवेदन प्रस्तुत किया गया है जिसके अनुसार उनके गांव हाहालददी, बजरंग माईन्स को आवंटित वन कक्ष क्रमांक 641 एवं 642 से लगा हुआ है। आवंटित क्षेत्र में लौह अयस्क उत्खनन के फलस्वरूप पहाड़ी से लाल पानी बहकर पलाचुर जलाशय में आने के कारण पर्यावरण एवं जैव विविधता पर प्रतिकूल प्रभाव पड़ रहा है।

शिकायत कर्ता जैव विविधता समिति के अध्यक्ष एवं ग्रामिणों द्वारा प्रस्तुत ब्यान में यह भी उल्लेख किया गया है कि बजरंग माईन्स के प्रबंधक द्वारा वर्तमान में कुछ प्रयास किया गया है एवं कुछ कमियां दूर भी किया गया है तथा प्रयास जारी है। इसी प्रकार माईन्स प्रबंधक द्वारा प्रस्तुत प्रतिवेदन के अनुसार जैव विविधता संरक्षण के सफल व शासन द्वारा अधिरोपित शर्तों के अनुरूप उनके द्वारा संतोष जनक उपाय किये जा रहे हैं जिसका निरीक्षण समय - समय पर मेरे एवं अधिनस्थ कर्मचारियों द्वारा किया जा रहा है एवं आवश्यक दिशा निर्देश दिया जा रहा है। इस संबंध में अतिरिक्त मेरा बजरंग पावर एण्ड इस्पात लिमि द्वारा लौह अयस्क परियोजना के अंतर्गत वन प्राणी संरक्षण योजना में वर्ष 2010-11 से 2015-16 तक प्रावधानित कार्यों के विरुद्ध रु. 60.00 (साठ लाख) जमा किया गया है जिसमें से निम्नानुसार कार्य सम्पन्न कराया गया है।

क्र.	कार्य का नाम	कार्य स्थल
1.	सर्त सीमांकन	लौहत्तर आर.एफ. 623, 624
2.	सर्त सीमांकन	लौहत्तर आर.एफ. 623, 624

Desktop/General Letter

3.	चारागाह निवास एवं प्रबंधन	लोहत्तर आर.एफ. 623, 624
4.	तालाब निर्माण	लोहत्तर आर.एफ. 624
5.	पक्का चोक डेम निर्माण	लोहत्तर आर.एफ. 623, 624
6.	अग्नि सुरक्षा	लोहत्तर, हाटकोदल, दुर्गकोदल, कोडेकुर्स, दमकसा
7.	वाटर होल निर्माण	लोहत्तर आर.एफ. 623, 624
8.	स.सी. रोड निर्माण	सोनादई आर.एफ. 625

अतः उपरोक्त तथ्यों के आधार पर शिकायत नस्वीकृत किया जा सकता है।

प्रतिवेदन सूचनार्थ सादर सम्प्रेषित है।

संलग्न- 1. बजरंग माईन्स प्रभारी द्वारा प्रस्तुत प्रतिवेदन की छाया प्रति।

2. अध्यक्ष एवं ग्रामिणों द्वारा प्रस्तुत व्यान।


वन परिक्षेत्र अधिकारी
दुर्गकोदल

कार्यालय ग्राम पंचायत दुर्गुकोंदल

जनपद पंचायत दुर्गुकोंदल जिला उ.ब.कांकेर (छ.ग.)

क्रमांक. 36

दिनांक 18/05/17

प्रति,

श्वान प्रबंधन

श्री बजरंग आयुक्त भोर माईल

ग्राम - हाहालदुई-चाह्यड

दुर्गुकोंदल

विषय:- आशार प्रकट करने बाबत ।

महोदय,

आपकी संस्थान श्री बजरंग पसर खंड श्वात लिमिटेड द्वारा श्री बजरंग आयुक्त भोर माईल के आश्रित ग्राम हाहालदुई में चार सौर ऊर्जा लार्ज, हाहालदुई-कोडेदे मार्ग पर पूलिया निर्माण एवं बंजारी माता मंदिर में शीतलपेयक हेतु वाटर कूलर की स्थापना की गयी है। आपसे द्वारा किम गया कार्य सराहनीय है।

अतः आपकी संस्थान द्वारा किमे गये कार्य हेतु हम आपका आशार प्रकट करते हैं।

"धन्यवाद"



श्वान प्रबंधन
जनपद पंचायत दुर्गुकोंदल
दुर्गुकोंदल

कार्यालय ग्राम पंचायत मेड़ो, विकासखंड दुर्गूकोंदल

श्रीमती रमशीला कोमरे
सरपंच, ग्राम पं. मेड़ो
मो. 94242-75194

नांक 18

दिनांक 21/06/2017

प्रति

खान प्रबंधन
श्री बजरंग आयरन ओर माइंस
ग्राम हाहालददी-चाहचड़
दुर्गूकोंदल

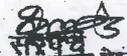
विषय:- आभार प्रकट करने बाबत।

महोदय,

आपकी संस्थान श्री बजरंग पावर एण्ड इस्पात लिमिटेड द्वारा श्री बजरंग आयरन ओर के आश्रित ग्राम चाहचड़ में ग्राम वासियों के सुविधाओं को ध्यान में रखते हुए चार सौर ऊर्जा लाइट, एक महिला स्नानागार, एवं प्राथमिक पाठशाला में बाउंडरी वाल का निर्माण कराया गया है। आपके द्वारा किया गया कार्य सराहनीय है।

अतः आपके संस्थान द्वारा किये गये कार्य हेतु हम आपका आभार प्रकट करते हैं।

धन्यवाद


सरपंच
ग्राम पंचायत मेड़ो
विकासखंड दुर्गूकोंदल

आभार पत्र

ग्राम - चाहचड़ पंचायत - मेड़ो तह. दुर्गूकोंदल जिला -
उत्तर बस्तर कांकेर में श्री बजरंग आयरन ओर माईन्स के सौजन्य
से मई 2017 में तालाब गहरीकरण का कार्य किया गया जिससे
हम ग्रामवासियों के पानी की समस्या का निराकरण हुआ ।

हम सब ग्रामवासी श्री बजरंग आयरन ओर माईन्स का
सहृदय धन्यवाद देते है एवं इस कार्य के लिए अपना आभार प्रकट
करते हैं।

आभार दाता

- 1. रामेश्वर उद्वार
- 2. सुनील
- 3. श्रीकेश्वर
- 4. सुनील
- 5. रामेश्वर
- 6. सुनील
- 7. रामेश्वर
- 8. सुनील
- 9. रामेश्वर
- 10. सुनील

आभार पत्र

ग्राम - चाहचड़ तह. दुर्गूकोंदल जिला - उत्तर बस्तर
कांकेर में श्री बजरंग आयरन ओर माईन्स के सौजन्य से अप्रैल
2015 में तालाब गहरीकरण का कार्य किया गया जिससे हम
ग्रामवासियों के पानी की समस्या का निराकरण हुआ ।

हम सब ग्रामवासी श्री बजरंग आयरन ओर माईन्स का
सहृदय धन्यवाद देते हैं एवं इस कार्य के लिए अपना आभार प्रकट
करते हैं।

आभार दाता

1. हरीश मेडारी
2. चंद्रशेखर
3. अशोक कुमार
4. चण्डी
5. अशोक कुमार
6. अशोक कुमार
7. अशोक कुमार
8. अशोक कुमार
9. अशोक कुमार
10. अशोक कुमार

आभार पत्र

ग्राम - हाहालद्दी तह. दुर्गूकोंदल जिला - उत्तर बस्तर
कांकेर में श्री बजरंग आयरन ओर माईन्स के सौजन्य से मई
2016 में तालाब गहरीकरण का कार्य किया गया जिससे
हाहालद्दी ग्रामवासियों के पानी की समस्या का निराकरण हुआ ।

हम सब ग्रामवासी श्री बजरंग आयरन ओर माईन्स का
सहृदय धन्यवाद देते हैं एवं इस कार्य के लिए अपना आभार प्रकट
करते हैं।

आभार दाता

श्री बजरंग आयरन

Signature

श्री बजरंग

Sinhy

श्री बजरंग

श्री बजरंग

श्री बजरंग

श्री बजरंग

श्री बजरंग

Signature



Annexure - II

कार्यालय प्रधान मुख्य वन संरक्षक, छत्तीसगढ़

अरण्य भवन, सेक्टर-19, नार्थ ब्लॉक, कैपिटल कॉम्प्लेक्स, नवा रायपुर, अटल नगर- 492002
(अपर प्रधान मुख्य वन संरक्षक - भू-प्रबंध)

दूरभाष: 0771 - 2512800

ई-मेल: egpccf@gmail.com

क्र./भू-प्रबंध/खनिज/331-254/ 1159
प्रति,

रायपुर, दिनांक 7/06/2020

प्रमुख सचिव
छत्तीसगढ़ शासन, वन विभाग
मंत्रालय, महानदी भवन
नवा रायपुर

विषय: - Diversion of forest land for non-forest purpose under Forest Conservation Act, 1980 Proposed for the Approach Road from mines to Public Road covers an area of 0.95 ha. and the Power Line covers an area of 1.62 ha. the Forest land is required for approach road and drawing overhead Power Line to our Mines, total area - 2.58 ha. regarding .

- संदर्भ: 1. मुख्य वन संरक्षक, कांकेर वृत्त, कांकेर का पत्र क्रमांक/मा. चि./न. क्र.-78/ 2020/ 1261 दिनांक 08.06.2020
2. मुख्य वन संरक्षक, कांकेर वृत्त का पत्र क्रमांक/ मा. चि./ न. क्र-78/2020/ 748 दिनांक 08.04.2020

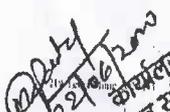
-00-

उपरोक्त संदर्भित विषयांतर्गत लेख है कि मेसर्स श्री बजरंग पावर एण्ड इस्पात लिमिटेड, रायपुर के 2.58 हे.वनभूमि के व्यपवर्तन हेतु वन भूमि के गैर वानिकी कार्य हेतु वन संरक्षण अधिनियम 1980 के अंतर्गत व्यपवर्तन प्रस्ताव इस कार्यालय को प्राप्त हुआ है। नवीन चेक लिस्ट अनुसार प्रस्ताव का विस्तृत विवरण निम्नानुसार है:-

बि.क्र. 1. आवेदक विभाग का मांग पत्र (प्रस्ताव पृष्ठ 1) - आवेदनकर्ता श्री बजरंग पावर एण्ड इस्पात लिमिटेड, रायपुर को पूर्व भानुप्रतापपुर वनमंडल में वन परिक्षेत्र दुर्गूकोंदल में लौह अयस्क खनिपट्टा आबंटित है जिसके लिये भारत सरकार ने उन्हें दिनांक 04.08.2014 को 76.5 हे. वन भूमि में वन संरक्षण अधिनियम की अंतिम स्वीकृति प्रदान की गई थी। आवेदक संस्थान द्वारा खनिपट्टा तक पहुंच मार्ग हेतु एवं पारेषण लाईन हेतु दुर्गूकोंदल परिक्षेत्र के आरक्षित वन के कक्ष क्रमांक 642 रकबा 1.788 हे. एवं संरक्षित वन के कक्ष क्रमांक-876 रकबा 0.792 हे. वनभूमि कुल 2.580 हे. वनभूमि के गैर वानिकी कार्य हेतु वन संरक्षण अधिनियम 1980 के अंतर्गत मांग की गई है।

बि.क्र. 2. प्रपत्र 1 में रजिस्ट्रेशन कोड (वर्ष/पंजीयन क्रमांक) (प्रस्ताव पृष्ठ 3) - आवेदक संस्थान द्वारा रजिस्ट्रेशन क्रमांक FP/CG/Approach/32947/2018 आबंटित होने का उल्लेख किया गया है जिसकी पुष्टि वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल द्वारा की गई है। आवेदनकर्ता द्वारा प्रस्ताव में शासन के आदेशानुसार पंजीयन शुल्क 6000/- एवं प्रोसेसिंग शुल्क 29,000/- कुल 35000 रु. जमा कराया गया है।

बि.क्र. 3. वन क्षेत्र का विवरण (प्रस्ताव पृष्ठ 4) - पहुंच मार्ग एवं पारेषण लाईन हेतु दुर्गूकोंदल परिक्षेत्र के आरक्षित वन कक्ष क्रमांक 642 के 1.788 हे. एवं संरक्षित वन कक्ष क्रमांक 876 के 0.792 हे. वनभूमि: कुल 2.580 हे. क्षेत्र का विवरण उपलब्ध है।


22/06/2020
कार्यालय
प्रमुख सचिव,
छत्तीसगढ़ शासन,
वन विभाग, मंत्रालय, छत्तीसगढ़

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बि.क्र. 4. गैर वन क्षेत्र का विवरण - प्रस्ताव अनुसार परियोजना में गैर वन क्षेत्र प्रस्तावित नहीं है।

बि.क्र. 5. व्यवर्तन हेतु प्रस्तावित वन क्षेत्र का सर्वे आफ इंडिया का मूल टोपोग्रीफ 1:50000 स्केल पर (प्रस्ताव पृष्ठ 5 से 7) - प्रस्तावित वन क्षेत्र का सर्वे आफ इंडिया का मानचित्र संलग्न है।

बि.क्र. 6. वनक्षेत्र का इण्डेक्स मैप (प्रस्ताव पृष्ठ 8) - वनक्षेत्र का इण्डेक्स मैप संलग्न है। इण्डेक्स मैप के साथ एफ.एम.आई.एस द्वारा जारी किया वन आवरण मानचित्र (1:15000), वन रंगिधि मानचित्र (1:15000) एवं वन प्रकार मानचित्र (1:15000) संलग्न हैं।

बि.क्र. 7. प्रपत्र -4 में प्रस्ताव पृष्ठ 9 से 15) - प्रपत्र- 4 में परियोजना की कुल लागत रु. 8.00 लाख है।

वनमंडलाधिकारी पूर्व भानुप्रतापपुर ने प्रस्ताव की स्वीकृति की अनुशंसा की है तथा यह उल्लेख किया है कि वन भूमि की आवश्यकता न्यूनतम है।

बि.क्र. 8. प्रोजेक्ट पर विस्तृत टीप (प्रस्ताव पृष्ठ 16) - यूजर एजेंसी द्वारा परियोजना का विस्तृत टीप दिया गया है। Executive Summary संलग्न है।

बि.क्र. 9. वैकल्पिक वृक्षारोपण राशि जमा करने का वचन पत्र (प्रस्ताव पृष्ठ 17) - यूजर एजेंसी का वचन पत्र संलग्न है।

4. FRA clear copy

बि.क्र. 10. न्यूनतम वन क्षेत्र उपयोगिता प्रमाण पत्र (प्रस्ताव पृष्ठ 18) - वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल का प्रमाण पत्र संलग्न है।

5. Undertaking to comply All conditions as per FRA

बि.क्र. 11. पर्यावरण संरक्षण स्वीकृति प्रमाण पत्र (प्रस्ताव पृष्ठ 19 एवं 20) - व्यवर्तन हेतु प्रस्तावित क्षेत्र पहुँच मार्ग एवं विद्युत लाईन विस्तार हेतु प्रस्तावित है। भारत सरकार के नोटिफिकेशन दिनांक 14.09.2006 अनुसार पर्यावरण संरक्षण प्रमाण पत्र की आवश्यकता नहीं है।

बि.क्र. 12. वृक्ष विदोहन विवरण (प्रस्ताव पृष्ठ 22 से 33) - मिश्रित प्रजाति के 53 नग वृक्षों का विदोहन किया जाना प्रस्तावित है जिनकी सूची प्रस्ताव में संलग्न है।

बि.क्र. 13. कास्ट / बेनिफिट एनालिसिस (प्रस्ताव पृष्ठ 34) - प्रस्तावित क्षेत्र 20.00 हे. से कम होने के कारण कास्ट बेनिफिट एनालिसिस की आवश्यकता नहीं है।

बि.क्र. 14. चयनित गैर वन क्षेत्र / निजी भूमि (पंचशाला खसरा कि नकल मानचित्र सक्षम अधिकारी का हस्तांतरण आदेश) (प्रस्ताव पृष्ठ 35) - प्रस्ताव अनुसार परियोजना में गैर वन क्षेत्र प्रस्तावित नहीं है।

बि.क्र. 15. गैर वन क्षेत्र के आसपास क्षेत्र का नक्शा (प्रस्ताव पृष्ठ 36) - प्रस्ताव अनुसार परियोजना में गैर वन क्षेत्र प्रस्तावित नहीं है।

बि.क्र. 16. स्थल विशेष वैकल्पिक वृक्षारोपण योजना (प्रस्ताव पृष्ठ 67 से 45) - पूर्व भानुप्रतापपुर वन मंडल अंतर्गत राजस्व वन भूमि करामाड़ में खसरा क्रमांक 448 कुल रकबा 14.540 हे. में से 5.160 हे. क्षतिपूर्ति वनीकरण हेतु प्रस्तावित है। 10 वर्षीय सिंचित वृक्षारोपण योजना का प्राक्कलन वर्तमान में लागू दर 726270/- प्रति हे. के मान से बनाया जाकर संलग्न है।

वि.क्र. 17. वृक्षारोपण क्षेत्र उपयुक्तता प्रमाण पत्र (प्रस्ताव पृष्ठ 37 से 49) – राजस्व वन भूमि करामाड़ में खसरा क्रमांक 448 कुल रकबा 14.540 हे. में से 5.160 हे. क्षतिपूर्ति वृक्षारोपण कराये जाने की अनापत्ति कलेक्टर कांकेर के पत्र दिनांक 09.01.2020 द्वारा दी गई है जो प्रस्ताव पृष्ठ 48 पर है तथा स्थल उपयुक्तता प्रमाण पत्र वन मंडलाधिकारी पूर्व भानुप्रतापपुर द्वारा जारी किया गया है जो प्रस्ताव पृष्ठ 49 पर है।

वि.क्र. 18. अधिनियम उल्लंघन अंतर्गत कार्यों का विवरण (प्रस्ताव पृष्ठ 50 एवं 51) – वन संरक्षण अधिनियम 1980 का उल्लंघन नहीं किया गया है। वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल की टीप संलग्न है।

वि.क्र. 19. अधिनियम उल्लंघन के लिए जिम्मेदार अधिकारियों एवं कर्मचारियों का विवरण (प्रस्ताव पृष्ठ 52) – लागू नहीं।

वि.क्र. 20. अधिकारियों एवं कर्मचारियों के विरुद्ध प्रस्तावित कार्यवाही (प्रस्ताव पृष्ठ 52) – लागू नहीं।

वि.क्र. 21. वैकल्पिक वृक्षारोपण हेतु गैर वनभूमि अनुपलब्धता हेतु मुख्य सचिव का प्रमाण पत्र – वैकल्पिक वृक्षारोपण हेतु राजस्व वन भूमि प्रस्तावित होने कारण लागू नहीं है।

वि.क्र. 22. कैचमेंट ट्रीटमेंट प्लान (प्रस्ताव पृष्ठ 53) – कैचमेंट ट्रीटमेंट प्लान की आवश्यकता नहीं है। वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल की टीप संलग्न है।

वि.क्र. 23. रिक्लेमेशन प्लान (प्रस्ताव पृष्ठ 54) – माईनिंग प्रकरण नहीं होने के कारण रिक्लेमेशन प्लान की आवश्यकता नहीं है। वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल की टीप संलग्न है।

वि.क्र. 24. माईनिंग प्लान IVM नागपुर द्वारा अनुमोदित (केवल खनन प्रकरण में) (प्रस्ताव पृष्ठ 55) – माईनिंग प्रकरण नहीं होने के कारण आवश्यकता नहीं है। वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल की टीप संलग्न है।

वि.क्र. 25. व्यवस्थापन प्लान (प्रस्ताव पृष्ठ 56) – व्यवस्थापन प्लान की आवश्यकता नहीं है। वन मंडलाधिकारी, पूर्व भानुप्रतापपुर वन मंडल की टीप संलग्न है।

वि.क्र. 26. वन अधिकारियों का निरीक्षण प्रतिवेदन मय स्पष्ट अनुशंसा नाम पदनाम सील एवं दिनांक सहित (प्रपत्र I से IVrd) (प्रस्ताव पृष्ठ 57 से 62) – वन अधिकारियों का निरीक्षण प्रतिवेदन मय स्पष्ट अनुशंसा नाम पदनाम सील एवं दिनांक सहित (प्रपत्र I से IV तक) संलग्न है। प्रपत्र II में वन मंडलाधिकारी पूर्व भानुप्रतापपुर द्वारा अनुशंसा की गई है तथा स्थल निरीक्षण प्रतिवेदन वन मंडलाधिकारी पूर्व भानुप्रतापपुर ने वनो का घनत्व 0.6 लेख किया है। वन मंडलाधिकारी के अभिमत से मुख्य वन संरक्षक कांकेर ने निर्धारित प्रपत्र III में अपनी सहमति दर्शित करते हुए प्रस्ताव की अनुशंसा की है।

वि.क्र. 27. ऐतिहासिक स्थल का प्रमाण – पत्र (प्रस्ताव पृष्ठ 64) – प्रत्यावर्तन हेतु प्रस्तावित वन क्षेत्र ऐतिहासिक महत्व स्थल नहीं है परंतु 500 मीटर के दायरे में बंजारी माता का मंदिर स्थित है जिससे संबंधित वनमंडलाधिकारी का प्रमाण पत्र संलग्न है।

बि.क्र. 28. संबंधित माम पंचायत का अनापत्ति प्रमाण पत्र (प्रस्ताव पृष्ठ 65 से 77) - प्रत्यावर्तन हेतु प्रस्ताव हेतु समितित वनभूमि के समीप माम दुर्गुकोचल जन माम पंचायत का अनापत्ति राकभी वैतक का कार्यवाही विवरण संलग्न है।

बि.क्र. 29. जिले की कुल वनभूमि (रकबा हे. में) (प्रस्ताव पृष्ठ 78) - प्रस्ताव अनुसार जिले की कुल वनभूमि 3358.370 वर्ग कि.मी. है।

बि.क्र. 30. 1980 अंतर्गत जिले की स्वीकृत प्रकरणों में प्रभावित हुई वन भूमि रकबा हे. में (प्रस्ताव पृष्ठ 79) - वन संरक्षण अधिनियम 1980 स्वीकृत प्रकरणों में कुल 1361.640 हे. वनभूमि प्रभावित है। वन मंडलाधिकारी, पूर्व मानुप्रतापपुर वन मंडल की टीप संलग्न है।

बि.क्र. 31. - 1980 अंतर्गत जिले के स्वीकृत प्रकरणों में इसी श्रेणी की कुल प्रत्यावर्तन वन भूमि रकबा हे. में (प्रस्ताव पृष्ठ 80) - वन संरक्षण अधिनियम 1980 अंतर्गत जिले के स्वीकृत प्रकरणों में इसी श्रेणी की कुल प्रत्यावर्तन वनभूमि 1361.640 हे. दर्शित है।

बि.क्र. 32. प्रस्तावित क्षेत्र के 10 कि.मी. की परिधि में राष्ट्रीय उद्यान वन्यप्राणी अभयारण या हाथी कारीडोर स्थित है अथवा प्रस्तावित है या अन्य ऐतिहासिक महत्व का चिन्ह / मूर्ति न होने की जानकारी प्रस्ताव पृष्ठ 81) - आवेदित वनभूमि के 10 कि.मी. की परिधि में राष्ट्रीय उद्यान वन्यप्राणी अभयारण या हाथी कारीडोर स्थित नहीं है या अन्य ऐतिहासिक महत्व का चिन्ह/मूर्ति नहीं है। वन मंडलाधिकारी, पूर्व मानुप्रतापपुर वन मंडल की टीप संलग्न है।

बि.क्र. 33. 15 कि.मी. परिधि के नवशों में खनन हेतु प्रस्तावित स्थलों का चिन्हाकन (केवल खनन प्रकरण में प्रस्ताव पृष्ठ 82) - प्रस्तावित क्षेत्र खनन हेतु प्रस्तावित नहीं होने के कारण आवश्यकता नहीं है, वन मंडलाधिकारी, पूर्व मानुप्रतापपुर वन मंडल की टीप संलग्न है।

बि.क्र. 34. वन अधिकार मान्यता विवरण की सूची एवं कलेक्टर का अनापत्ति प्रमाण पत्र प्रस्ताव पृष्ठ 83 से 87) - आवेदित क्षेत्र के लिये कलेक्टर उत्तर बस्तर कांकेर द्वारा जारी किया गया वन अधिकार संबंधी प्रमाण पत्र दिनांक 11.05.2020 तथा अनुविभागीय स्तरीय समिति का कार्यवाही विवरण एवं संबंधित ग्राम सभा का कार्यवाही विवरण संलग्न है।

बि.क्र. 35. राज्य वन भूमि हेतु कलेक्टर का प्रमाण पत्र (प्रस्ताव पृष्ठ 88) - प्रस्तावित क्षेत्र आरिक्त / संरक्षित वन होने के कारण कलेक्टर, उत्तर बस्तर कांकेर के प्रमाण पत्र की आवश्यकता नहीं है। वन मंडलाधिकारी, पूर्व मानुप्रतापपुर वन मंडल की टीप संलग्न है।

बि.क्र. 36. माननीय उच्चतम न्यायालय के निर्देशानुसार प्रत्याशा मूल्य जमा करने का वचन पत्र प्रस्ताव पृष्ठ 89) - आवेदक संस्थान का वचन पत्र संलग्न है।

बि.क्र. 37. Clearance under FC Act, 1980 Deposition of funds with the AD-hoc CAMPA: Remittances of precede 2 nd stage Clearance (प्रस्ताव पृष्ठ 90) - आवेदक संस्थान का वचन पत्र संलग्न है।

बि.क्र. 38. A detailed note on soil productivity or the lack of it (प्रस्ताव पृष्ठ 91) - प्रत्यावर्तन प्रस्ताव पहुंच मार्ग एवं विद्युत लाईन विस्तार के लिये है आवेदित क्षेत्र कक्ष क्रमांक 642/ पी 876 के कुल रकबा 2.58 हे. क्षेत्र में

प्राकृतिक पुनर्रोत्पादन स्थिति सामान्य है। क्षेत्र पहाड़ी एवं पथरिली होने के कारण जैविक दबाव लगभग शून्य है। आवेदित क्षेत्र का औसत घनत्व 0.6 हे. है।

बि.क्र. 39. परियोजना की किसी भी प्रकार की भूमि में कार्य प्रारंभ न करने का प्रमाण पत्र (प्रस्ताव पृष्ठ 92) - आवेदक संस्थान द्वारा परियोजना की भूमि पर किसी भी अन्य प्रकार का कोई कार्य नहीं किया जायेगा। आवेदक संस्थान का बचन पत्र संलग्न है।

बि.क्र. 40. Division of large area (more then 500 ha) of forest land for mining and other non-forestry purposes under the forest (conservation) Act 1980 Stipulation of additipna condition (The user agency shall establish and operate a Vocational Training Institute) (प्रस्ताव पृष्ठ 93) - लागू नहीं।

बि.क्र. 41. पंजीयन क्रमांक - विस्तृत विवरण चेक लिस्ट क्रमांक-2 पर है।

बि.क्र. 42. वन्य प्राणी परियोजना पर प्रधान मुख्य संरक्षक (वन्यप्राणी) का अभिमत - आवश्यकता नहीं है। चूंकि पूर्व में स्वीकृत वन भूमि के लिये पहुंच मार्ग तथा पारेषण लाईन विस्तार किया जाना है अतः प्रस्ताव में कोई अभिमत नहीं दिया गया है।

बि.क्र. 43. विद्युत लाईन से संबंधित प्रकरणों में एक स्थल से दूसरे स्थल तक टावर ले जाने का मानचित्र तथा ग्रीन विकल्प में न्यूनतम प्रभावी वन क्षेत्र का विवरण - विद्युत लाईन खनिपट्टा क्षेत्र के अनुसार निर्माण की जानी है अतः तीन विकल्प का परीक्षण प्रस्ताव में सम्मिलित नहीं है।

बि.क्र. 44. प्रस्ताव में अन्य (Misc) जानकारी का विवरण - निरंक।

प्रकरण भारत शासन द्वारा जारी दिशा निर्देशों के अनुसार तैयार किया गया है तथा समस्त प्रचलित संबद्ध नियमों / दिशा निर्देशों का पालन किया गया है। प्रस्ताव भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के वेब साईट में www.parivesh.nic.in पर अपलोड किया गया है।

उपरोक्त विवरण के आधार पर वन संरक्षण अधिनियम, 1980 के मार्गदर्शी सिद्धांतों के अनुरूप समस्त औपचारिकताएं पूर्ण कर मुख्य वन संरक्षक कांकेर वृत्त, कांकेर द्वारा विषयांकित प्रकरण की अनुशंसा की गई है। मुख्य वन संरक्षक, कांकेर वृत्त, कांकेर के उक्त अनुशंसा के आधार पर प्रस्ताव से सहमत होते हुए तथा निर्धारित प्रपत्र भाग-4 में प्रधान मुख्य वन संरक्षक, छत्तीसगढ़ के अनुशंसा उपरांत प्रकरण स्वीकृति हेतु 3 प्रतियों में संलग्न कर प्रेषित है।

- संलग्न:-
1. प्रस्ताव 3 प्रतियों में
 2. डी.जी.पी.एस. सर्वे रिपोर्ट 3 प्रतियों में
 3. टाईम लाईन
 4. प्र.मु.व. संरक्षक द्वारा हस्ताक्षरित भाग-4

(प्र.मु.व. संरक्षक द्वारा अनुमोदित)

अ.प्र.मु.व.स (भू - प्रबंध / व.सं.अ)
छत्तीसगढ़

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कार्यालय उप वनमंडलाधिकारी भानुप्रतापपुर उप वनमंडल भानुप्रतापपुर,
जिला - उत्तर बस्तर कांकेर, छ.ग.

E-mail : sdo_bpur@rediffmail.com 07850-252128 Fax - 07850-252223

क्रमांक/उप व.म.अ. 430
प्रति,

भानुप्रतापपुर दिनांक 23/03/18

वनमण्डलाधिकारी
पूर्व भानुप्रतापपुर वनमण्डल
भानुप्रतापपुर

विषय :- दिनांक 22.03.2018 को मेसर्स श्री बजरंग पॉवर एण्ड इस्पात प्रा.लि. क्षेत्र का निरीक्षण प्रतिवेदन ।

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उपरोक्त विषयांतर्गत निवेदन है कि दिनांक 22.03.2018 को मेरे द्वारा दुर्गुकोन्दल परिक्षेत्र अंतर्गत आरक्षित वन कक्ष क्रमांक 641 एवं 642 मेसर्स श्री बजरंग पॉवर एण्ड इस्पात प्रा. लि. को आबंटित खनिपट्टा क्षेत्र रकबा 76.500 हे. का पूर्ण रूपेण निरीक्षण किया गया। निरीक्षण के दौरान निम्नानुसार तथ्य पाये गये :-

1. संस्थान द्वारा खनिपट्टा क्षेत्र के चारो ओर आर.सी.सी. पोल्स लगाकर 02 लाईन में कटीले तार द्वारा फेंसिंग कार्य किया गया है। साथ ही सुरक्षा हेतु Concertina फेंसिंग कार्य किया गया है।
2. कटीले तार की फेंसिंग के बीच में वृक्षारोपण होना पाया गया है।
3. निकासी मार्ग के दोनो ओर एवम् खदान का लोडिंग एरिया में वृक्षारोपण का कार्य होना एवम् कटाव को रोकने हेतु घास रोपण का कार्य होना पाया गया ।
4. संस्थान द्वारा स्वीकृत परिवहन मार्ग पर मार्ग न कर पहुंच मार्ग से परिवहन कार्य किया जाना पाया गया। इस हेतु संस्थान को मौके पर डायवर्सन हेतु निर्देश दिये गये।
5. संस्थान द्वारा विद्युत लाईन चाहचाड़ ग्राम के पहुंच मार्ग के किनारे ले जाई गई है, जिसका संस्थान द्वारा डायवर्सन हेतु रजिस्ट्रेशन किया जाना बताया गया, तथा इस हेतु 35000 रु. जमा किया जाना बताया गया।
6. संस्थान द्वारा बताया गया एवम् निरीक्षण में पाया गया कि, उत्खनन में काली मिट्टी या अन्य उपजाऊ मिट्टी टॉप सॉइल के रूप में प्राप्त नहीं हुई, अपितु लाल लेटेराइटिक सॉइल प्राप्त हुई, जिसे संस्थान द्वारा लीज क्षेत्र में ही डम्प कर रखा गया है, जिसे मेड़ बनाकर वृक्षारोपण हेतु उपयोग किया जाना बताया गया।
7. संस्थान द्वारा खदान क्षेत्र के चारो तरफ नाली निर्माण कर एवम् 04 जगहों पर वाटर सेटिंग पिट व 04 जगहों पर चेकडेम एवं 01 जगह पर वाटर रिचार्ज टैंक निर्माण किया गया है, जिससे खदान क्षेत्र का एकत्रित पानी परकोलेशन प्रक्रिया से भूमिगत हो जाता है।
8. संस्थान द्वारा आस - पास के ग्रामों में तालाब गहरीकरण, सड़क निर्माण, पुलिया निर्माण, पेयजल की व्यवस्था, सौर ऊर्जा व्यवस्था, स्कूल निर्माण, कम्प्यूटर वितरण कार्य किया जाना बताया, जिसे ग्रामो जाकर ग्रामीणों से पूछताछ कर सत्यापित किया गया । संस्थान द्वारा किये गये कार्यों की छायाप्रति प्रदाय की गई।

इस प्रकार मेरे द्वारा सम्पूर्ण क्षेत्र का भ्रमण एवम् ग्रामीणों से पूछताछ कर उपरोक्त कार्यों की पुष्टि की गई, तदनुसार प्रतिवेदन सूचनार्थ सादर प्रेषित है।

उप वनमंडलाधिकारी
भानुप्रतापपुर

छत्तीसगढ़ शासन
वन विभाग
मंत्रालय, महानदी भवन, नया रायपुर

Annexure - 13

क्रमांक एफ 5-9/2009/10-2,

रायपुर, दिनांक 28/05/2014

प्रति,

अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध)
कार्यालय प्रधान मुख्य वन संरक्षक
छत्तीसगढ़, रायपुर ।

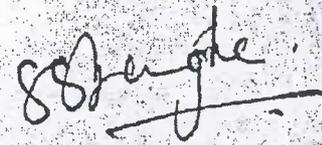
विषय :- Diversion of 76.50 ha. of forest land for iron ore mining in East Bhanupratappur Forest Division in Kanker District of Chhattisgarh in favour of M/s Bajrang Metallics & Power Limited. ।

संदर्भ:- आपका संदर्भित ज्ञापन क्र./भू-प्रबंध/खनिज/331-13/568/दि.19.3.2014

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विषयांकित बजरंग मेटेलिक एंड पावर लि. के प्रस्ताव में भारत सरकार पर्यावरण एवं वन मंत्रालय नई दिल्ली द्वारा प्रदाय किये गये प्रथम चरण स्वीकृति में निहित शर्त क्र. 30 के अनुपालन में "आवेदित क्षेत्र से प्राप्त होने वाले विविध लाभों की गणना" संबंधी प्रस्ताव का राज्य शासन से एतद् द्वारा अनुमोदन किया जाता है ।

2/- कृपया प्रकरण में भारत सरकार पर्यावरण एवं वन मंत्रालय नई दिल्ली द्वारा प्रदाय किये गये प्रथम चरण अनुमति में निहित शर्तों का पालन प्रतिवेदन शीघ्र भारत सरकार पर्यावरण एवं वन मंत्रालय नई दिल्ली को प्रेषित करते हुए राज्य शासन का सूचित करने का कष्ट करें ।



(सुरेन्द्र सिंह बाघे)

अवर सचिव

छत्तीसगढ़ शासन, वन विभाग



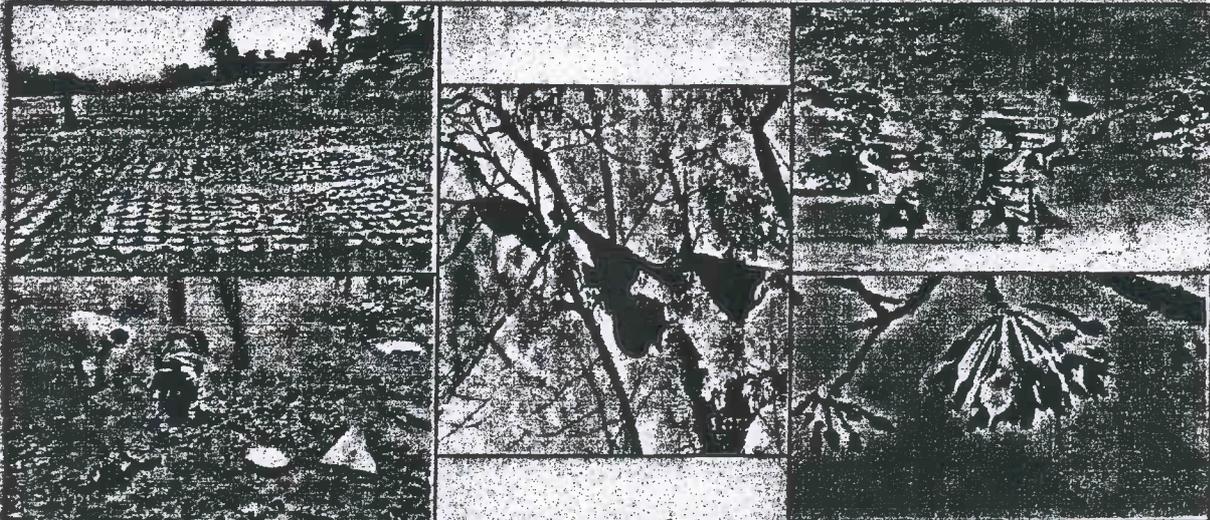
**COMPILATION
FOR**

**COMMUTATION OF COMPENSATION TO BE
PAID TO THE VILLAGERS
IN AND AROUND THE
HAHALADDI IRON ORE MINE
TO BE ALLOTTED**

TO

M/s BAJRANG METALLICS & POWER LIMITED

IN



EAST BHANUPRATAP PUR DIVISION

Prepared By:-

**Ashok Masih
RETD. ADDL P.C.C.E.**

**Society for Social Services
Madhya Bharat Chapter, Bhilai**

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**COMPILATION
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Prepared By:-

Ashok Masih
Ashok Masih
I.F.S.

Retd. Addl. Principal Chief Conservator of Forests

Ashok Masih
RETD. ADDL.P.C.C.F.

Society for Social Services
Madhya Bharat Chapter, Bhilai

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CHAPTER – 1

INTRODUCTION

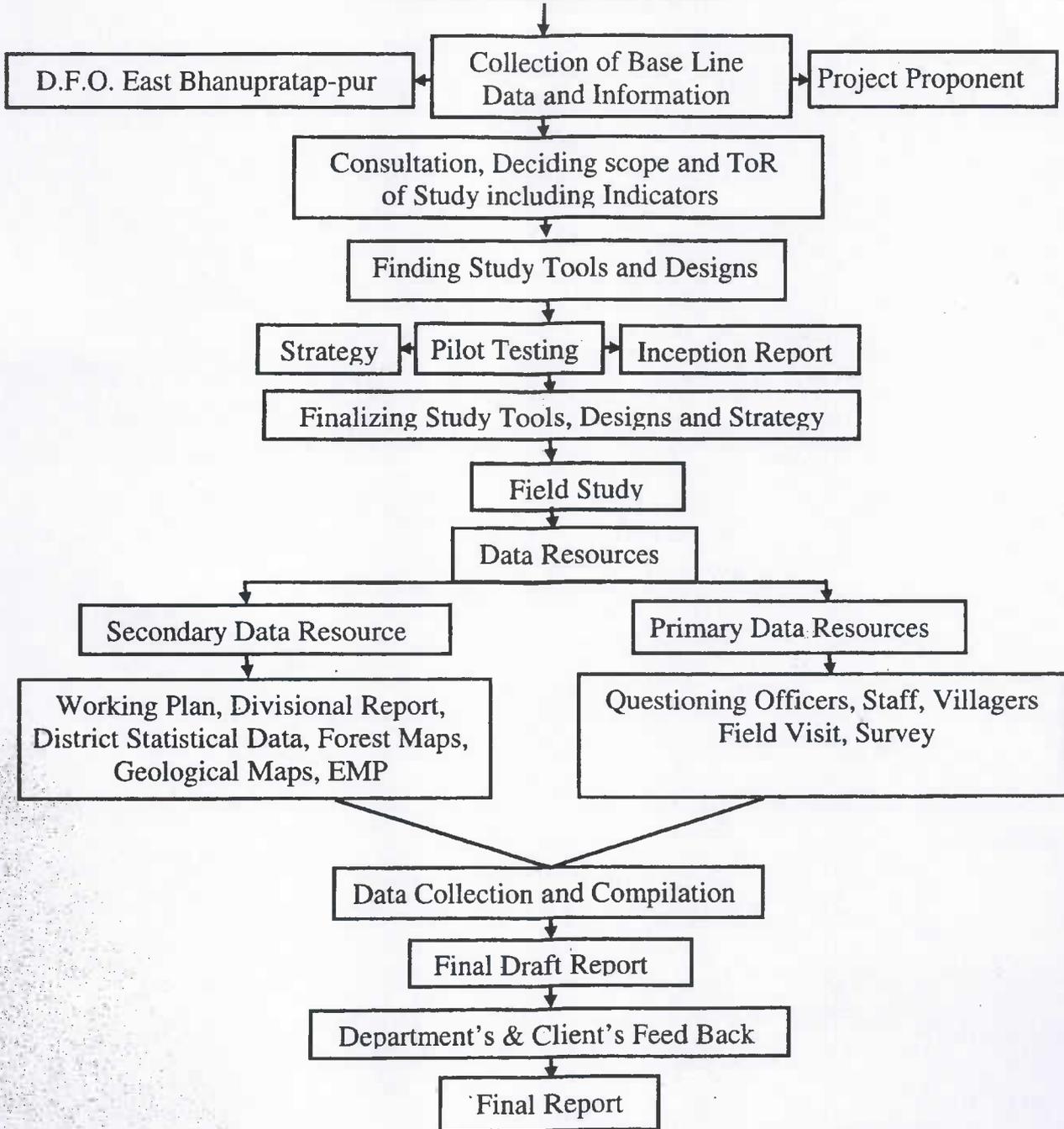
- 1.1 M/s Bajrang Metallics and Power Limited (now known as Shri Bajrang Power and Ispat Ltd.) is a public sector company incorporated in the year 2000. The company is part of the industrial conglomerate known as "Goel Groups". The company has set up an integrated sponge iron plant in Urla near Raipur and manufactures Round TMT Bars up to 32 mm, popularly known as "Goel TMT". Under the backward and forward integration, the company has set up a steel melting shop to manufacture Billets / Blooms of mild steel, high tensile and Alloy steel, Wire rod mill and captive power plant. The present production is 3.60.000 MT/year. At present the company is getting iron ore from Bailadila Mines of NMDC and from Orissa and coal from SECL. Coal block allotted to the company with other J.V. Partners is being developed by M/s Chhattisgarh Captive Coal Mining Ltd. and is targeted to be operative from 2013. To meet the part demand of iron ore indigenously, the company has identified a small virgin Iron Ore deposit located on the Southern hill in Hahaladdi village locally known as 'Michgaon-Lohattar R.F.' in Bhanupratap-pur Tehsil in Kanker District, Chhattisgarh State, and had obtained a P.L. over an area of 75.00 hectares as per Govt. order No. F-3-92/2003/Khanij, Bhopal dated- 16.12.2004 and executed on 19.01.2006.
- 1.2 After completion of the prospecting operation together with its result and conclusions drawn there-from, Company submitted application for mining lease over this area and after completion

other residents of the adjoining habitations and recover its consolidated commuted value or equivalent annuity, from the user agency and distribute it among the project affected families. Local inhabitants raised the issues in public hearing about losses to be incurred in collection of tendu leaves due to proposed mining which was not satisfactory answered by the project proponent”.

1.6 **BASIC APPROACH AND METHODOLOGY**

The primary objective of this exercise is to assess the availability of various minor forest produces available in the area, their household-wise collection and the amount of the minor forest produces that came from the area being diverted for the mine. For these, the study adopted a comprehensive methodology for generating base line information in targeted areas. The study used a combination of tools for generating maximum information using most appropriate scientific tools. The study explored the secondary data sources and amalgamated them with primary data. The methodology adopted has been as under-

**EXECUTION METHODOLOGY
FOREST DEPARTMENT**



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1.7 DATA COLLECTION

First a format was designed after deliberation with the villagers and was tried in field. It was finalized after due discussions. The final format is enclosed as Annexure 'A'. After that field workers were sent to each of the selected village, where they interacted with the villagers and each house-hold was visited and relevant information was recorded. During the survey the Chair-person of the Village Forest Committee and the concerned beat guard were also present. The information given by the villagers was corroborated with the government records where ever possible. A filled format is enclosed as Annexure 'B'.

१००२

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CHAPTER – 2

THE TRACT DEALT WITH

2.1 THE AREA

The mine area covers 75 ha of mixed forests of quality III and density 0.4 to 0.7



General view of the Hillock & Forest

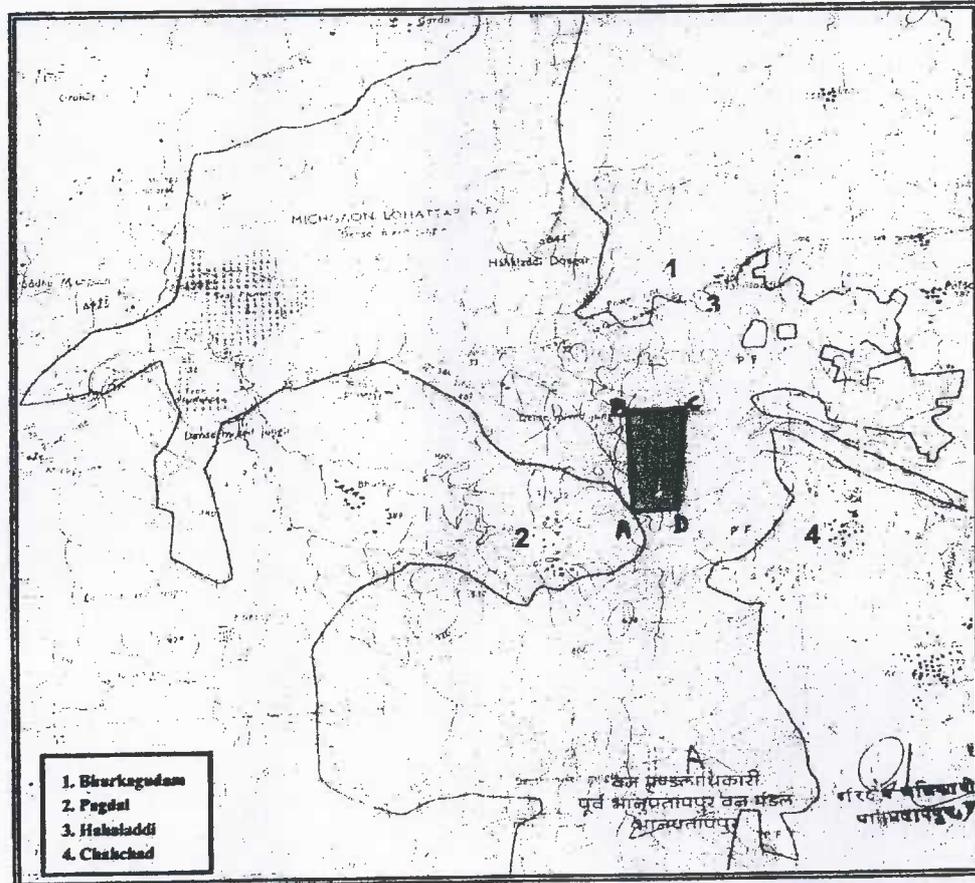


The area in question is the 76.5 ha of forest land which is being diverted for the mine, allied activities and the approach road. In the public hearing conducted for Environmental Clearance, a issue was raised by the villagers that they have been traditionally gathering tendu leaves and other minor produce from all around the forest and diversion of part of that forest will affect their collection; resulting in lesser annual income and they will have to travel more distance to get the usual nistar facilities resulting in extra labour. In view of such objections, the above condition has been laid down by Govt. of India Ministry of Environment and Forest. The area under diversion is situated in compartment number 640, 641 and P-889. The area within 10 km. distance from the mine site contains 25 villages having 1882 house-holds as per 2001 census. The total population is 11431 of which 2.90% are SC and 67.22% are ST. The literacy rate is 50.12%. Main occupation is agricultural farming in which 62.86% workers are engaged. Out of remaining 19.96% are agricultural labour, 16.60% are non-agricultural labour and 0.58% are in business. The land use details are as under-

S. No.	Land use	Percentage %
1.	Forest	71.0
2.	Irrigated Land	0.1
3.	Un irrigated Land	16.5
4.	Cultivable waste Land	6.9
5.	Area not available for agriculture	5.5
Total		100.0%

2.2 AFFECTED VILLAGES

MAP



As the 71% area is under forests, the villagers normally do not wander more than 3 Km's from their village to collect minor forest produces or fuel. There are 4 villages within 3 Km distance from the mine site as under-

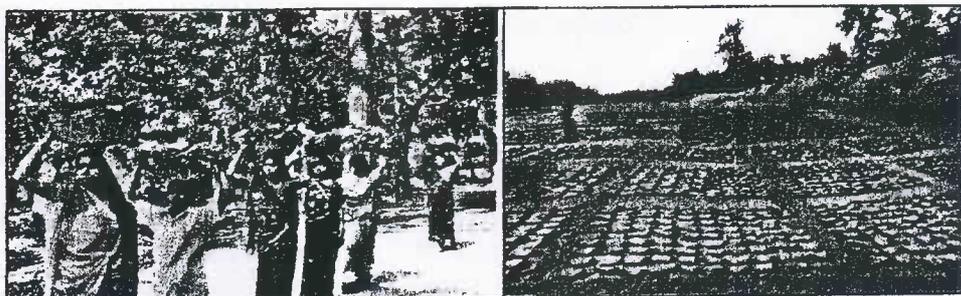
S. No.	Village	Distance (Km.)	No. of House holds
1.	Pagdal	1.6	24
2.	Hahaladdi	2.2	33
3.	Bhurkagudam	2.4	17
4.	Chahchad	2.7	64

In these villages out of 138 families, 125 are ST and 13 are OBC as under-

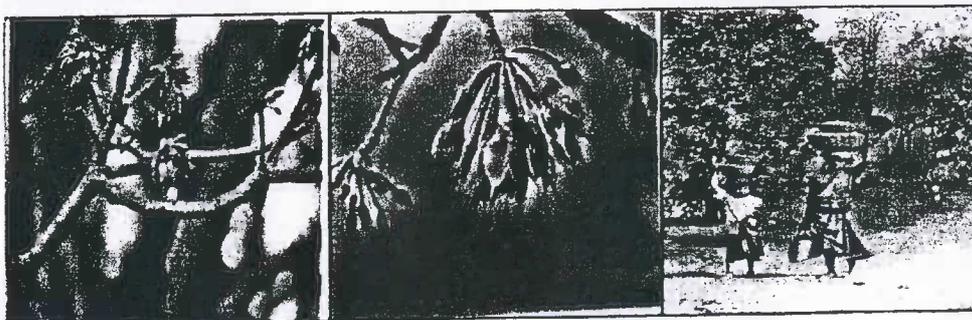
S. No.	Village	Family		
		ST	OBC	Total
1.	Bhurkagudam	16	1	17
2.	Pagdai	24	-	24
3.	Hahaladdi	21	12	33
4.	Chahchad	64	-	64
Total		125	13	138

2.3 PRODUCE COLLECTED

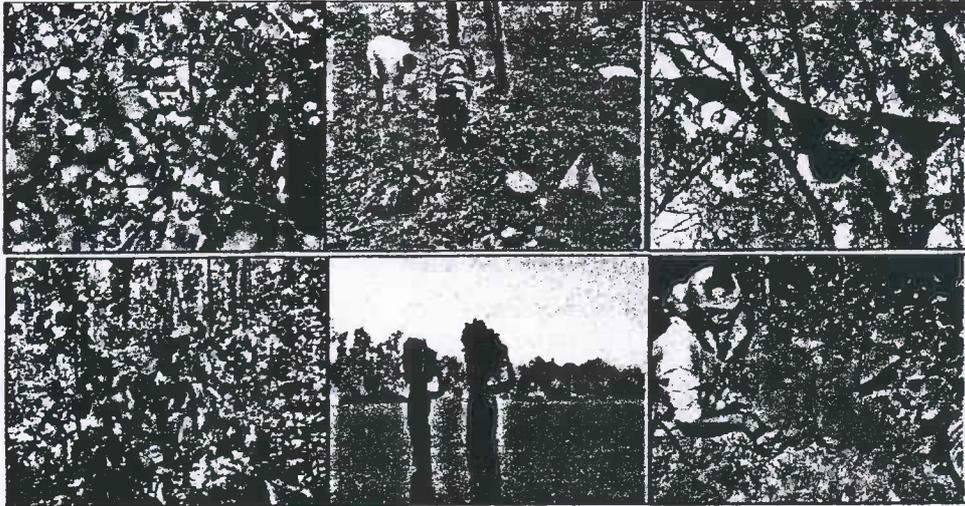
The minor forest produce collected by all the families is tendu leaves. This is collected raw and sold to MFP. Federation in bundle of 50 leaves each. Each plucker has its own collection card wherein quantity collected by him and the payment made there-for is recorded.



Next common commodity is Mahua flower which also is collected by almost all the villagers. Most of the villagers are brewing liquor for their own consumption but the villagers avoided admitting it. They spoke of the quantity mostly sold to the local middle-man.



Another commodity collected by a number of families is "Char Guthali" which is also sold to the local trader. Other produces such as Mahua seed, Mahul leaves, Aonla, Imli, Mango seed, Medicinal herbs, honey etc. are collected on individual basis and are sold for cash or in barter to the local trader.



2.4 SURVEY METHODOLOGY

- (a) For survey the field worker contacted the head of each house-hold at his place where other family members were also present. The field workers were accompanied by the Chair-Person of the village's Joint Forest Management Committee and the concerned beat guard. After formal introduction, they explained about the purpose of their visit. The information given by the head of the household and as ratified by the family members was recorded. The main problem was about the percentage of the total collection which came from the area being diverted for mining. This figure before recording, was checked, rechecked and agreed by the Chair-Person of the JFMC and the beat guard. There are given in Annexure "C"

- (b) As for grazing villagers informed that for 4 months of rainy season when the crop is in the fields, they themselves graze their cattle and in remaining 8 months they just leave them to graze in the fields and in forests. By diversion of this forest land they will not be required of any extra labour.
- (c) As far as fuel is concerned they pointed out that due to diversion of the land, they will have to cover more distance for fuel collection and ultimately it will result in more man days. Some families bring fuel by head load or kanwar-load and they go to forests 3 to 4 times in a week. People with bullock-cart or tractor bring fuel once before rains and second time before the winters. They also told about the extra distance to be covered by them. On basis of the information given by them, extra man-days or Cart/Tractor hours were assessed and recorded as extra man days after necessary conversion.

2.5 ASSESSMENT

The actual collection by a family can vary from year to year or season to season depending on various factors such as going out for work, marriage, sickness etc. Hence attempt was made to assess the opportunity cost. The wages from collection or sale was totalled for the whole village and average was worked out. On basis of such figures the total valuation of wages earned per year from collection and sale of minor forest produces and the extra labour required for fuel gathering was assessed which comes out to be as under-

Valuation of MFP collected per year

Village	No. of families	Income from (Rs.)		Percentage collected from mine area
		Tendu Leaves	Other MFP	
Chahchad	64	2812	4496	60 to 70
Hahaladdi	33	1804	1852	90 to 95
Padgal	24	3524	1024	80 to 85
Bhurkagudam	17	3470	3243	60 to 70
Total	138	11,610	10,615	-

The average number of extra man-days for fuel collection were indicated as under-

Village	Extra man-days for fuel collection
Chahchad	3
Hahaladdi	3.4
Padgal	3
Bhurkagudam	3

Present wage earned is Rs. 150.00 per day.

2.6 COMPENSATION PAYABLE

On basis of the above figure, the Compensation Payable to each of the family works out to be as under-

Compensation for above loss

Village	No. of families	Compensation/person (Rs.)				Total amount for the village
		Tendu Leaves	Other MFP	Extra Labour	Total	
Chahchad	64	2000.00	3000.00	500.00	5500.00	352000.00
Hahaladdi	33	1500.00	1800.00	700.00	4000.00	132000.00
Padgal	24	3000.00	1000.00	500.00	4500.00	108000.00
Bhurkagudam	17	2500.00	2500.00	500.00	5500.00	93500.00
Total	138					6,85,500.00

In other words, if this area was not diverted for mining, the 138 families of these 4 villages would have continued to earn Rs. 685500.00 per year at the present rate, for all the times to come. As per the "Faustman formula for Capitalization of Forest Revenue", the net present value of these supposed earning works out to be as under-

$$C = \frac{R}{1.0P^{n+1}}$$

Where C = Capitalized or Net Present Value.

R = Present Revenue and Revenue earned after rotation
(rotation here is one year)

P = Rate of interest (in forestry it is 4%)

N = Number of years in rotation which is here one year

Hence the net present value of revenue from future yields

$$= R + R / 1.04^{1+1}$$

$$= 6,85,500 + 685500/1.04^2$$

$$= 685500 + 685500 \times 0.95032$$

$$= 13,36,944.36 \text{ or say Rs. } 13,37,000.00$$

Thus after rounding-up, the final amount payable to the villagers will be as under-

Village	No. of families	Amount payable to each family (Rs.)	Total amount for the village (Rs.)
Chahchad	64	10,730.00	6,86,720.00
Hahaladdi	33	7,810.00	2,57,730.00
Padgal	24	8,780.00	2,10,720.00
Bhurkagudam	17	10,730.00	1,82,410.00
Total	138		13,37,580.00

This amount can be either deposited in the accounts of the concerned JFMC who will pay it to individual family or can be directly paid by the Forest Department to the concerned family.

ॐ



Ashok Masih
I.F.S.
M.A. Addl. Principal Chief Conservator of Forests

6.) उक्त मात्रा में से कितने प्रतिशत :
मात्रा खदान हेतु दिए जा रहे क्षेत्र से आती है
व उसका अनुमानित मूल्य।

7.) (क) मवेशियों की संख्या जो खदान हेतु प्रस्तावित क्षेत्र में चरने जाते हैं।

बैल	गाय	बछड़े	भैस	पाड़ा	बकरी	अन्य

(ख) उक्त मवेशियों की चराई हेतु देखभाल में एक माह में लगने वाला श्रमिक दिवस -
(यदि कई व्यक्तियों के मवेशी एक साथ जाते हैं, तो अनुपातिक मात्रा ले) :

(ग) अन्य वन क्षेत्र में चराई हेतु लाने पर लगने वाले मानव दिवस :

(घ) अतिरिक्त मानव दिवस :

8.) (क) खदान हेतु दिए जा रहे क्षेत्र से प्रतिमाह लाई जा रही जलाऊ लकड़ी।

सिर बोझा	कांवर बोझा

(ख) उक्त जलाऊ लाने में प्रतिमाह लगने वाले श्रमिक दिवस :

(ग) अन्य वन क्षेत्र से जलाऊ लाने में लगने वाले मानव दिवस :

(घ) अतिरिक्त मानव दिवस :

9.) खदान हेतु वन क्षेत्र दिए जाने से हो रही हानि व अतिरिक्त व्यय-

(क) लघुवनोपज रु. =

(ख) चराई मानव दिवस रु. =

(ग) जलाऊ लकड़ी मानव दिवस रु. =

समिति सचिव या

वन रक्षक का नाम व हस्ताक्षर

भाग

हस्ताक्षर

अध्यक्ष वन समिति के हस्ताक्षर

परिवार मुखिया के हस्ताक्षर

सर्वेक्षक के हस्ताक्षर

ANNEXURE - B

VILLAGE- BHURKAGUDUM

सर्वेक्षण प्रपत्र

ग्राम : भुरकागुदुम ग्राम पंचायत : दुर्गकोंदल
तहसील : दुर्गकोंदल जिला : कांकेर
दिनांक : 21/06/2013 सर्वेक्षक का नाम : अरविन्द कुमार मंडावी

- 1.) परिवार मुखिया का नाम : उदेसिंग नुरेती
- 2.) अनु.जन.जाति /अनु.जाति / : अ.ज.जा. (गोड़)
अन्य पिछड़ा वर्ग /सामान्य
- 3.) मुखिया सहित परिवार के सदस्यों की संख्या :

वयस्क सदस्य		बच्चे	कुल संख्या
पुरुष	महिला		
02	01	02	05

- 4.) परिवार के सदस्यों की संख्या जो लघुवनोपज संग्रहण हेतु जाते हैं । 03
- 5.) संग्रहित लघुवनोपज की औसत वार्षिक मात्रा :-

वनोपज	मात्रा (कि.ग्रा.)	स्वयं के उपयोग में ली मात्रा (कि.ग्रा.)	विक्रित मात्रा (कि.ग्रा.)	किरी ब्रेचा	प्राप्त दर रु./कि.ग्रा.	संग्रहित वनोपज का कुल मूल्य रु. में
1	2	3	4	5	6	7
तेन्दू पत्ता	3,000	-	3,000	समिति	1.50	4,500.00
गहुआ फूल	20	-	20	व्यापारी	20	400.00
गहुआ बीज	-	-	-	-	-	000.00
हरा	-	-	-	-	-	000.00
गाहुल पत्ता	-	-	-	-	-	000.00
आम	-	-	-	-	-	000.00
हमली	-	-	-	-	-	000.00
आधार	-	-	-	-	-	000.00
अन्य (नाम दे)	-	-	-	-	-	000.00
भार	12	-	12	व्यापारी	160	1,920.00
					योग	6,820.00

कमरा:.....

6.) उक्त मात्रा में से कितने प्रतिशत : 50%
मात्रा खदान हेतु दिए जा रहे क्षेत्र से आती है
व उसका अनुमानित मूल्य।

7.) (क) मवेशियों की संख्या जो खदान हेतु प्रस्तावित क्षेत्र में चरने जाते हैं।

बैल	गाय	बछड़े	भैंस	गाड़ा	बकरी	अन्य
04	-	-	-	-	-	05

(ख) उक्त मवेशियों की चराई हेतु देखभाल में एक माह में लगने वाला श्रमिक दिवस -
(यदि कई व्यक्तियों के मवेशी एक साथ जाते हैं, तो अनुपातिक मात्रा ले) : 04 माह
(स्वयं के द्वारा चराई).....

(ग) अन्य वन क्षेत्र में चराई हेतु लाने पर लगने वाले मानव दिवस : 04 माह

(घ) अतिरिक्त मानव दिवस : 04 माह

8.) (क) खदान हेतु दिए जा रहे क्षेत्र से प्रतिमाह लाई जा रही जलाऊ लकड़ी।

सिर बोझा	:	02	कांवर बोझा	:	-
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(ख) उक्त जलाऊ लाने में प्रतिमाह लगने वाले श्रमिक दिवस : 02

(ग) अन्य वन क्षेत्र से जलाऊ लाने में लगने वाले मानव दिवस : 10

(घ) अतिरिक्त मानव दिवस : 08

9.) खदान हेतु वन क्षेत्र दिए जाने से हो रही हानि व अतिरिक्त व्यय-

(क) लघुवनोपज रु. = 3,410

(ख) चराई मानव दिवस रु. = Nil

(ग) जलाऊ लकड़ी मानव दिवस रु. = 1,120

समिति सचिव या

वन रक्षक का नाम व हस्ताक्षर

हस्ताक्षर: कृष्णा राम सोनवानी

अध्यक्ष वन समिति के हस्ताक्षर

परिवार मुखिया के हस्ताक्षर

उदेसिंग नुरेती

सर्वेक्षक के हस्ताक्षर

अरविंद कुमार मंडावी

VILLAGE- PADGAL

सर्वेक्षण प्रपत्र

ग्राम : पडगाल ग्राम पंचायत : साधुभिचगॉव
 तहसील : दुर्गकोंदल जिला : कांकेर
 दिनांक : 20/06/2013 सर्वेक्षक का नाम : अरविन्द कुमार मंडावी

- 1.) परिवार मुखिया का नाम : डोलु राम नुरेती
 2.) अनु.जन.जाति /अनु.जाति / : अ.ज.जा. (गोड़)
 अन्य पिछड़ा वर्ग /सामान्य
 3.) मुखिया सहित परिवार के सदस्यों की संख्या :

वयस्क सदस्य		बच्चे	कुल संख्या
पुरुष	महिला		
01	02	03	06

- 4.) परिवार के सदस्यों की संख्या जो लघुवनोपज संग्रहण हेतु जाते हैं। 02
 5.) संग्रहित लघुवनोपज की औसत वार्षिक मात्रा :-

वनोपज	मात्रा (कि.ग्रा.)	स्वयं के उपयोग से ली मात्रा (कि.ग्रा.)	विक्रित मात्रा (कि.ग्रा.)	किस बच्चा	प्राप्त दर रु./कि.ग्रा.	संग्रहित वनोपज का कुल मूल्य रु. में
1	2	3	4	5	6	7
तेन्दू पत्ता	1,890	—	1,890	समिति	1.50	2,835.00
महुआ फूल	15	—	15	सेठ	20	300.00
महुआ बीज	—	—	—	—	—	—
हरा	—	—	—	—	—	—
माहुल पत्ता	—	—	—	—	—	—
आम	10	—	10	सेठ	80	800.00
इमली	05	—	05	सेठ	30	150.00
आमर	—	—	—	—	—	—
अन्य (नाम दे)	—	—	—	—	—	—
शार	03	—	03	सेठ	150	450.00
					योग	4,535.00

कमरा:.....

6) उक्त मात्रा में से कितने प्रतिशत : 75%
मात्रा खदान हेतु दिए जा रहे क्षेत्र से आती है
व उसका अनुमानित मूल्य।

7) (क) मवेशियों की संख्या जो खदान हेतु प्रस्तावित क्षेत्र में चरने जाते हैं।

बैल	गाय	बछड़े	भैस	पाड़ा	बकरी	अन्य
02	01	01	—	—	01	—

(ख) उक्त मवेशियों की चराई हेतु देखभाल में एक माह में लगने वाला श्रमिक दिवस -
(यदि कई व्यक्तियों के मवेशी एक साथ जाते हैं, तो अनुपातिक मात्रा ले) :
(स्वयं के द्वारा चराई).....

(ग) अन्य वन क्षेत्र में चराई हेतु लाने पर लगने वाले मानव दिवस : Nil

(घ) अतिरिक्त मानव दिवस : Nil

8.) (क) खदान हेतु दिए जा रहे क्षेत्र से प्रतिमाह लाई जा रही जलाऊ लकड़ी।

सिर बोझा	:	15	कांवर बोझा	:	—
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(ख) उक्त जलाऊ लाने में प्रतिमाह लगने वाले श्रमिक दिवस : 06

(ग) अन्य वन क्षेत्र से जलाऊ लाने में लगने वाले मानव दिवस : 08

(घ) अतिरिक्त मानव दिवस : 02

9.) खदान हेतु वन क्षेत्र दिए जाने से हो रही हानि व अतिरिक्त व्यय--

(क) लघुवनोपज रु. = 3,401

(ख) चराई मानव दिवस रु. = Nil

(ग) जलाऊ लकड़ी मानव दिवस रु. = 280

समिति सचिव या

वन रक्षक का नाम व हस्ताक्षर

हस्ताक्षर : बिहारी लाल पोया

अध्याक्षक वन समिति के हस्ताक्षर

गहतराम

परिवार मुखिया के हस्ताक्षर

ढोलु राम नुरेती

सर्वेक्षक के हस्ताक्षर

अरविन्द कुमार मंडावी

VILLAGE- HAHALADDI

सर्वेक्षण प्रपत्र

ग्राम : हाहालददी ग्राम पंचायत : दुर्गकोंदल
 तहसील : दुर्गकोंदल जिला : कांकेर
 दिनांक : 21/06/2013 सर्वेक्षक का नाम : अनामिका शर्मा

- 1.) परिवार मुखिया का नाम : सुरेश सिन्हा
- 2.) अनु.जन.जाति /अनु.जाति / अन्य पिछड़ा वर्ग /सामान्य : ओ.बी.सी.
- 3.) मुखिया सहित परिवार के सदस्यों की संख्या :

वयस्क सदस्य		बच्चे	कुल संख्या
पुरुष	महिला		
01	01	03	05

- 4.) परिवार के सदस्यों की संख्या जो लघुवनोपज संग्रहण हेतु जाते हैं । 03
- 5.) संग्रहित लघुवनोपज की औसत वार्षिक मात्रा :-

वनोपज	मात्रा (कि.ग्रा.)	स्वयं के उपयोग में ली मात्रा (कि.ग्रा.)	विक्रित मात्रा (कि.ग्रा.)	किरी बेसा	प्राप्त दर रु/कि.ग्रा.	संग्रहित वनोपज का कुल मूल्य रु. में
1	2	3	4	5	6	7
तेन्दू पत्ता	2,000	-	2,000	समिति	1.20	2,400.00
महुआ फूल	15	-	15	व्यापारी	30	450.00
महुआ बीज	10	10	-	-	10	100.00
हरा	100	-	100	समिति	10	1000.00
भाहुल पत्ता	-	-	-	-	-	00.00
आम	-	-	-	-	-	00.00
हमली	-	-	-	-	-	00.00
आचार	02	-	02	व्यापारी	120	240.00
अन्य (नाम दें)	-	-	-	-	-	00.00
योग						4,190.00

कमश:.....

6.) उक्त मात्रा में से कितने प्रतिशत : 90%
मात्रा खदान हेतु दिए जा रहे क्षेत्र से आती है
व उसका अनुमानित मूल्य।

7.) (क) मवेशियों की संख्या जो खदान हेतु प्रस्तावित क्षेत्र में चरने जाते हैं।

बैल	गाय	बछड़े	भैस	पाड़ा	बकरी	अन्य
02	--	--	--	--	--	20

(ख) उक्त मवेशियों की चराई हेतु देखभाल में एक माह में लगने वाला श्रमिक दिवस -
(यदि कई व्यक्तियों के मवेशी एक साथ जाते हैं, तो अनुपातिक मात्रा ले) : 150
(प्रत्येक माह).....

(ग) अन्य वन क्षेत्र में चराई हेतु लाने पर लगने वाले मानव दिवस : Nil

(घ) अतिरिक्त मानव दिवस : Nil

8.) (क) खदान हेतु दिए जा रहे क्षेत्र से प्रतिमाह लाई जा रही जलाऊ लकड़ी।

सिर बोझा	:	10	कांवर बोझा	:	--
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(ख) उक्त जलाऊ लाने में प्रतिमाह लगने वाले श्रमिक दिवस : 10

(ग) अन्य वन क्षेत्र से जलाऊ लाने में लगने वाले मानव दिवस : 15

(घ) अतिरिक्त मानव दिवस : 05

9.) खदान हेतु वन क्षेत्र दिए जाने से हो रही हानि व अतिरिक्त व्यय-

(क) लघुवनोपज रु. = 3,735

(ख) चराई मानव दिवस रु. = Nil

(ग) जलाऊ लकड़ी मानव दिवस रु. = 700

समिति सचिव या

वन रक्षक का नाम व हस्ताक्षर

हस्ताक्षर : सावित्री मंडावी

अध्यक्ष वन समिति के हस्ताक्षर

परिवार मुखिया के हस्ताक्षर

सुरेश सिन्हा

सर्वेक्षक के हस्ताक्षर

अनामिका शर्मा

VILLAGE- CHAHCHAD

सर्वेक्षण प्रपत्र

ग्राम : चाहचाड ग्राम पंचायत : मेडो
 तहसील : दुर्गकोंदल जिला : कांकेर
 दिनांक : 22/06/2013 सर्वेक्षक का नाम : अरविन्द कुमार मंडावी

- 1.) परिवार मुखिया का नाम : सगनु राम नुरेती
- 2.) अनु.जन.जाति /अनु.जाति / : अ.ज.जा. (गोड)
 अन्य पिछड़ा वर्ग /सामान्य
- 3.) मुखिया सहित परिवार के सदस्यों की संख्या :

वयस्क सदस्य		बच्चे	कुल संख्या
पुरुष	महिला		
02	02	06	10

- 4.) परिवार के सदस्यों की संख्या जो लघुवनोपज संग्रहण हेतु जाते है । 04
- 5.) संग्रहित लघुवनोपज की औसत वार्षिक मात्रा :-

वनोपज	मात्रा (कि.ग्रा.)	स्वयं के उपयोग में ली मात्रा (कि.ग्रा.)	विक्रित मात्रा (कि.ग्रा.)	किसे बेचा	प्राप्त दर रु/कि.ग्रा.	संग्रहित वनोपज का कुल मूल्य रु. में
1	2	3	4	5	6	7
तेन्दू पत्ता	3,000	—	3,000	समिति	1.20	3,600.00
महुआ फूल	200	—	200	व्यापारी	20	4,000.00
महुआ बीज	02	02	—	—	20	40.00
हरा	—	—	—	—	—	00.00
माहुल पत्ता	—	—	—	—	—	00.00
आम	—	—	—	—	—	00.00
इमली	—	—	—	—	—	00.00
आधार	10	—	10	व्यापारी	150	1,500.00
अन्य (नाम दे)	—	—	—	—	—	00.00
योग						9,140.00

कमरा:

6.) उक्त मात्रा में से कितने प्रतिशत : 90%
मात्रा खदान हेतु दिए जा रहे क्षेत्र से आती है
व उसका अनुमानित मूल्य।

7.) (क) मवेशियों की संख्या जो खदान हेतु प्रस्तावित क्षेत्र में चरने जाते हैं।

बैल	गाय	बछड़े	भैस	पाड़ा	बकरी	अन्य
04	01	01	—	—	10	—

(ख) उक्त मवेशियों की चराई हेतु देखभाल में एक माह में लगने वाला श्रमिक दिवस —
(यदि कई व्यक्तियों के मवेशी एक साथ जाते हैं, तो अनुपातिक मात्रा ले) : 06 माह
(स्वयं के द्वारा चराई).....

(ग) अन्य वन क्षेत्र में चराई हेतु लाने पर लगने वाले मानव दिवस : Nil

(घ) अतिरिक्त मानव दिवस : Nil

8.) (क) खदान हेतु दिए जा रहे क्षेत्र से प्रतिमाह लाई जा रही जलाऊ लकड़ी।

सिर बोझा	:	05	कांवर बोझा	:	—
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(ख) उक्त जलाऊ लाने में प्रतिमाह लगने वाले श्रमिक दिवस : 05

(ग) अन्य वन क्षेत्र से जलाऊ लाने में लगने वाले मानव दिवस : 08

(घ) अतिरिक्त मानव दिवस : 03

9.) खदान हेतु वन क्षेत्र दिए जाने से हो रही हानि व अतिरिक्त व्यय—

(क) लघुवनोपज रु. = 8,226

(ख) चराई मानव दिवस रु. = Nil

(ग) जलाऊ लकड़ी मानव दिवस रु. = 230

समिति सचिव या

वन रक्षक का नाम व हस्ताक्षर

हस्ताक्षर : कृष्णा राम सोनवानी

आयुक्त वन समिति के हस्ताक्षर

राजजी

परिवार मुखिया के हस्ताक्षर

राजेश

सर्वेक्षक के हस्ताक्षर

अरविन्द कुमार मंडावी



ANNEXURE - C

**VILLAGE-WISE VALUE OF MINOR FOREST PRODUCE
COLLECTED IN THE AFFECTED VILLAGES**

VILLAGE - BHURKAGUDUM

S. No.	Name of the householder	Caste	Value of the Produce Collected (Rs.)		
			Tendu Leaves	Other MFP	Total
1	2	3	4	5	6
1	Bihari Ram Mandawi	ST	840	40	880
2	Jage Singh	ST	600	625	825
3	Man Singh	ST	2400	150	2550
4	Lal Sai	ST	12000	2500	14500
5	Sanni Ram	ST	2400	1110	3510
6	Ranu Ram	ST	6000	1000	7000
7	Jainu Ram Vishwakarma	OBC	2400	775	3175
8	Vade Singh	ST	4500	2320	6820
9	Ramesh	ST	2400	9400	11800
10	Samaru Ram	ST	5250	3400	8650
11	Danu Ram	ST	3150	105	3253
12	Jainu Ram	ST	3300	00	3300
13	Uday Singh	ST	00	00	00
14	Shyam Lal Nureti	ST	2796	16880	19676
15	Manu Ram	-	00	00	00
16	Ramcharan Tulati	OBC	2400	450	2850
17	Bisran Mandawi	ST	3600	16400	20000
Total			54,036	55,155	1,08,789

VILLAGE – PADGAL

S. No.	Name of the householder	Caste	Value of the Produce Collected (Rs.)		
			Tendu Leaves	Other MFP	Total
1	2	3	4	5	6
1	Lakshu Ram	ST	2250	00	2250
2	Gadi Ram	ST	4500	630	5130
3	Rainu Ram Hurra	ST	00	00	00
4	Ghasia Ram	ST	4500	1731	6231
5	Kusami Bai	ST	750	00	750
6	Raju Ram Usendi	ST	3000	2300	5300
7	Rai Singh Hurra	ST	4500	1000	5500
8	Mangali	ST	2025	340	2365
9	Chait Ram	ST	5250	900	6150
10	Bachchu Ram	ST	300	00	300
11	Thagu Ram Dugga	ST	13500	6350	19850
12	Soma Ram	ST	3000	200	3200
13	Bod Ram	ST	3000	96	3096
14	Raju Ram Markam	ST	2000	00	2000
15	Jai Singh Pudo	ST	3000	400	3400
16	Sukaru Ram Usendi	ST	5340	2080	7420
17	Dhoh Ram	ST	2835	1735	4535
18	Sona Ram	ST	3795	500	4295
19	Ram Lal Dugga	ST	2625	880	3505
20	Rai Singh Usendi	ST	2250	150	2400
21	Rajau Ram Markam	ST	4500	250	4750
22	Suresh Kumar Dugga	ST	3465	2240	5705
23	Chait Ram	ST	5250	810	6060
24	Janotin Bai	ST	4950	2000	6950
Total			86,585	24,592	1,11,142

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VILLAGE – HAHALADDI

S. No.	Name of the householder	Caste	Value of the Produce Collected (Rs.)		
			Tendu Leaves	Other MFP	Total
1	2	3	4	5	6
1	Ramjee Darro	ST	2460	3300	5760
2	Ram Lal Jawde	ST	2400	6400	8800
3	Rauni Bai	ST	1440	1925	3365
4	Raju Nureti	ST	1560	6600	8160
5	Ramnath	ST	840	1440	2280
6	Chova Lal	ST	1680	375	2055
7	Tilak Ram	OBC	3060	3600	3660
8	Tanu Ram	OBC	1980	150	2030
9	Nehru Ram	ST	600	3120	3720
10	Heera Ram	OBC	1200	15430	16630
11	Ram Kumar Netam	ST	4200	18500	22700
12	Uttam Sinha	OBC	960	800	1760
13	Man Singh Uike	ST	1200	2950	4150
14	Agni Bai Potai	ST	1800	1950	3750
15	Rajendra Kumar Sinha	OBC	1200	300	1500
16	Harishchandra Sinha	OBC	1800	3600	5400
17	Jay Lal	OBC	3000	2000	5000
18	Ghanshyam Sinha	OBC	2400	10700	13100
19	Som Lal	ST	3240	1900	5140
20	Jait Ram	ST	2400	10680	13080
21	Ram Singh	ST	720	2100	2820
22	Siya Ram	ST	2400	11740	14140
23	Dangu Ram	ST	2400	2150	4550
24	Ram Lal Nureti	ST	840	1960	2800
25	Dev Singh	ST	2400	4200	6600
26	Gauri Bai	ST	720	950	1670
27	Chaitu Ram Sinha	OBC	960	1725	2685
28	Patte Singh	ST	1560	1080	2640
29	Ram Sahay	ST	960	2430	3390
30	Shambhu Ram	ST	2400	8500	10900
31	Suresh Sinha	OBC	2400	1750	4150
32	Mohan Lal Sinha	OBC	2400	6500	8900
33	Sukhbati Bai Sinha	OBC	1440	2650	4090
Total			61,024	1,43,460	2,01,381

VILLAGE – CHAHCHAD

S. No.	Name of the householder	Caste	Value of the Produce Collected (Rs.)		
			Tendu Leaves	Other MFP	Total
1	2	3	4	5	6
1	Kali Ram Dugga	ST	3600	3200	6800
2	Deval Singh Dureli	ST	6000	10150	16150
3	Ratan Singh Salame	ST	4800	12130	16930
4	Ramcharan Dugga	ST	2400	800	3200
5	Sagnu Ram Nureti	ST	3600	5590	9140
6	Ram Sai Dugga	ST	3000	10200	13200
7	Chhabi Lal Dugga	ST	2400	8400	10800
8	Rakesh Dugga	ST	3240	8250	11490
9	Dhanelia Dugga	ST	1200	7160	8360
10	Manik Lal Salame	ST	1260	1700	2960
11	Bisahu Ram Dugga	ST	3600	4050	7650
12	Ram Prasad	ST	2400	5700	8100
13	Manglu Ram Darro	ST	2400	4000	6400
14	Thakur Ram Dugga	ST	3600	1610	5210
15	Anko Bai	ST	2400	3000	5400
16	Chain Singh	ST	1080	2450	3530
17	Rajman Konra	ST	600	6500	7100
18	Rajmi Bai Salame	ST	1800	6630	8430
19	Sukalu Ram	ST	2400	7800	10200
20	Chaiti Bai	ST	1800	5600	7400
21	Bhurasu Markam	ST	2400	13250	15650
22	Gada Ram	ST	1920	1100	3020
23	Laxman Singh Salame	ST	4200	5750	9950
24	Mehar Singh	ST	4056	3450	7506
25	Bansi Lal Dugga	ST	3276	900	3376
26	Sundaru Ram Dugga	ST	1200	1200	2400
27	Dhanali Ram	ST	2880	6850	9730

59	Bodhi Ram	ST	3600	3860	7460
60	Beethe Ram	ST	9600	12050	21650
61	Lachchu Ram	ST	3600	3210	6810
62	Manbahab	ST	2400	1725	4125
63	Budh Ram	ST	6000	1420	7420
64	Ramjee	ST	6000	32000	38000
Total			1,79,056	3,33,570	5,11,773

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BANK OF BARODA

MID Corporate Branch,
RAIPUR-492001

Dated: 02.04.2014

To Whom It May Concern

We have to Certify that RTGS Transfer in favour of "DFO, East Bhanupratappur, (PD Account)" Account No. 32401299542 with State Bank of India, Branch Bhanupratappur, Dist. Keonjhar, IFSC Code- SBIN00028331 A/c Shri Bajrang Power & Ispat Limited, Dated ~~02.04.14~~ Amounting Rs.13,37,580.00 (Rupees Thirteen Lacs Thirty Seven Thousand Five Hundred Eighty Only) has been issued by Bank of Baroda and debiting A/c No.3074050000000 of Shri Bajrang Power & Ispat Limited.

This Certificate is issued at the request of the Purchaser.

UTR No. BARBH14092771716

Date 02/04/14

Sr. Manager,

Bank of Baroda,
MID Corporate Branch,
Pandi, Raipur (C.G.)



(17)

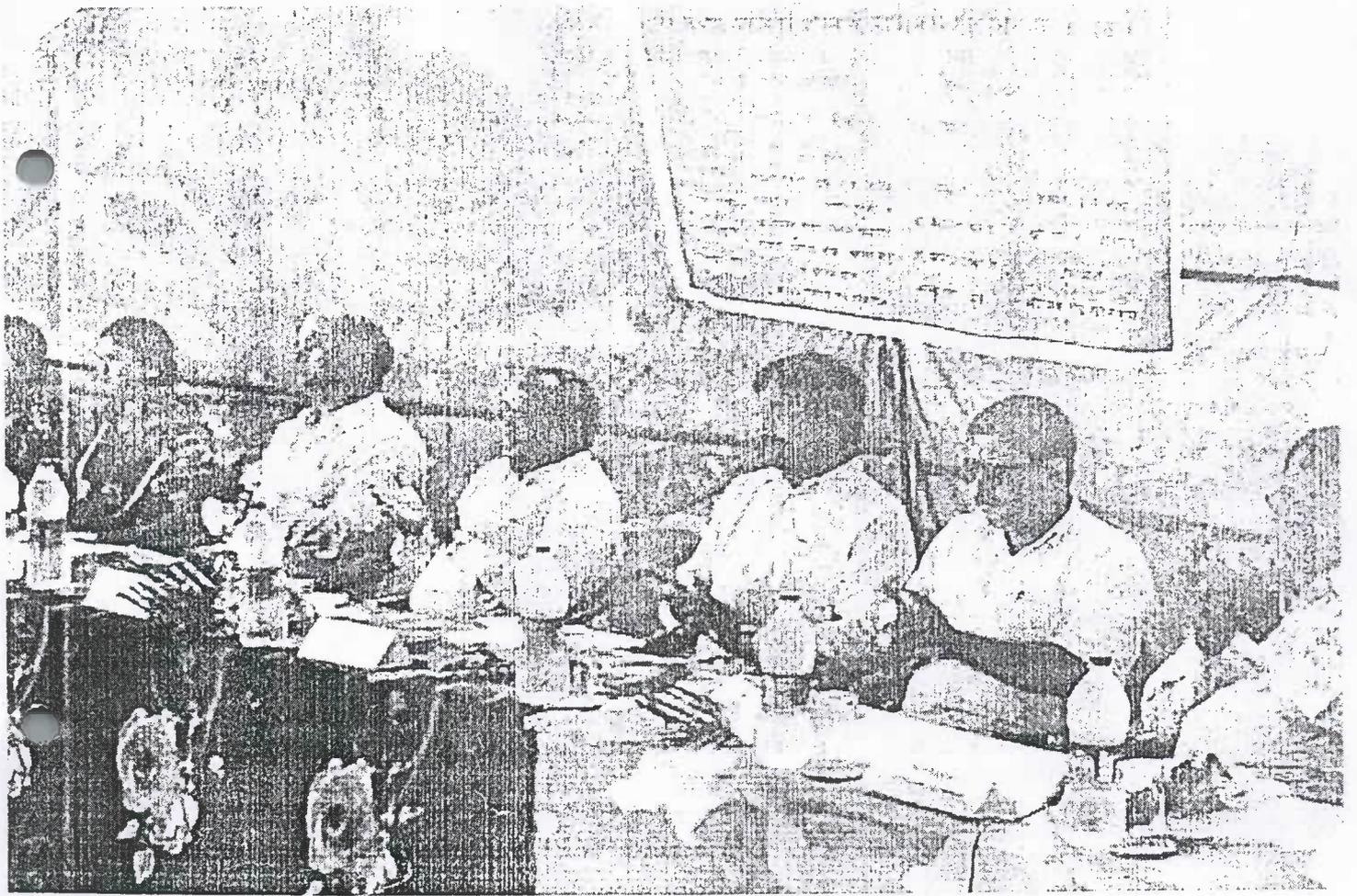
-: गोश्वारा :-

श्री बजरंग यावर एण्ड इस्यात प्रा. लि. रायपुर द्वारा लाभान्वित परिवारों की सूची

क्र.	ग्राम का नाम	हितग्राही संख्या	कुल राशि
1	भुरकागुडुम	26	195000
2	पहगात	24	180000
3	चाहचाड	72	540000
4	हाहालददी	56	420000
योग :-		178	1335000

वन परिक्षेत्र अधिकारी
दुर्गकोदल

118



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एस.बी.पी.आई.एल/माइंस/पर्यावरण/ ५२०३

दिनांक-27.02.2020

प्रति,
क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,
एच आई जी 5 एवं 6 अघनपुर हाउसिंग बोर्ड कॉलोनी,
चित्रकूट रोड,जगदलपुर,(छ.ग.)

विषय- उद्योग से जनित दूषित जल (लाल पानी) की समस्या के नियंत्रण व्यवस्था के संबंध में।

संदर्भ- 1. आपका पत्र क्रमांक 2291 जगदलपुर,दिनांक 14.02.2020
2. MOEFCC /CPCB के साथ उद्योग का संयुक्त निरीक्षण दिनांक 12.02.2020

महोदय,

उपरोक्त संदर्भित पत्र में चाही गयी जानकारी के संबंध में हमारा स्पष्टीकरण निम्नानुसार प्रस्तुत है:-

कृपया विदित हो कि हमारा खदान क्षेत्र समूचा पहाड़ी क्षेत्र होने के कारण बरसात के समय में पहाड़ी से होकर बहने वाला पानी,जिस जिस एरिया से पास होगा, वह लौह अयस्क के संपर्क में आने के कारण लाल हो जाता है। चूँकि उपरोक्त पहाड़ी का क्षेत्रफल कुल 4000 हेक्टेयर है अतः लौह अयस्क क्षेत्र होने के कारण बरसात का पानी स्वतः लाल हो जाता है। उपरोक्त 4000 हेक्टेयर लौह अयस्क क्षेत्र में हमारी माइंस सिर्फ 75 हेक्टेयर क्षेत्र में ही आवंटित है शेष क्षेत्र अन्य लौह आयस्क पर्वत श्रंखलाओ से आच्छादित है।

उपरोक्त के परिपालन में हमारे संस्थान द्वारा वर्षा ऋतु में हमारी माइंस क्षेत्र से होकर बहने वाला लाल पानी के रोकथाम के लिए माइंस क्षेत्र में चारो ओर 1500 मीटर लम्बी रेटेनिंग वाल बनायी गयी है जिसका निरीक्षण दिनांक 12.02.2020 को MOEFCC,CPCB,NEERI & R.O. CECB,Jagdarpur के अधिकारियो द्वारा संयुक्त रूप से किया गया था एवं माइंस प्रबंधन द्वारा किये गए प्रयासों में और अधिक सुधार हेतु निर्देश दिए गए थे,जिनके अनुसार दिए गए जरुरी निर्देशों के अनुरूप सुधार कार्य किये जा रहे हैं,जिसके अंतर्गत लाल पानी की रोकथाम के लिए माइनिंग क्षेत्र के अंदर चारो ओर गारलैंड ड्रेन,चेक डैम,सेटलिंग पिट,ग्राउंड वाटर रिचार्जिंग पिट,स्टॉप वाल आदि का निर्माण करके उस पानी के साथ बहकर आने वाली मिट्टी (सिल्ट) को बाहर जाने से रोकने के लिए समुचित प्रबंध किया गया है।

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

Ph. : +91-771-4288019 / 29 / 89, Fax : +91-771-4288123

E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in



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उक्त पानी को हमारी खदान क्षेत्र के अंदर निर्मित पांच सेटलिंग टैंको से जोड़ा गया है, जिससे वर्षा के दौरान बहने वाला पानी गारलैंड ड्रेन एवं चेक डैम के माध्यम से सेटलिंग टैंक में एकत्रित होता है। जिसे हमारे द्वारा वृक्षारोपण एवं खदान क्षेत्र में छिड़काव के लिए उपयोग में लाया जाता है। हमारे द्वारा पूर्ण प्रयास किया जा रहा है कि वर्षा जल को एकत्रित कर उसका उपयोग वृक्षारोपण एवं छिड़काव हेतु किया जाये ताकि प्राकृतिक संसाधन (जल) का संरक्षण किया जा सके एवं भूजल (ग्राउंड वाटर) का दोहन कम से कम किया जाये जिसके तहत हमारे द्वारा खदान क्षेत्र में 05 नंबर रेन वाटर हार्वेस्टिंग सिस्टम की भी स्थापना की गयी है।

हम आपको सूचित करना चाहते हैं कि पूर्व में कुछ लोगों द्वारा समय समय पर हमारी खदान से लाल पानी के निस्स्राव होने एवं समीपस्थ गावों की फसलों को नुकसान होने सम्बन्धित शिकायत की गयी थी जिसकी जांच एवं निराकरण हेतु पूर्व में तहसीलदार दुर्गुकोदल, नायब तहसीलदार दुरूकोदल और माईनिंग इंस्पेक्टर, कांकेर द्वारा संयुक्त रूप से खदान क्षेत्र के आसपास के स्थल का निरीक्षण किया गया था उक्त निरीक्षण रिपोर्ट में संबंधित शिकायत को निराधार पाया गया था। रिपोर्ट की कॉपी संलग्न है, जिसके अनुसार ना तो खदान क्षेत्र से लाल पानी का निकलना पाया गया, न ही समीपस्थ कृषि भूमि में किसी प्रकार की क्षति पहुँचती पायी गयी। इसके अलावा आपके कार्यालय द्वारा भी समय समय पर उक्त संदर्भित शिकायत की जांच हेतु निरीक्षण किया जाता रहा है जिसमें शिकायत को गलत पाया गया अपितु हमारे खदान प्रबंधन द्वारा वर्षा जल (लाल पानी) को पहाड़ी स्थित खदान क्षेत्र से बहाव को रोकने हेतु किये गये सफल प्रयासों को उपयुक्त एवं प्रभावशाली पाया गया था।

अतः आशा की जाती है कि उपरोक्त स्पष्टीकरण संतोषजनक पाया जाएगा।

सधन्यवाद,

कृते, श्री बजरंग पावर एण्ड इस्पात लिमिटेड,
(श्री बजरंग आयरन ओर माइंस, हाहालदी)

जी आर तैलंग,

(ए. जी. एम. - पर्यावरण, स्वास्थ्य एवं सुरक्षा विभाग)

संलग्न - उपरोक्तानुसार

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

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आज्ञा दिनांक 30-08-16 को स्थान लखवाड़ा तह. दुर्गोदर के ^{बन} 64,642 रकबा 75.00 हे. पर खनिज लोख पत्थर का मादनिज ^{का} अंशोज स्वीकृत है। आपके पत्र क्रमांक 400/खनिज/लोक सत्रा/2016 ^{के} दिनेशानुसार शिनायत प्राप्त हुआ था कि लखवाड़ीग्राम ^{में} आयरन और माईय से निष्पन्न वाले लाल पानी किसानों के खेतों में जा रहा है। दूसरा बिन्दु यह था कि खदान में विस्फोट से आसपास के छांव के कच्ची खं पथर ^{को} में दूर आ रहे हैं। तीसरा बिन्दु में शिनायत यह है कि खदान क्षेत्र से उड़ने वाले धूल से आसपास रहने वाले ^{वासी} ग्रामीणों को कई बीमारियां हो रही हैं। तीसरे बिन्दु में ^{की} अंच खनि निरीक्षक कांठे 2 तहसीलदार दुर्गोदर ^{की} श्री. आर. मरकम भायब तहसीलदार श्री. कूलचंद ^{की} खदान प्रबंधन श्री. अरु. के. आचार्य के उपस्थिति में ^{में} अंच किया गया मौका अंच में खदान क्षेत्र से बहराने वाले पानी को किसानों के खेतों में जाने से रोकने के लिए 4 सेटलिंग टैंक बनारु गइ है। जिसमें नीचा अंच में सिंच ^{में} 1 सेटलिंग टैंक में पानी भरा हुआ है। देखने से स्पष्ट प्रतीत होता है। कि ^{को} आउटर ग्लो होने की संभावना कम है। सुरक्षा के दृष्टि से 4 सेटलिंग टैंक की चारों ओर कंकीले बार से फेंसिंग किया गया है। फिर भी खदान के चारों ओर 1/2 मी. चौड़ा गार्लैंड ड्रेन की व्यवस्था की गई है। जिससे किसानों के खेतों में लाल पानी जाने की संभावना नहीं है। दूसरे बिन्दु में अंच में स्पष्ट होता है। कि खदान क्षेत्र में विस्फोट का ^{का} नतीजा है। इसके पूर्व खान प्रभारी के ^{के}

प्रतिवेदन अनुसार स्पष्ट है कि खदान में किसी प्रकार
 विस्फोटक का उपयोग नहीं किया जा रहा है। एवं नीचे बिंदु
 के माध्यम से खापर लेना है कि रहवासी क्षेत्र का शाबादी
 क्षेत्र खदान से लगभग 3 KM दूरी पर है एवं इस्ट (धूल)
 के रोक्ने के बिना खदान क्षेत्र में एवं खदान क्षेत्र से
 3 KM तक वाटर स्प्रीन्डर का प्रयोग किया जाता है
 इस्ट से बीमारी लेने के संबंध में जांच हेतु चिकित्सा
 विभाग को लेख किया जाना उचित होगा। पंचनामा
 ध्यान से पढ़ा सुना सही पाया हस्ताक्षर किया।

...
 ...
 ...

[Signature]
 30/07/18
 वन विभाग

[Signature]
 27-8-2018
 ...
 ...

[Signature]
 (Rakesh K. Singh)
 Manager
 S.A.P.E.L
 2.01.18

[Signature]
 27

Annexure-1b



**SHRI BAJRANG
POWER AND ISPAT LTD.**

BELIEVE, STRONGER THAN STEEL.

POWER | STEEL | MINING

SBPIL/ENV./MINES/2020-21/ 1920

Date: 14 Sept, 2020

To,
The Regional Officer,
Chhattisgarh Environment Conservation Board,
H.I.G.- 5 & 6 Aghanpur Housing Board Colony,
Chitrakoot Road, Jagdalpur (C.G.) 494001

Sub: Direction u/s 18 (1) (b) of the Air (Prevention and Control of Pollution) Act 1981-
Reg.

Ref: 1. Your office letter No. 573/RO/Tech/CECB/2020, Jagdalpur dtd 25.07.2020
2. HO.CECB letter No. 3602 dtd 15.07.2020.
3. Central Pollution Control Board, Ministry of Environment Forests & Climate
Change Government of India letter dtd 08.06.2020
4. Our reply vide letter No. 1767 dtd 29.08.2020.

Dear Sir,

In continuation to our letter No. 1767 dtd 29.08.2020, we would like to inform you that we have given work order to M/S Teccatum Infoservices Pvt., Ltd, Hyderabad (Copy of work order is enclosed as Annex.-I) for conducting following studies as desired by your good office.

1. Study focusing on topography and rainfall pattern in the study area keeping in focus that as the mine area is located in the elevated area therefore run-off from the mines is required to be channelized properly in the settling tank to avoid any overflow into the nearby agricultural land.
2. Study for proper retaining wall development for the mine area.

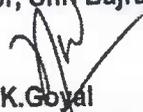
In view of above kindly be informed that we shall submit these study reports immediately upon receipt from consultant.

Kindly acknowledge receipt of the same.

Thanking You

Yours Faithfully,

For, Shri Bajrang Power and Ispat Limited


S.K. Goyal
(DIRECTOR)

Encl: As above.

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)
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E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in



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SBPIL/MINE/ENV./20-21/1817

Date: 02.09.2021

To,

M/s Tecdatum Infoservices Pvt. Ltd.
108 & 109, Ashoka Myhome Chambers,
SP Road, Hyderabad - 500 003

Sub: Work order for obtaining study report focusing topography and rainfall Pattern for Iron Ore Mine of Shri Bajrang Power and Ispat Ltd., situated at Vill.-Hahaladdi, Uttar Bastar, Kanker (C.G.)

Ref: Your offer dated 11.08.2020 regarding study focusing topography and rainfall Pattern for Iron Ore Mine of Shri Bajrang Power and Ispat Ltd., situated at Vill.-Hahaladdi, Uttar Bastar, Kanker (C.G.)

Dear Sir,

With reference to above cited quotation and subsequent discussion had with you, we are pleased to award work order on the following terms and conditions:-

1. Obtain study report focusing topography and rainfall Pattern for Iron Ore Mine of Shri Bajrang Power and Ispat Ltd., situated at Vill.-Hahaladdi, Uttar Bastar, Kanker (C.G.)

2. SCOPE OF WORK

- (i) A study focusing on topography and rainfall pattern in the study area:-
Reports shall be prepared keeping in focus that as the mine area is located in the elevated area therefore run-off from the mines is required to be channelized properly in the settling tank to avoid any overflow into the nearby agricultural land.
- (ii) A study report for proper retaining wall development for the mine area is required.
- (iii) Apart from above mentioned study, as per EC compliances point no. 12 (i):-
A report is to be prepared regarding digital mapping (landuse and land cover) of the entire lease area for monitoring land use pattern of the mines operational since last 05 years.
- (iv) These reports shall be prepared in compliance of requirement as per CPCB/ MoEFCC and /or State Pollution Control Board etc.

3. DELIVERABLES

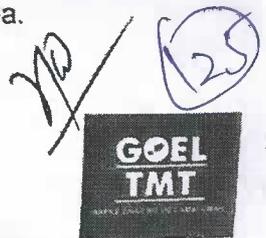
- Study report focusing on topography and rainfall pattern.
- Study report for proper retaining wall development for the mine area.
- Study report regarding digital mapping of the entire lease area.
- Soft and Hard copies - 03 sets each.

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

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E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in



7.ACCEPTANCE:

We are issuing this Work Order (containing 2 pages) in duplicate, with a request to please sign the duplicate copy as token of your acceptance & return to us for our record.

Thanking you,

Yours faithfully,

For Shri Bajrang Power &Ispat Ltd.,

Accepted by

For M/s Tecdatum Infoservices Pvt. Ltd.


(S.K. GOYAL)
AUTHORIZED SIGNATORY

CIN No. : U27106CT2002PLC015184

Regd. Office / Works : Vill. Borjhara, Urla-Guma Road, Urla Growth Center, Raipur 493 221 (C.G.)

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E-mail : info.bjr@goelgroup.co.in, commercial.bjr@goelgroup.co.in





Annexure - 17

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

PARYAVAS BHAWAN, NORTH BLOCK, SECTOR - 19,

ATAL NAGAR, RAIPUR (C.G.) 492002

E-mail : hocecb@gmail.com, Ph. No. 0771-2512220

No. 4144 /HSMD/HO/CECB/2019 Atal Nagar, Raipur, Date 07/08/2019

To,
**M/s Shri Bajrang Iron Ore Mine,
Village- Hahaladdi, Tehsil - Durgukondal,
Distt. - Kanker (C.G.)**

Sub:- Amemdment of authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref :- 1. Grant of authorization letter no. 299/HSMD/HO/CECB/2019, Raipur dated 11/04/2019.
2. Your online application no. 2937676 dated 06/05/2019.

---00---

The authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is hereby renewed for the period upto **08/04/2024**. The terms and conditions of the authorization are given in the enclosed authorization letter.

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016

FORM 2

[See rule 6 (2)]

GRANT OF AMENDMENT AND SUBSEQUENT RENEWAL OF AUTHORIZATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization **255/HO/HSMD/CECB/ATAL NAGAR, RAIPUR.**
2. Reference of Online application no. **2937676 dated 06/05/2019.**
3. The operator of facility i.e. occupier **M/s Shri Bajrang Iron Ore Mine, Village- Hahaladdi, Tehsil - Durgukondal, Distt. - Kanker (C.G.)** is hereby granted an authorization based on the signed inspection report from RO for generation, collection, storage, transport and disposal of hazardous wastes in the premises situated at **Village- Hahaladdi, Tehsil - Durgukondal, Distt. - Kanker (C.G.).**

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Detail of Authorisation

Sl.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing etc.	Quantity (Tonnes/Annum)
1.	Used/Spent oil (Schedule-I, Cat.No.- 5.1)	sold to registered recyclers	1.0 KI/Year

- (1) The authorization shall be valid for the period upto **08/04/2024**.
(2) The authorization is subject to the following conditions:

TERMS & CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of Environment (protection) Act, 1986 and the rules made there-under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Chhattisgarh Environment Conservation Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Chhattisgarh Environment Conservation Board.
4. Any unauthorized change in personnel, equipment, or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the Chhattisgarh Environment Conservation Board to close down the facility.
8. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
9. Industry shall prepare emergency response plan (ERP) and ensure implementation the same at the event of any accident occurs due to handling and transporting of hazardous waste as per CPCB guideline.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per standard operating procedures/guidelines issued by CPCB from time to time.
11. An application for the renewal of an authorisation shall be made three months before the expiry of authorization as laid down in the Rules.
12. Annual return in form IV shall be filed by June 30th for the period ending 31st March of the last financial year.
13. The wastes shall be collected and stored properly with adequate safety measures as per rule.
14. Authorized person shall comply with the provisions of rule 17, 18 and 19 for packing, labeling and transport of Hazardous Waste.
15. The authorized person should maintain the record of Hazardous Waste as per Form-3 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. The occupier shall follow the guidelines (if any) issued by Central Pollution Control Board or MoEF & CC for management of Hazardous waste from time to time.

17. The industry shall display data outside factory gate on quantity and nature of hazardous chemicals and wastes being used in the plant, water and air emissions and solid wastes generated within the factory premises.
18. Industry shall ensure disposal of hazardous waste generated during the production process through authorized recycler/Co-processing in cement plant/captive disposal facility/arrangement for sharing of authorized disposal facility/common TSDF as per rule. Failing which this authorization shall be treated as cancelled and appropriate action would be initiated against the industry.
19. The waste must be given thermal/biological/physico-chemical treatment; the waste should be completely dewatered, detoxified, and proper conditioned and any possible recovery is made before their disposal.
20. The industry should constitute a hazardous waste management cell to take care of the management aspect to the hazardous waste generated in the plant.
21. An on-site storage of the hazardous wastes for a maximum period of 90 days should be provided and it shall be ensured that there is no leakage or seepage from the surrounding walls or bottom. The site should be covered and properly protected to prevent the entry of rain water in storage area.
22. At least four nos. of peizometric points should be provided around the storage site of H.W. to monitor the leaching of the waste and monitoring report shall be submitted to the board in every six months. Each type of waste shall be stored in a separate storage cell.
23. The discarded containers of Hazardous waste and chemical shall not be used for storage of food grade products. At the storage site "Hazardous waste storage site & danger signboard" shall be provided with all safety devices.
24. In the event of any accident due to handling of hazardous waste the authorized person must inform immediately to the Concerned Regional Office and H.O., Atal Nagar, Raipur of the Board by fax/telephone or by E-mail about the incident and details report be sent in form no. 11 [see rule 22].
25. The authorization obtained by the Chhattisgarh Environment Conservation Board should be prominently displayed.
26. Used batteries shall be disposed of as per the Batteries (Management & Handling) Rules, 2001.
27. Board reserves the right to cancel/amend the above condition and add new conditions as and when deemed necessary.

Endt. No. 4145 /HSMD/HO/CECB/2019

Copy to :- Regional Officer, Regional office, Chhattisgarh Environment Conservation Board, Jagdalpur (C.G.) please ensure compliance and report, if any condition/conditions are violated by the industry.

Member Secretary
C.G. Environment Conservation Board
Atal Nagar, Raipur (C.G.)
Atal Nagar, Raipur, Date 07/08/2019

Digitally Signed by :- R. P. Tiwari
MS

Date: 2019.09.11 13:31:57 IST

Sd/-

Member Secretary
C.G. Environment Conservation Board
Atal Nagar, Raipur (C.G.)

विषय:- संस्थान द्वारा किये गये सी.एस.आर. कार्यो की जानकारी एवं लागत ।

महोदय,

संस्थान द्वारा वर्ष 2018-19 में किये गये सी.एस.आर. कार्यो की जानकारी निम्नानुसार है :-

क्रमांक	कार्य का विवरण	खर्च (रूपये)
1	25.04.2018 को दुर्गुकोंदल के शासकिय उच्चतर माध्यमिक विद्यालय में पृथ्वी दिवस का आयोजन किया गया।	2,032.00
2	अप्रैल-मई 2018 में ग्राम भुरकागुदुम, चाहचड़, पडगल एवं हाहालददी में शीतला माता मंदिर निर्माण का कार्य प्रगति पर है।	7,96,488.00
3	अप्रैल 2018 में ग्राम पडगल सड़क निर्माण का कार्य किया गया है।	1,98,452.00
4	हाहालददी, पडगल, भुसकी, मेंढों एवं चाहचड़ में वर्ष भर औषधी वितरण	1,38,494.52
5	दिनांक 03.05.2018 से 04.05.2018 तक बालोद जिले में ग्राम कैटरेल, हिड़कापारा एवं लेनकसा में निःशुल्क चिकित्सा शिविर का आयोजन किया गया। बालोद जिले में ग्राम हिड़कापारा में मच्छरदानी-22 नग, विद्युत पंखो-02 नग, शिट लगाये गये-26 नग (प्रति नग 12 फिट) एवं पी.वी.सी. पाईप-250 मिटर, ग्राम कोपेदेरा में शिट लगाये गये-24 नग (प्रति नग 12 फिट) एवं स्कुलों में विद्युत पंखो-03 नग, ग्राम लेनकसा में मच्छरदानी-25 नग, ग्राम नारांगसुर में मच्छरदानी-15 नग, एवं ग्राम कैटरेल में मच्छरदानी-28 नग एवं स्कुलों में विद्युत पंखो-02 नग का वितरण किया गया। राजनंदगाँव जिले में ग्राम मालडुंगरी में मच्छरदानी-25 नग एवं पी.वी.सी. पाईप-50 मिटर एवं ग्राम राजाडेरा में मच्छरदानी-45 नग एवं स्कुलों में विद्युत पंखो-3 नग का वितरण किया गया। कवर्धा जिले में ग्राम माचापानी में सोलर लैम्प-32 नग, मच्छरदानी-54 नग, साईकल-15 नग, शर्ट और लूनी-66 नग, साड़ी-41 नग एवं चरन पादुका-74 नग का वितरण किया गया।	6,41,576.00
6	दिनांक 23.05.2018 को मुख्यमंत्री विकास यात्रा के दौरान ग्राम अंतागढ़ में सामुहिक विवाह के लिये सहयोग राषि दिया गया।	1,25,000.00
7	दिनांक 05.06.2018 विष्व पर्यावरण दिवस पर स्कुलों एवं माइंस क्षेत्र में वृक्षा रोपण करवाया गया।	850.00
8	दिनांक 19.06.2018 से 21.06.2018 तक हाहालददी, पडगल, मेंढों एवं चाहचड़ में निःशुल्क मेडिकल केम्प लगा कर निःशुल्क औषधी वितरण किया गया जिसमें ग्राम हाहालददी में 99, सी.ए.एफ केम्प में 40, मेंढों में 150 एवं चाहचड़ में 110 लोगों की जाँच की गयी।	38,120.00
9	सरस्वती शिशु विद्या मंदिर दुर्गुकोंदल में पेयजल सुविधा मुहैया कराने के लिये बोर खुदवाकर हैण्डपंप स्थापित करवाया गया।	61,430.00
10	भुडकागुदम प्राथमिक षाला, हाहालददी आंगन बाड़ी एवं पडगल प्राथमिक षाला में प्रीकाष्ट बासंझीवाल का निर्माण करवाया गया।	5,74,486.00
11	सोलर स्ट्रीट लाईट की स्थापना ग्राम दुर्गुकोन्दल स्कुल-2, हाहालददी स्कुल-2, भुसकी स्कुल-2, पडगल स्कुल-2, भुडकागुदम स्कुल-2, मेंढों स्कुल-2, साधुमीचगाँव के स्कुल में-2, मंदिर पारा हाहालददी-2 एवं पटेल पारा चाहचड़-2 नग करवाया गया।	5,01,540.00
12	हाहालददी में बंजारी माता मंदिर एवं दुर्गुकोंदल बस स्टैंड में लगाये गये वाटर कूलिंग मशीन की मरम्मत करवाया गया।	55,133.00

क्रमांक	कार्य का विवरण	खर्च (रूपये)
13	ग्राम करमाड़ में पशुओं के लिये सार्वजनिक पशु चारागाहों का निर्माण किया गया जिसका क्षेत्रफल 5 एकड़ है	14,700.00
14	वर्षा ऋतु में वर्षा से बचने के लिये माईस के प्रभावित ग्रामों में रेनकोट का वितरण किया गया।	1,24,950.00
15	पौधा रोपण किया गया	20,650.00
16	माईस के आश्रित ग्राम चाहचड़ के ग्रामवासियों के सुविधाओं को ध्यान में रखते हुए आवागमन को सुगम बनाने हेतु बंजारी माता मंदिर से चाहचड़ जाने वाले मार्ग में दो पुलिया का निर्माण एवं सड़क मरम्मत का कार्य किया गया।	40,400.00
17	माईस के आश्रित ग्राम दुर्गकोंदल के ग्रामवासियों की सुविधाओं के लिये यात्री प्रतीक्षालय का निर्माण किया गया	2,28,570.79
18	हॉयर सेकेंडरी विद्यालय मेंडो में ओजोन दिवस मनाया गया	-
19	दिनांक 22.11.2018 से 24.11.2018 तीन दिवसीय निःशुल्क स्वास्थ्य शिविर एवं औषधि वितरण ग्राम हाहालददी, चाहचड़ एवं मेडो में निःशुल्क मेडिकल केम्प लगाकर बيمारियों का जांच कर निःशुल्क औषधि वितरण किया गया। शिविर में हाहालददी में 77, चाहचड़ में 130, एवं मेडो में 195 लोगों का उपचार किया गया।	51,508.00
20	माईस के आश्रित ग्राम के ग्रामवासियों के लिये शुद्ध जल प्रदाय के लिये पाईप लाईन का निर्माण किया गया	1,19,055.77
21	माईस के आश्रित ग्राम मेडों के हायर सेकेण्डरी स्कूल में कम्प्युटर सेट, प्रिंटर, एम्पलीफायर, साउण्ड बॉक्स, माइक स्टैंड, माइक, लाऊड स्पीकर, यूनिट, कुर्सी प्रदाय की गया।	81,800.59
22	अनाथ आश्रम जगदलपुर में निर्माण कार्य करवाया गया।	2,68,488.00
	कुल लागत	40,83,724.67

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विषय:- संस्थान द्वारा किये गये सी.एस.आर. कार्यों की जानकारी एवं लागत ।

महोदय,

संस्थान द्वारा वर्ष 2019-20 में किये गये सी.एस.आर. कार्यों की जानकारी निम्नानुसार है :-

क्रमांक	कार्य का विवरण	खर्च (रुपये)
1	खदान से प्रभावित ग्राम पंचायत के ग्राम वासियों के लिये चिकित्सा व्यवस्था ।	6,630.00
2	हाहालददी, पड़गाल, भुसकी, मेड़ों एवं चाहचड़ में वर्ष भर औषधी वितरण	1,10,311.80
3	ग्राम चाहचड़, पड़गाल के मध्य ऐनिकट का निर्माण कार्य किया गया	1,83,437.76
4	ग्राम करमाड़ में पशुओं के लिये सार्वजनिक पशु चारागाह को विकसित करने हेतु सिमेंट पोल से चैन लिंक फोर्सिंग कार्य एवं भूमि जुताई का कार्य किया गया ।	3,54,885.78
5	ग्राम हाहालददी के मंदिर पारा एवं घन्ना पारा एवं मेड़ों में पेयजल सुविधा मुहैया कराने के लिये बार खुदवाकर हैण्डपंप स्थापित करवाया गया ।	4,73,679.85
6	ग्राम मेड़ों के शासकीय विद्यालय एवं आंगन बाड़ी के लिए प्लारिटरक तिरपाल प्रदान किया गया ।	9,200.00
7	ग्राम पड़गाल, भुसकी के सड़कों की मरम्मत का कार्य किया गया	1,22,172.64
8	सरकारी माध्यमिक विद्यालय-दुर्गकोदल, सरकारी उच्चतर माध्यमिक विद्यालय -दुर्गकोदल, सरकारी माध्यमिक एवं उच्चतर माध्यमिक विद्यालय-मेड़ों, सरस्वती शिशु मंदिर दुर्गकोदल के विद्यालयों में सैनिटरी नैपकिन का वितरण किया गया। सैनिटरी नैपकिन का वितरण कार्य 4 माह में किया गया (सितंबर, अक्टूबर, नवम्बर एवं दिसम्बर)	28,000.00
9	15 अगस्त के अवसर पर सम्मान समारोह हेतु शिल्ड दिया गया	22,455.46
10	शासकीय उच्च माध्यमिक विद्यालय मेड़ों में ओजोन दिवस मनाया गया	4,765.00
11	ग्राम दुर्गकोदल के निसहाय व बुजुर्ग मरिजों के लिये अस्पताल में ई-रिक्शा प्रदान किया गया ।	1,24,100.00
12	पेयजल समस्या को दूर करने हेतु ग्राम भुरकागुदुम, पड़गाल एवं चाहचड़ में नल-जल योजना के तहत सौर उर्जा पम्प के साथ पानी की पाईप लाईन बिछाया गया ।	16,63,588.97
13	दुर्गकोदल अस्पताल रोड में सोलर स्ट्रीट लाईट की बेटरी लगवायी गयी	10,905.60
14	सोलर स्ट्रीट लाईट की स्थापना ग्राम दुर्गकोदल, चाहचड़, मेड़ों एवं हाहालददी में करवाया गया ।	6,35,500.00
15	हाहालददी में बंजारी माता मंदिर एवं दुर्गकोदल बस स्टैंड में लगाये गये वाटर कूलिंग मशीन की मरम्मत करवाया गया एवं वाटर कूलिंग मशीन की कंप्रेसर को बदला गया ।	3,500.00
16	हाहालददी एवं पड़गाल में शीतला माता मंदिर के छतों का निर्माण सेड द्वारा किया जाना कार्य प्रगति पर है ।	2,60,899.50
17	दिनांक 18.11.2019 से 20.11.2019 तीन दिवसीय निःशुल्क स्वास्थ्य शिविर एवं औषधि वितरण ग्राम हाहालददी के गाँ बंजारी माता मंदिर एवं मेड़ों में निःशुल्क मेडिकल केम्प लगाकर 366 मरीजों के बिमारियों का जांच कर निःशुल्क औषधी वितरण किया जायेगा ।	63,947.00
18	ग्राम मेड़ों में शिक्षा स्तर को बढ़ाने हेतु 2 योग्य शिक्षकों के नियुक्त किया जाना है । जिसका मानदेय राशि 10,000 प्रति माह दिसंबर से मार्च की मानदेय राशि है ।	40,000.00
19	भानुप्रतापपुर के फलाई ओवर में सोलर प्रकाश व्यवस्था कराने हेतु आर्थिक सहायता कलेक्टर कार्यालय को प्रदान की गयी	5,00,000.00
20	कांकर कलेक्टर कार्यालय, पुलिस मुख्यालय तथा अन्य स्थानों के सौंदर्यकरण एवं पार्क के घेराव कर रेलिंग कार्य किया गया	35,17,587.62
21	ग्राम चाहचड़ के स्कूलों की छतों एवं टाईलिंग सहित मरम्मत कार्य किया गया	3,600.00
22	दुर्गकोदल में राज्य स्तरीय क्वालीबाल प्रतियोगिता आयोजन हेतु आर्थिक सहायता प्रदान की गयी	15,000.00
23	शा. प्रा. एवं मा.शा., दुर्गकोदल के स्कूल में स्वच्छता पखवाड़ा का आयोजन किया गया ।	6,400.00
24	माँ बंजारी माता मंदिर, हाहालददी में नवरात्रि के अवसर पर भोज व्यवस्था ।	36,000.00
25	नेहा गावडे को क्षात्रवृत्ति प्रदान किया गया	25,000.00
	कुल लागत	82,21,566.98

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कार्यालय ग्राम पंचायत मेड़ो

जनपद पंचायत दुर्गकोदल, जिला-उत्तर नरतर कांकेर (छ.प्र.)

आमक/ 125 / गा.प. / मेड़ो

दिनांक 02/07/2018

प्रति
स्वान परमन
श्री वजरंग आयरन ओर माइस
ग्राम -लाहालदी-चाहचड़
दुर्गकोदल

विषय:- आभार प्रकट करने बाबत।

महोदय

आपकी संस्था श्री वजरंग पावर एण्ड इस्पात लिमिटेड द्वारा श्री वजरंग आयरन ओर माइस के आश्रित ग्राम चाहचड़ के ग्रामवासियों के सुविधाओं को ध्यान में रखते हुए आवागमन को सुगम बनाने हेतु बल्जरी, माता मंदिर से चाहचड़ जाने वाले मार्ग में दो पुलिया निर्माण एवं सड़क मरम्मत का कार्य कराया गया है। आपके द्वारा किया गया कार्य सराहनीय है।

अतः आपके संस्थान द्वारा किये गये कार्य हेतु हम आपका आभार प्रकट करते हैं।

धन्यवाद


सरपंच
ग्राम पंचायत मेड़ो
जनपद पंचायत दुर्गकोदल

(33)

4

कार्यालय ग्राम पंचायत दुर्गूकोंदल

जनपद पंचायत दुर्गूकोंदल जिला उ.ब.कांकेर (छ.ग.)

क्रमांक0145.....

दिनांक 13/03/2019

आभार पत्र

प्रति

श्री बजरंग पावर एण्ड इस्पात लिमि.

रायपुर (छ.ग.)

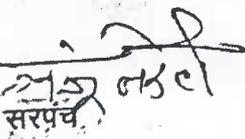
विषय: - आभार प्रकट करने बाबत।

महोदय

आपके संस्थान द्वारा हमारी ग्राम पंचायत दुर्गूकोंदल के अंतर्गत ग्राम हाहालददी के कलार पारा में पेय जल की सुविधा हेतु घर घर पाईप लाइन बिछाकर एवं उनमें नल लगवाकर पेय जल की जो सुविधा प्रदान की गई है उसके लिए हम अपने ग्राम पंचायत की ओर से आपको हार्दिक आभार प्रकट करते हैं साथ ही ग्राम पलाचुर में यात्रियों को हो रही परेशानियों के निराकरण हेतु आपके संस्थान द्वारा यात्री प्रतिकालय बनवाकर जो जनोपकारी कार्य किया गया है उसके लिए भी हमारी ग्राम पंचायत आपका हृदय से आभार व्यक्त करती है। हम आशा करते हैं कि आपका संस्थान भविष्य में भी इस तरह के जनोपकारी कार्य करता रहेगा। एक बार पुनः आपका हृदय से आभार।

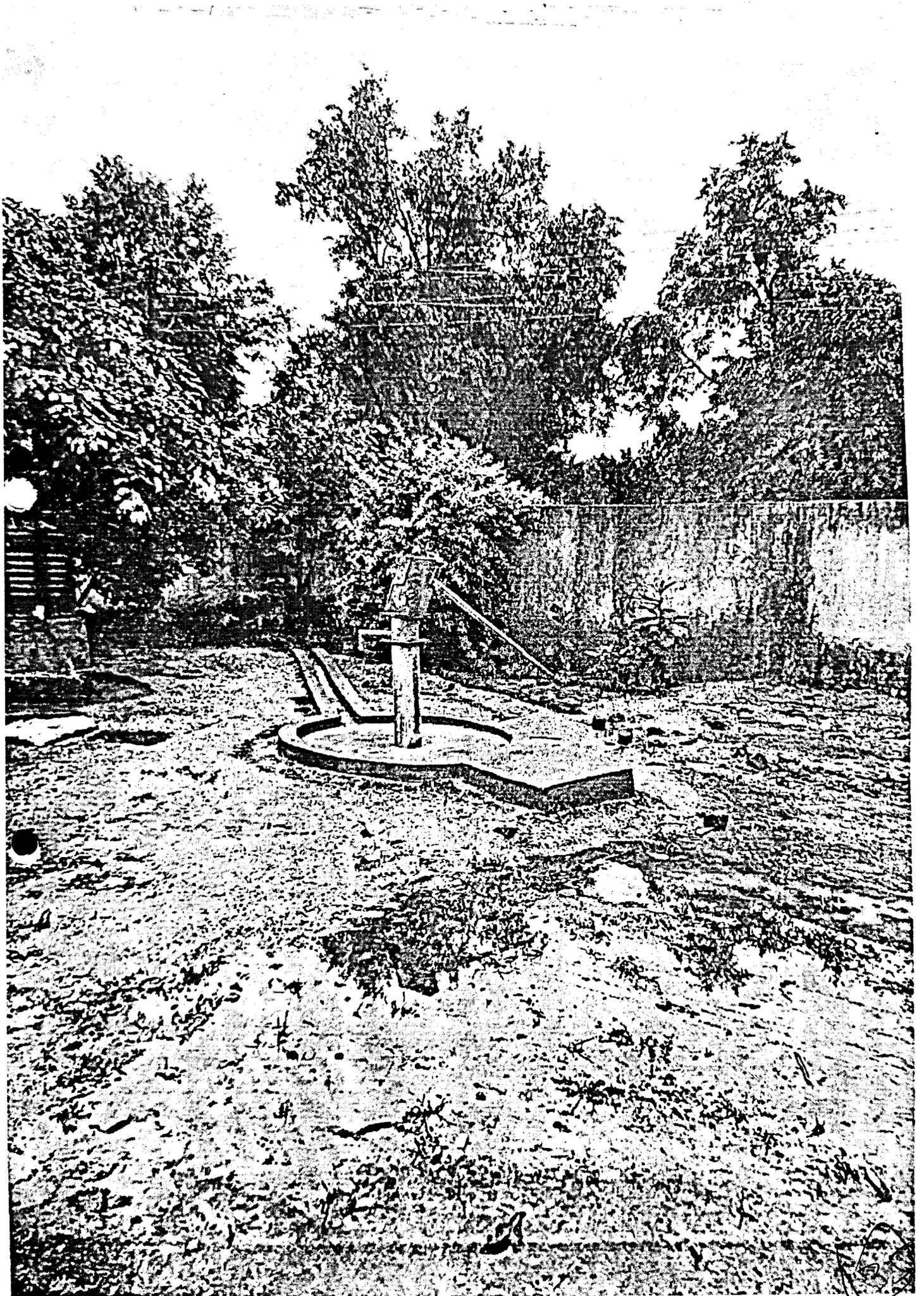
सधन्यवाद

आपका शुभचिंतक


सरपंच

ग्राम पंचायत दुर्गूकोंदल

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पं.क्र.1347 दिनांक 16.07.2002

सरस्वती शिशु/विद्या मंदिर दुर्गुकोन्दल

(सरस्वती शिक्षा संस्थान छ.ग. रायपुर रो रांवध्द)
गों पल्लामारी शिक्षण समिति
जिला-उ.व. कांकेर (छ.ग.)

पत्र क्र.36/2018-19

आभार पत्र

दिनांक..11/07/2018

प्रति,

सम्माननीय माइंस संचालक/मैनेजर
श्री बजरंग आयरन ओर माइंस हाहालददी दुर्गुकोंदल

विषय:- सरस्वती शिशु मंदिर दुर्गुकोंदल परिवार की ओर से श्री बजरंग आयरन ओर
माइंस हाहालददी को आभार ज्ञापित पत्र।

महोदय,

उपरोक्त विषयांतर्गत लेख है कि हमारा यह शैक्षणिक संस्था विगत सत्र 1993 से मां पल्लामारी शिक्षण समिति के द्वारा संचालित हो रहा है यह संस्था में कक्षा अरुण से अष्टम तक के छात्र-छात्राएं अध्ययन करते है, इस संस्था को किरसी प्रकार का और अन्य आय प्राप्त नहीं होता है, बल्कि समाज से सहयोग मिलता है, इसी सामाजिक सहयोग की अपेक्षा में विद्यालय में होने वाली पेयजल की समस्या के लिए हमने सहयोग पत्र के माध्यम से अवगत कराया था, जिसका समाधान आपके द्वारा कराया गया। जिसके लिए आज हम विद्यालय परिवार श्री बजरंग आयरन ओर माइंस हाहालददी को कोटी-कोटी आभार ज्ञापित करते है।

प्रधानाचार्य
सरस्वती शिशु मंदिर
विद्यालय, दुर्गुकोंदल

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कार्यालय ग्राम पंचायत मेड़ो, विकासखंड दुर्गूकोंदल

दिनांक - 17/10/2018

प्रति

श्री बजरंग आयरन ओर गार्डन्स हाहालदती

श्री बजरंग पावर एण्ड इस्पात लिमिटेड

विषय: - आभार प्रकट करने बाबत।

महोदय

आपके संस्थान द्वारा हमारी ग्राम पंचायत मेड़ो के अर्तगत ग्राम मेड़ो की माध्यमिक शाला में सौर उर्जा लाइट (01 नग), सरपंच कार्यालय के समीप सौर उर्जा लाइट (01 नग), ग्राम चाहचड की प्राथमिक शाला में सौर उर्जा लाइट (01 नग) एवं ग्राम चाहचड के पटेल पारा में सौर उर्जा लाइट (01 नग) लगवाने हेतु हम आपके संस्थान का हृदय से आभार व्यक्त करते है तथा आपके संस्थान द्वारा किये जा रहे जनोपकारी कार्यों की सराहना करते है।

सधन्यवाद

आपका शुभचिंतक



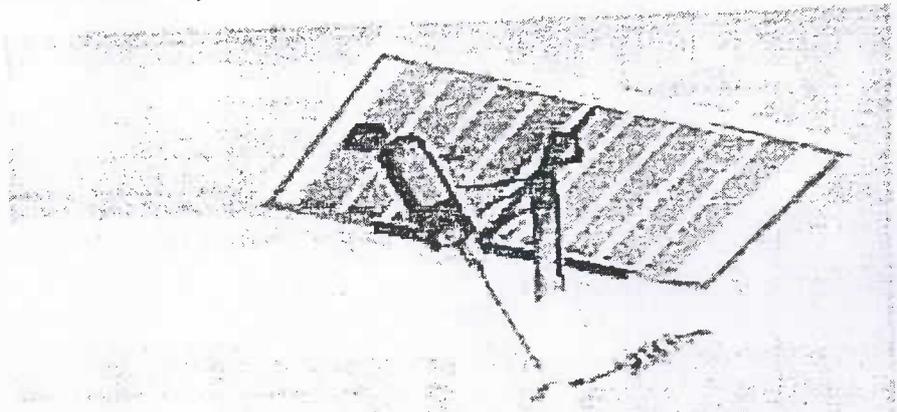
सरपंचग्राम पंचायत मेड़ो
जमपद पंचायत दुर्गूकोंदल

ग्राम पंचायत मेड़ो

बजरंग आयरन की ओर से 4.80 लाख रुपये के लगाए सोलर लाइट

■ संवाददाता : दुर्गुकौदल

श्री बजरंग आयरन ओर माइंस एवं श्री बजरंग पावर एण्ड इस्पात लिमिटेड रायपुर के सहयोग से हाहालही माइंस क्षेत्र के ग्राम हाहालही, भुरकागुदुम, चाहचाड़, पडगाल एवं ब्लाक दुर्गुकौदल, खुटगांव, मेड़ो में श्री बजरंग आयरन ओर माइंस के महाप्रबंधक एसके गायल, उपप्रबंधक एसके आचार्य, मिमिशियल जीएम सुरेश अग्रवाल के निर्देशन में माइंस मैनेजर डीएन मोहन्ता के मार्गदर्शन में माइंस क्षेत्र के गांव में सोलर लाइट की व्यवस्था की जिसमें हाहालही में 3 नग, भुरकागुदुम में 01, चाहचाड़ में 2, मेड़ो में 2, पडगाल में 01, दुर्गुकौदल के बस स्टैण्ड, बाजारपारा,



शिवमंदिर, हाथरसेकेण्डरी स्कूल, हास्मिटल रोड़ कुल 6 नग सहित माइंस प्रबंधन की ओर से 15 नग जो कि कुल 4.80 लाख रुपये की सीएसआर मद के अंतर्गत किया गया है. माइंस क्षेत्र के प्रभावित गांवों में समुचित प्रकाश व्यवस्था होने से सोलर लाइट से समुचित प्रकाश व्यवस्था होने से लोगों ने खुशी जाहिर की है. ग्रामीण, आम नागरिकों ने

माइंस प्रबंधन की प्रति आभार व्यक्त किये है. माइंस मैनेजर डीएन मोहन्ता ने बताया कि श्री बजरंग आयरन ओर माइंस हाहालही के माइंस प्रभावित ग्राम एवं अन्य स्थानों में बिजली, सड़क, पुलिया, पेयजल, स्वास्थ्य, शिक्षा सहित अन्य रचनात्मक कार्य माइंस प्रबंधन की ओर से की जा रही है. वही समय समय पर रचनात्मक कार्य करते रहते है.



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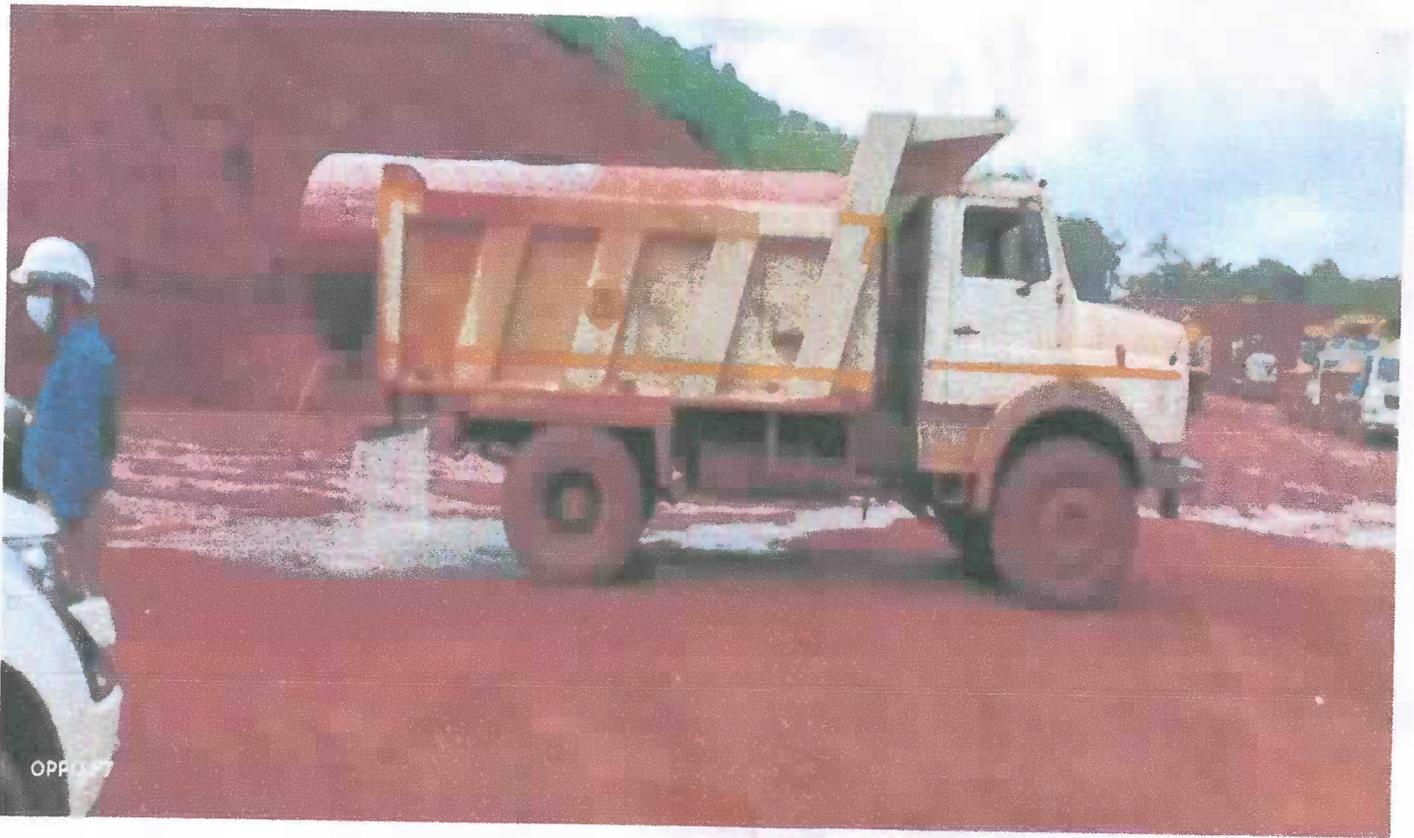


Banded wire fencing



Settling pits

140



Water tanker, for dust suppression





Plant, in recurring condition





Settling pond



Hazardous waste storage shed (143)